



# The Insecticides Act, 1968

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# The Insecticides Act, 1968<sup>1</sup>

[Act 46 of 1968]

[2nd September, 1968]

*An Act to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals, and for matters connected therewith*

Be it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

**Statement of Objects and Reasons.**—In the months of April and May, 1958, many persons died in the States of Kerala and Madras as a result of food-poisoning arising from contamination of food with a poisonous organo-phosphorous insecticide 'Parathion' (Faldol). There were also cases of persons who fell seriously ill though not fatally on account of food-poisoning in the same areas. The Government of India appointed the Kerala and Madras Food-poisoning Cases Enquiry Commission under the chairmanship of Shri Justice J. C. Shah, then a Judge of the High Court of Bombay and now a Judge of the Supreme Court, to inquire into and report on the circumstances in which the foodstuffs came to be contaminated and the measures to be taken against similar occurrences in future.

2. The recommendations of the Enquiry Commission were accepted by the Government. The Government then appointed an Inter-Ministerial Committee to suggest measures to give effect to the recommendations made by the Commission. Accordingly, the Inter-Ministerial Committee suggested certain short-term and long-term measures. The short-term measures suggested by the Committee have already been given effect to. The long-term measures suggested by the Commission envisaged the enactment of legislation to regulate the manufacture, sale, storage, transport, distribution and use of insecticides including pesticides, herbicides or fungicides in the country.

3. Subsequent to the poisoning cases in 1958 in Kerala and Madras, cases of food-poisoning were also reported in 1962 in Malda and Dinajpur Districts of West Bengal and Assam, respectively as a result of which 450 persons were crippled by paralysis. Contamination of wheat flour with "tri-ortho-cresyl phosphate" was the cause of poisoning. Cases of food-poisoning were reported in Bombay in January and February, 1963, as a result of ingestion of rice stored in bags which were reportedly sprayed with 5 per cent. Benzene Hexachloride. Reports have also been received about cases of poisoning due to indiscriminate use of organo-phosphorous compounds like Parathion, Malathion, Diazinon, Baytex, etc., which are said to be marketed in concentrated form for extermination of bed bugs. Cases of poisoning resulting from the use of copper sulphate among the shoe-workers of Agra have also been brought to notice.

4. This Bill follows the recommendations of the Commission referred to in Paragraph 2. The salient features of this Bill are as follows:—

- (i) establishment of a Central Insecticides Board and the setting up of a Committee called the 'Registration Committee' for the purpose of granting certificates of registration to persons desiring to import or manufacture insecticides;
- (ii) licensing of persons desiring to manufacture, sell or exhibit for sale or distribute any insecticide;
- (iii) establishment of a Central Insecticide Laboratory for carrying out certain functions under the Act;

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1. Published in the Gazette of India, Pt. II, S. 1, dt. September 2, 1968, p. 579.

- (iv) prohibition of import, manufacture, sale, etc., of insecticides in contravention of the provisions of the Act;
- (v) regulation of transport and storage of insecticides so as to prevent cases of accidental contamination of food with insecticides;
- (vi) provision for taking immediate action by way of prohibition of sale, distribution or use of any insecticide where it is found that the sale, distribution or use of the insecticide is being done in such a way as to involve risk to human beings or vertebrate animals and where immediate action is necessary".

**Statement of Objects and Reasons of Amendment Act 46 of 1972.**—The proviso to sub-section (I) of Section 9 of the Insecticides Act, 1967 (hereinafter referred to as the Act), requires every person engaged in the business of import or manufacture of any insecticide immediately before the commencement of that section, to make an application to the Registration Committee constituted under the Act within a period of six months from such commencement for the registration of such insecticide. Under the proviso to sub-section (1) of Section 13 of the Act, every person engaged in the business of manufacturing or selling, stocking or exhibiting for sale or distributing any insecticide immediately before the commencement of that section is required to make an application within a period of three months from such commencement for the grant of a license to continue such business. The aforesaid sections were brought into force on the 1st August of 1971, and applications for such registration or for the grant of a license should have been made before the 31st of January, 1972 or the 31st October, 1971, as the case may be. It has come to the notice of Government that a large number of importers, manufacturers and other persons specified above had not applied for registration or for the grant of a license before the date applicable to them. In order to ensure that there is no dislocation in the manufacture, import or sale of insecticides which will affect plant protection measures being taken against pest diseases, it is considered necessary to extend the time-limits specified in the provisos to Sections 9(1) and 13 (1) of the Act up to the 31st December, 1972 and to make the necessary amendments in the Act retrospectively from the 1st August, 1971.

2. The Bill seeks to achieve the above object.

**Statement of Objects and Reasons of Amendment Act 24 of 1977.**—The Insecticides Act, 1968 was brought into force with effect from 1st August, 1971 with a view to regulating the import, manufacture, sale, transport, distribution and use of insecticides in order to prevent risks to human beings or animals.

2. Under Section 9 of the Act every person desiring to import or manufacture any insecticide is required to obtain a certificate of registration from the Registration Committee. The certificate is to be subject to such conditions as may be prescribed by the Central Government. While examining the rules regulating the grant of certificate of registration, the Committee on Subordinate Legislation desired that the conditions of registration be codified and incorporated in the rules or the Act be amended to delegate the power to specify the conditions of registration to the Registration Committee. Since it was not possible to prescribe any set of conditions, the second alternative of empowering the Registration Committee to specify the conditions of registration is considered to be more feasible and Section 9 is proposed to be amended accordingly.

3. Under the Act, applications for registration were required to be disposed of within the time prescribed in the Act. The number of applications being very large, it has not been possible for the Registration Committee to dispose of the applications within the prescribed time. It is proposed to extend the time limit by one year.

4. In the light of the experience gained in the implementation of the Act, it is proposed to enlarge the membership of the Central Insecticides Board by including persons associated with Animal Husbandry, Fisheries, Wild-life, Ecology and Chemicals. It is also proposed to enlarge the scope of Section 9 of the Act by making a provision for recall and for the issue of provisional registration certificates.





5. It is also proposed to amend Section 13 to provide for differential license fee as well as also for bringing the commercial pest control operations under the purview of licensing.

6. It is also proposed to avail of this opportunity to make certain other amendments in the Act such as the insertion of a provision to the effect that the proceedings of the Central Insecticides Board, Registration Committee and other Committees set up under the Act shall not be questioned on the ground of existence of any vacancy in order to defect in the constitution of the Board, the Registration Committee or other Committees and the recasting of the provision for laying of rules before Parliament in line with the pattern which is being adopted in all recent legislation.

7. The Bill seeks to achieve the aforesaid objectives.

**1. Short title, extent and commencement.**—(1) This Act may be called the Insecticides Act, 1968.

(2) It extends to the whole of India.

(3) It shall come into force on such date<sup>2</sup> as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different States and for different provisions of this Act.

**CASE LAW ▶ Nature and scope.**—The Act and the Rules made thereunder are complete code in itself. *Shobikaa Impex (P) Ltd. v. Central Medical Services Society*, (2016) 16 SCC 233.

**2. Application of other laws not barred.**—The provisions of this Act shall be in addition to, and not in derogation of, any other law for the time being in force.

**3. Definitions.**—In this Act, unless the context otherwise requires,—

- (a) “animals” means animals useful to human beings and includes fish and fowl, and such kinds of wild life as the Central Government may, by notification in the Official Gazette, specify, being kinds which, in its opinion, it is desirable to protect or preserve;
- (b) “Board” means the Central Insecticides Board constituted under Section 4;
- (c) “Central Insecticides Laboratory” means the Central Insecticides Laboratory established, or as the case may be, the institution specified, under Section 16;
- (d) “import” means bringing into any place within the territories to which this Act extends from a place outside those territories;
- (e) “insecticide” means—
  - (i) any substance specified in the Schedule; or
  - (ii) such other substances (including fungicides and weedicides) as the Central Government may, after consultation with the Board, by notification in the Official Gazette, include in the Schedule from time to time; or
  - (iii) any preparation containing any one or more of such substances;
- (f) “Insecticide Analyst” means an Insecticide Analyst appointed under Section 19;

2. Ss. 4, 7, 8 and 36 enforced w.e.f. 1-3-1971 vide GSR 300, dt. 27-2-1971, published in the Gaz. of India, Extra., Part II, S. 3(i), dt. 1-3-1971 and rest of the sections enforced w.e.f. 1-8-1971 vide GSR 1108, dt. 28-7-1971, published in the Gaz. of India, Extra., Pt. II, S. 3(i), dt. 29-7-1971.



- (g) "Insecticide Inspector" means an Insecticide Inspector appointed under Section 20;
- (h) "label" means any written, printed or graphic matter on the immediate package and on every other covering in which the package is placed or packed and includes any written, printed or graphic matter accompanying the insecticide;
- (i) "Licensing Officer" means a licensing officer appointed under Section 12;
- (j) "manufacture", in relation to any insecticide, includes—
  - (i) any process or part of a process for making, altering, finishing, packing, labelling, breaking up or otherwise treating or adopting any insecticide with a view to its sale, distribution or use but does not include the packing or breaking up of any insecticide in the ordinary course of retail business; and
  - (ii) any process by which a preparation containing an insecticide is formulated;
- (k) "misbranded"—an insecticide shall be deemed to be misbranded—
  - (i) if its label contains any statement, design or graphic representation relating thereto which is false or misleading in any material particular, or if its package is otherwise deceptive in respect of its contents; or
  - (ii) if it is an imitation of, or is sold under the name of, another insecticide; or
  - (iii) if its label does not contain a warning or caution which may be necessary and sufficient, if complied with, to prevent risk to human beings or animals; or
  - (iv) if any word, statement or other information required by or under this Act to appear on the label is not displayed thereon in such conspicuous manner as the other words, statements, designs or graphic matter have been displayed on the label and in such terms as to render it likely to be read and understood by any ordinary individual under customary conditions of purchase and use; or
  - (v) if it is not packed or labelled as required by or under this Act; or
  - (vi) if it is not registered in the manner required by or under this Act; or
  - (vii) if the label contains any reference to registration other than the registration number; or
  - (viii) if the insecticide has a toxicity which is higher than the level prescribed or is mixed or packed with any substance so as to alter its nature or quality or contains any substance which is not included in the registration;
- (l) "package" means a box, bottle, casket, tin, barrel, case, receptacle, sack, bag, wrapper, or other thing in which an insecticide is placed or packed;

- (m) "premises" means any land, shop, stall or place where any insecticide is sold or manufactured or stored or used, and includes any vehicle carrying insecticides;
- (n) "prescribed" means prescribed by rules made under this Act;
- (o) "registered", with its grammatical variations and cognate expressions, means registered under this Act;
- (p) "sale", with its grammatical variations and cognate expressions, means the sale of any insecticide, whether for cash or on credit and whether by wholesale or retail, and includes an agreement for sale, an offer for sale, the exposing for sale or having in possession for sale of any insecticide and includes also an attempt to sell any such insecticide;
- (q) "State Government", in relation to a Union Territory, means the administrator thereof;
- (r) "worker" means a person employed under a contract of service or apprenticeship.

**CASE LAW ▶ Insecticides, shelf life of.**—Insecticides are substances specified in Schedule. From perusal of Schedule it is evident that many of the substances with passage of time may lose their identity on exposure to or contact with another substance. Therefore, shelf life of insecticide is relevant when it is tested or analysed in laboratory, *Northern Mineral Ltd. v. Union of India*, (2010) 7 SCC 726 : (2010) 3 SCC (Cri) 513.

**4. The Central Insecticides Board.**—(1) The Central Government shall, as soon as may be, constitute a board to be called the Central Insecticides Board to advise the Central Government and State Governments on technical matters arising out of the administration of this Act and to carry out the other functions assigned to the Board by or under this Act.

(2) The matters on which the Board may advise under sub-section (1) shall include matters relating to—

- (a) the risk to human beings or animals involved in the use of insecticides and the safety measures necessary to prevent such risk;
- (b) the manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.

(3) The Board shall consist of the following members, namely—

- (i) the Director General of Health Services, *ex officio*, who shall be the Chairman;
- (ii) the Drugs Controller, India, *ex officio*;
- (iii) the Plant Protection Adviser to the Government of India, *ex officio*;
- (iv) the Director of Storage and Inspection, Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food), *ex officio*;
- (v) the Chief Adviser of Factories, *ex officio*;
- (vi) the Director, National Institute of Communicable Diseases, *ex officio*;
- (vii) the Director General, Indian Council of Agricultural Research, *ex officio*;

- (viii) the Director General, Indian Council of Medical Research, *ex officio*;
- (ix) the Director, Zoological Survey of India; *ex officio*;
- (x) the Director General, Indian Standards Institution, *ex officio*;
- (xi) the Director General of Shipping or, in his absence, the Deputy Director General of Shipping, Ministry of Transport and Shipping, *ex officio*;
- (xii) the Joint Director, Traffic (General), Ministry of Railways (Railway Board), *ex officio*;
- (xiii) the Secretary, Central Committee for Food Standards, *ex officio*;
- <sup>3</sup>[(xiii-a) the Animal Husbandry Commissioner, Department of Agriculture, *ex officio*;
- (xiii-b) the Joint Commissioner (Fisheries), Department of Agriculture *ex officio*;
- (xiii-c) the Deputy Inspector General of Forests (Wild Life), Department of Agriculture, *ex officio*;
- (xiii-d) the Industrial Adviser (Chemicals), Directorate General Technical Development, *ex officio*];
- (xiv) one person to represent the Ministry of Petroleum and Chemicals, to be nominated by the Central Government;
- (xv) one pharmacologist to be nominated by the Central Government;
- (xvi) one medical toxicologist to be nominated by the Central Government;
- (xvii) one person who shall be incharge of the department dealing with public health in a State, to be nominated by the Central Government;
- (xviii) two persons who shall be Directors of Agriculture in States, to be nominated by the Central Government;
- (xix) four persons, one of whom shall be an expert in industrial health and occupational hazards, to be nominated by the Central Government;
- (xx) one person to represent the Council of Scientific and Industrial Research, to be nominated by the Central Government;
- <sup>4</sup>[(xxi) one ecologist to be nominated by the Central Government.]

(4) The persons nominated under clauses (xiv) to <sup>5</sup>[(xxi)], inclusive, of sub-section (3) shall, unless their seats become vacant earlier by resignation, death or otherwise, hold office for three years from the date of their nomination, but shall be eligible for re-nomination:

Provided that the persons nominated under clauses (xvii) and (xviii) shall hold office only for so long as they hold the appointments by virtue of which their nominations were made.

<sup>6</sup>[(5) No act or proceeding of the Board, the Registration Committee or any committee appointed under Section 6; shall be called in question on the ground

3. Ins. by Act 24 of 1977, S. 2.

4. Ins. by Act 24 of 1977, S. 2.

5. Subs. by Act 24 of 1977, S. 2.

6. Subs. by Act 24 of 1977, S. 2.



merely of the existence of any vacancy in, or any defect in the constitution of, the Board, the Registration Committee or such Committee, as the case may be.]

**5. Registration Committee.**—(1) The Central Government shall constitute a Registration Committee consisting of a Chairman, and not more than five persons who shall be members of the Board (including the Drugs Controller, India and the Plant Protection Adviser to the Government of India)—

- (i) to register insecticides after scrutinising their formulae and verifying claims made by the importer or the manufacturer, as the case may be, as regards their efficacy and safety to human beings and animals; and
- (ii) to perform such other functions as are assigned to it by or under this Act.

(2) Where the Chairman is not a member of the Board, his term of office and other conditions of service shall be such as may be determined by the Central Government.

(3) Subject to the provisions of sub-section (2), a member of the Registration Committee shall hold office for so long as he is a member of the Board.

(4) The Committee may also co-opt such number of experts and for such purpose or period as it may deem fit, but any expert so co-opted shall have no right to vote.

(5) The Registration Committee shall regulate its own procedure and the conduct of business to be transacted by it.

**6. Other committees.**—The Board may appoint such committees as it deems fit and may appoint to them persons who are not members of the Board, to exercise such powers and perform such duties as may, subject to such conditions, if any, as the Board may impose, be delegated to them by the Board.

**7. Procedure for Board.**—The Board may, subject to the previous approval of the Central Government, make bye-laws for the purpose of regulating its own procedure and the procedure of any committee thereof and the conduct of all business to be transacted by it or such committee.

**8. Secretary and other officers.**—The Central Government shall—

- (i) appoint a person to be the Secretary of the Board who shall also function as Secretary to the Registration Committee; and
- (ii) provide the Board and the Registration Committee with such technical and other staff as the Central Government considers necessary.

**9. Registration of insecticides.**—(1) Any person desiring to import or manufacture any insecticide may apply to the Registration Committee for the registration of such insecticide and there shall be a separate application for each such insecticide:

Provided that any person engaged in the business of import or manufacture of any insecticide immediately before the commencement of this section shall make an application to the Registration Committee within a period of <sup>7</sup>[seventeen

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7. Subs. by Act 46 of 1972, S. 2. (w.e.f. 1-8-1971).

months] from the date of such commencement for the registration of any insecticide which he has been importing or manufacturing before that date:

<sup>8</sup>[Provided further that where any person referred to in the preceding proviso fails to make an application under that proviso within the period specified therein, he may make such application at any time thereafter on payment of a penalty of one hundred rupees for every month or part thereof after the expiry of such period for registration of each such insecticide.]

(2) Every application under sub-section (1) shall be made in such form and contain such particulars as may be prescribed.

(3) On receipt of any such application for the registration of an insecticide, the Committee may, after such enquiry as it deems fit and after satisfying itself that the insecticide to which the application relates conforms to the claims made by the importer or by the manufacturer, as the case may be, as regards the efficacy of the insecticide and its safety to human beings and animals, register, <sup>9</sup>[on such conditions as may be specified by it] and on payment of such fee as may be prescribed, the insecticide, allot a registration number thereto and issue a certificate of registration in token thereof within a period of twelve months from the date of receipt of the application:

Provided that the Committee may, if it is unable within the said period to arrive at a decision on the basis of the materials placed before it, extend the period by a further period not exceeding six months:

Provided further that if the Committee is of opinion that the precautions claimed by the applicant as being sufficient to ensure safety to human beings or animals are not such as can be easily observed or that notwithstanding the observance of such precautions the use of the insecticide involves serious risk to human beings or animals, it may refuse to register the insecticide.

<sup>10</sup>[(3-A) In the case of applications received by it prior to the 31st day of March, 1975, notwithstanding the expiry of the period specified in sub-section (3) for the disposal of such applications, it shall be lawful and shall be deemed always to have been lawful for the Registration Committee to dispose of such applications at any time after such expiry but within a period of one year from the commencement of the Insecticides (Amendment) Act, 1977:

Provided that nothing contained in this sub-section shall be deemed to make any contravention before the commencement<sup>11</sup> of the Insecticides (Amendment) Act, 1977, of a condition of a certificate of registration granted before such commencement, an offence punishable under this Act.

(3-B) Where the Registration Committee is of opinion that the insecticide is being introduced for the first time in India, it may pending any enquiry, register it provisionally for a period of two years on such conditions as may be specified by it.

8. *Ins. by Act 46 of 1972, S. 2 (w.e.f. 1-8-1971).*

9. *Subs. by Act 24 of 1977, S. 3.*

10. *Ins. by Act 24 of 1977, S. 3.*

11. *August 2, 1977.*

(3-C) The Registration Committee may, having regard to the efficacy of the insecticide and its safety to human beings and animals, vary the conditions subject to which a certificate of registration has been granted and may for that purpose require the certificate-holder by notice in writing to deliver up the certificate to it within such time as may be specified in the notice.]

(4) Notwithstanding anything contained in this section, where an insecticide has been registered on the application of any person, any other person desiring to import or manufacture the insecticide or engaged in the business of, import or manufacture thereof shall on application and on payment of prescribed fee be allotted a registration number and granted a certificate of registration in respect thereof on the same conditions on which the insecticide was originally registered.

**CASE LAW ▶ Provisional registration certification.**—Provisional certificate by itself does not amount to registration with Central Insecticides Board. Decision taken to grant registration certificate is distinct from such decision being acted upon. *Shobikaa Impex (P) Ltd. v. Central Medical Services Society*, (2016) 16 SCC 233.

**10. Appeal against non-registration or cancellation.**—Any person aggrieved by a decision of the Registration Committee under Section 9 may, within a period of thirty days from the date on which the decision is communicated to him, appeal in the prescribed manner and on payment of the prescribed fee to the Central Government whose decision thereon shall be final:

Provided that the Central Government may entertain an appeal after the expiry of the said period, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

**11. Power of revision of Central Government.**—The Central Government may, at any time, call for the record relating to any case in which the Registration Committee has given a decision under Section 9 for the purpose of satisfying itself as to the legality or propriety of any such decision and may pass any such order in relation thereto as it thinks fit:

Provided that no such order shall be passed after the expiry of one year from the date of the decision:

Provided further that the Central Government shall not pass any order prejudicial to any person unless that person has had a reasonable opportunity of showing cause against the proposed order.

**12. Licensing officers.**—The State Government may, by notification in the Official Gazette, appoint such persons as it thinks fit to be licensing officers for the purposes of this Act and define the areas in respect of which they shall exercise jurisdiction.

**13. Grant of licence.**—(1) Any person desiring to manufacture or to sell, stock or exhibit for sale or distribute any insecticide <sup>12</sup>[or to undertake commercial pest

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12. *Ins. by Act 24 of 1977, S. 4.*



control operations with the use of any insecticide], may make an application to the licensing officer for the grant of a licence:

Provided that any person engaged in the business of manufacturing or selling, stocking or exhibiting for sale or distributing any insecticide immediately before the commencement<sup>13</sup> of this section shall make an application to the licensing officer for the grant of a licence within a period of [seventeen months]<sup>14</sup> from the date of such commencement:

<sup>15</sup>[Provided further that any person engaged in the commercial pest control operations immediately before the commencement<sup>16</sup> of the Insecticides (Amendment) Act, 1977, shall make an application to the licensing officer for the grant of a licence within a period of six months from the commencement of the said Act.]

(2) Every application under sub-section (1) shall be made in such form and shall contain such particulars as may be prescribed.

(3) On receipt of any such application for the grant of a licence, the licensing officer may grant a licence in such form, on such conditions and on payment of such fee as may be prescribed.

(4) A licence granted under this section shall be valid for the period specified therein and may be renewed from time to time for such period and on payment of such fee as may be prescribed:

Provided that where a licence has been granted to any person who has made an application under <sup>17</sup>[the first proviso or, as the case may be, the second proviso] to sub-section (1), that licence shall be deemed to be cancelled in relation to any insecticide, the application for registration whereof has been refused or the registration whereof has been cancelled, under this Act, with effect from the date on which such refusal or cancellation is notified in the Official Gazette.

<sup>18</sup>[(5) In prescribing fees for the grant or renewal of licences under this section, different fees may be prescribed for the sale or distribution of insecticides for purposes of domestic use and for other purposes.]

**14. Revocation, suspension and amendment of licences.**—(1) If the licensing officer is satisfied, either on a reference made to him in this behalf or otherwise, that—

- (a) the licence granted under Section 13 has been granted because of misrepresentation as to an essential fact; or
- (b) the holder of a licence has failed to comply with the conditions subject to which the licence was granted or has contravened any of the provisions of this Act or the rules made thereunder,

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13. July 28, 1971.

14. Subs. by Act 46 of 1972, S. 3 (w.e.f. 1-8-1971).

15. Ins. by Act 24 of 1977, S. 4.

16. August 2, 1977.

17. Subs. by Act 24 of 1977, S. 4.

18. Ins. by Act 24 of 1977, S. 4.



then, without prejudice to any other penalty to which the holder of the licence may be liable under this Act, the licensing officer may, after giving the holder of the licence an opportunity of showing cause, revoke or suspend the licence.

(2) Subject to any rules that may be made in this behalf, the licensing officer may also vary or amend a licence granted under Section 13.

**CASE LAW ▶ Availability of defence.**—The conditions laid down in Section 30(3) must be satisfied and only then that section can be invoked, *State of Punjab v. Dharam Pal*, (1998) 8 SCC 497.

**15. Appeal against the decision of a licensing officer.**—(1) Any person aggrieved by a decision of a licensing officer under Section 13 [except under the proviso to sub-section (4)] or Section 14 may, within a period of thirty days from the date on which the decision is communicated to him, appeal to such authority in such manner and on payment of such fee as may be prescribed:

Provided that the appellate authority may entertain an appeal after the expiry of the said period if it is satisfied that appellant was prevented by sufficient cause from filing the appeal in time.

(2) On receipt of an appeal under sub-section (1), the appellate authority shall, after giving the appellant an opportunity of showing cause, dispose of the appeal ordinarily within a period of six months and the decision of the appellate authority shall be final.

**16. Central Insecticides Laboratory.**—The Central Government may, by notification in the Official Gazette, establish a Central Insecticides Laboratory under the control of a Director to be appointed by the Central Government to carry out the functions entrusted to it by or under this Act:

Provided that if the Central Government so directs by a notification in the Official Gazette, the functions of the Central Insecticides Laboratory shall, to such extent as may be specified in the notification, be carried out at any such institution as may be specified therein and thereupon the functions of the Director of the Central Insecticides Laboratory shall to the extent so specified be exercised by the head of that institution.

**17. Prohibition of import and manufacture of certain insecticides.**—(1) No person shall, himself or by any person on his behalf, import or manufacture—

- (a) any misbranded insecticide;
- (b) any insecticide the sale, distribution or use of which is for the time being prohibited under Section 27;
- (c) any insecticide except in accordance with the conditions on which it was registered;
- (d) any insecticide in contravention of any other provision of this Act or of any rule made thereunder:

Provided that any person who has applied for registration of an insecticide<sup>19</sup>[under any of the provisos] to sub-section (1) of Section 9 may continue to import

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19. Subs. by Act 46 of 1972, S. 4 (w.e.f. 1-8-1971).

or manufacture any such insecticide and such insecticide shall not be deemed to be a misbranded insecticide within the meaning of sub-clause (vi) or sub-clause (vii) or sub-clause (viii) of clause (k) of Section 3, until he has been informed by the Registration Committee of its decision to refuse to register the said insecticide.

(2) No person shall, himself or by any person on his behalf, manufacture any insecticide except under, and in accordance with the conditions of, a licence issued for such purpose under this Act.

**18. Prohibition of sale, etc., of certain insecticides.**—(1) No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale, distribute,<sup>20</sup>[transport, use, or cause to be used] by any worker—

- (a) any insecticide which is not registered under this Act;
- (b) any insecticide, the sale, distribution or use of which is for the time being prohibited under Section 27;
- (c) any insecticide in contravention of any other provision of this Act or of any rule made thereunder.

(2) No person shall, himself or by any person on his behalf, sell, stock or exhibit for sale or distribute<sup>21</sup>[or use for commercial pest control operations] any insecticide except under, and in accordance with the conditions of, a licence issued for such purpose under this Act.

*Explanation.*—For the purposes of this section an insecticide in respect of which any person has applied for a certificate of registration [under any of the provisos]<sup>22</sup> to sub-section (1) of Section 9, shall be deemed to be registered till the date on which the refusal to register such insecticide is notified in the Official Gazette.

**19. Insecticide Analysts.**—The Central or a State Government may, by notification in the Official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Analysts for such areas and in respect of such insecticides or class of insecticides as may be specified in the notification:

Provided that no person who has any financial interest in the manufacture, import or sale of any insecticide, shall be so appointed.

**20. Insecticide Inspectors.**—(1) The Central Government or a State Government may, by notification in the Official Gazette, appoint persons in such number as it thinks fit and possessing such technical and other qualifications as may be prescribed to be Insecticide Inspectors for such areas as may be specified in the notification:

Provided that any person who does not possess the required qualifications may be so appointed only for the purposes of clause (a) and clause (d) of sub-section (1) of Section 21:

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20. Subs. by Act 24 of 1977, S. 5.

21. Ins. by Act 24 of 1977, S. 5.

22. Subs. by Act 46 of 1972, S. 5 (w.e.f. 1-8-1971).

Provided further that no person who has any financial interest in the manufacture, import or sale of any insecticide shall be so appointed.

(2) Every Insecticide Inspector shall be deemed to be a public servant within the meaning of Section 21 of the Indian Penal Code (45 of 1860) and shall be officially subordinate to such authority as the Government appointing him may specify in this behalf.

**21. Powers of Insecticide Inspectors.**—(1) An Insecticide Inspector shall have power—

- (a) to enter and search, at all reasonable times and with such assistance, if any, as he considers necessary, any premises in which he has reason to believe that an offence under this Act or the rules made thereunder has been or is being or is about to be committed, or for the purpose of satisfying himself that the provisions of this Act or the rules made thereunder or the conditions of any certificate of registration or licence issued thereunder are being complied with;
- (b) to require the production of, and to inspect, examine and make copies of, or take extracts from, registers, records or other documents kept by a manufacturer, distributor, carrier, dealer or any other person in pursuance of the provisions of this Act or the rules made thereunder and seize the same, if he has reason to believe that all or any of them, may furnish evidence of the commission of an offence punishable under this Act or the rules made thereunder;
- (c) to make such examination and inquiry as he thinks fit in order to ascertain whether the provisions of this Act or the rules made thereunder are being complied with and for that purpose stop any vehicle;
- (d) to stop the distribution, sale or use of an insecticide which he has reason to believe is being distributed, sold or used in contravention of the provisions of this Act or the rules made thereunder, for a specified period not exceeding <sup>23</sup>[thirty] days, or unless the alleged contravention is such that the defect may be removed by the possessor of the insecticide, seize the stock of such insecticide;
- (e) to take samples of any insecticide and send such samples for analysis to the Insecticide Analyst for test in the prescribed manner; and
- (f) to exercise such other powers as may be necessary for carrying out the purposes of this Act or the rules made thereunder.

<sup>24</sup>[(2) The provisions of the Code of Criminal Procedure, 1973 (2 of 1974) shall, as far as may be, apply to any search or seizure under this Act as they apply to any search or seizure made under the authority of a warrant issued under Section 94 of the said Code.]

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23. Subs. for "twenty" by Act 23 of 2000, S. 2.

24. Subs. by Act 24 of 1977, S. 6.

(3) An Insecticide Inspector may exercise the powers of a police officer under <sup>25</sup>[Section 42 of the Code of Criminal Procedure, 1973 (2 of 1974)], for the purpose of ascertaining the true name and residence of the person from whom a sample is taken or an insecticide is seized.

**22. Procedure to be followed by Insecticide Inspectors.**—(1) Where an Insecticide Inspector seizes any record, register or document under clause (b) of sub-section (1) of Section 21, he shall, as soon as may be, inform a Magistrate and take his orders as to the custody thereof.

(2) Where an Insecticide Inspector takes any action under clause (d) of sub-section (1) of Section 21—

- (a) he shall use all despatch in ascertaining whether or not the insecticide or its sale, distribution or use contravenes any of the provisions of Section 18 and if it is ascertained that the insecticide or its sale, distribution or use does not so contravene, forthwith revoke the order passed under the said clause or, as the case may be, take such action as may be necessary for the return of the stock seized;
- (b) if he seizes the stock of the insecticide he shall, as soon as may be, inform a Magistrate and take his orders as to the custody thereof;
- (c) without prejudice to the institution of any prosecution, if the alleged contravention be such that the defect may be remedied by the possessor of the insecticide, he shall, on being satisfied that the defect has been so remedied, forthwith revoke his order and in case where the Insecticide Inspector has seized the stock of insecticide, he shall, as soon as may be, inform a Magistrate and obtain his orders as to the release thereof.

<sup>26</sup>[(3) Where an Insecticide Inspector takes any sample of an insecticide, he shall issue a receipt therefor stating therein that the fair price of such sample shall be tendered if the sample, after test or analysis is not found to be misbranded and the Insecticide Analyst has reported to that effect and on such price having been tendered may require a written acknowledgement therefor.]

(4) <sup>27</sup>[\* \* \*] Where the Insecticide Inspector seizes the stock of any insecticide under clause (d) of sub-section (1) of Section 21, he shall tender a receipt therefor in the prescribed form.

(5) Where an Insecticide Inspector takes a sample of an insecticide for the purpose of test or analysis, he shall intimate such purpose in writing in the prescribed form to the person from whom he takes it and, in the presence of such person unless he wilfully absents himself, shall divide the sample into three portions and effectively seal and suitably mark the same and permit such person to add his own seal and mark to all or any of the portions so sealed and marked:

25. Subs. by Act 24 of 1977, S. 6.

26. Subs. by Act 23 of 2000, S. 3.

27. The words, brackets and figure "Where the price tendered under sub-section (3) is refused, or" omitted by Act 23 of 2000, S. 3.



Provided that where the insecticide is made up in containers of small volume, instead of dividing a sample as aforesaid, the Insecticide Inspector may, and if the insecticide be such that it is likely to deteriorate or be otherwise damaged by exposure shall, take three of the said containers after suitably marking the same and, where necessary, sealing them.

(6) The Insecticide Inspector shall restore one portion of a sample so divided or one container, as the case may be, to the person from whom he takes it and shall retain the remainder and dispose of the same as follows:—

- (i) one portion or container, he shall forthwith send to the Insecticide Analyst for test or analysis; and
- (ii) the second, he shall produce to the court before which proceedings, if any, are instituted in respect of the insecticide.

**CASE LAW ► Second analysis of sample.**—Vital right vested in accused to get sample re-tested from Central Insecticides Laboratory, to controvert report of sample analysis obtained by Insecticide Inspector is also available under Section 24(4) to accused other than a person from whom the sample is taken, who also has a right to adduce evidence in controversion of Insecticide Analyst's report. In case accused avails of above right under Section 24(4), he must bear expenses of test or analysis, to be made by Central Insecticides Laboratory under Section 24(5), *Northern Minerals Ltd. v. Rajasthan Govt.*, (2016) 12 SCC 298.

► **Powers of Insecticide Inspectors.**—Insecticide Inspector has ample power to send sample for testing or analysis on his own. Rather it is his duty to do so if such express request is made by person from whom sample was taken. *Indofil Industries Ltd. v. State of Punjab*, (2017) 8 SCC 656.

**23. Persons bound to disclose place where insecticides are manufactured or kept.**—Every person for the time being incharge of any premises where any insecticide is being manufactured or is kept for sale or distribution shall, on being required by an Insecticide Inspector so to do, be legally bound to disclose to the Insecticide Inspector the place where the insecticide is being manufactured or is kept, as the case may be.

**24. Report of Insecticide Analyst.**—(1) The Insecticide Analyst to whom a sample of any insecticide has been submitted for test or analysis under sub-section (6) of Section 22, shall, within a period of <sup>28</sup>[thirty] days, deliver to the Insecticide Inspector submitting it a signed report in duplicate in the prescribed form.

(2) The Insecticide Inspector on receipt thereof shall deliver one copy of the report to the person from whom the sample was taken and shall retain the other copy for use in any prosecution in respect of the sample.

(3) Any document purporting to be a report signed by an Insecticide Analyst shall be evidence of the facts stated therein, and such evidence shall be conclusive unless the person from whom the sample was taken has within twenty-eight days of the receipt of a copy of the report notified in writing the Insecticide Inspector or

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28. Subs. for "sixty" by Act 23 of 2000, S. 4.

the court before which any proceedings in respect of the sample are pending that he intends to adduce evidence in controversion of the report.

(4) Unless the sample has already been tested or analysed in the Central Insecticides Laboratory, where a person has under sub-section (3) notified his intention of adducing evidence in controversion of the Insecticide Analyst's report, the court may, of its own motion or in its discretion at the request either of the complainant or of the accused, cause the sample of the insecticide produced before the magistrate under sub-section (6) of Section 22 to be sent for test or analysis to the said laboratory, which shall <sup>29</sup>[, within a period of thirty days,] make the test or analysis and report in writing signed by, or under the authority of, the Director of the Central Insecticides Laboratory the result thereof, and such report shall be conclusive evidence of the facts stated therein.

(5) The cost of a test or analysis made by the Central Insecticides Laboratory under sub-section (4) shall be paid by the complainant or the accused, as the court shall direct.

**CASE LAW ▶ Nature and scope.**—Mere notification by accused of intention to adduce evidence in controversion of report, held, is enough, *Northern Mineral Ltd. v. Union of India*, (2010) 7 SCC 726 : (2010) 3 SCC (Cri) 513.

▶ **Statutory right of defence of.**—Statutory right of accused under Section 24, Insecticides Act, 1968 to get seized sample of insecticide examined in Central Insecticides Laboratory denied due to inaction of and delay by Insecticides Inspector, whereby shelf life of substance had expired and hence same had become untestable. Criminal proceedings, held, should have been quashed for said negligence, *Gupta Chemicals (P) Ltd. v. State of Rajasthan*, (2010) 7 SCC 735 : (2010) 3 SCC (Cri) 521.

▶ **Relevance of shelf life of substance.**—Ordinarily in absence of any material to the contrary, report of State Insecticides Analyst will be accepted as final and conclusive. But this is subject to accused's right to get sample examined by Central Insecticides Laboratory provided he communicates his intention therefor within 28 days of receipt of copy of State Insecticides Analyst's Report, *Gupta Chemicals (P) Ltd. v. State of Rajasthan*, (2010) 7 SCC 735 : (2010) 3 SCC (Cri) 521.

▶ **Rights of accused.**—Right of accused to request Magistrate concerned before whom proceedings are pending to send sample produced before court to CIL for testing or analysis can be exercised only if complaint is based on report of State Insecticide Analyst. However, if complaint is filed on basis of report of CIL, then such right cannot be exercised since purport of Section 24(4) is that report of CIL shall be conclusive evidence of facts stated therein. *Indofil Industries Ltd. v. State of Punjab*, (2017) 8 SCC 656

**25. Confiscation.**—(1) Where any person has been convicted under this Act for contravening any of the provisions of this Act or of the rules made thereunder, the stock of the insecticide in respect of which the contravention has been made shall be liable to confiscation.

(2) Without prejudice to the provisions contained in sub-section (1), where the Court is satisfied on the application of an Insecticide Inspector or otherwise

29. Ins. by Act 23 of 2000, S. 4.

and after such inquiry as may be necessary, that the insecticide is a misbranded insecticide, such insecticide shall be liable to confiscation.

**26. Notification of poisoning.**—The State Government may, by notification in the Official Gazette, require any person or class of persons specified therein to report all occurrences of poisoning (through the use or handling of any insecticide) coming within his or their cognizance to such officer as may be specified in the said notification.

**27. Prohibition of sale, etc., of insecticides for reasons of public safety.**—(1) If, on receipt of a report under Section 26 or otherwise, the Central Government or the State Government is of opinion, for reasons to be recorded in writing, that the use of any insecticide specified in <sup>30</sup>[\* \* \*] clause (e) of Section 3 or any specific batch thereof is likely to involve such risk to human beings or animals as to render it expedient or necessary to take immediate action then that Government may, by notification in the Official Gazette, prohibit the sale, distribution or use of the insecticide or batch, in such area, to such extent and such period (not exceeding sixty days) as may be specified in the notification pending investigation into the matter:

Provided that where the investigation is not completed within the said period, the Central Government or the State Government, as the case may be, may extend it by such further period or periods not exceeding thirty days in the aggregate as it may specify in a like manner.

(2) If, as a result of its own investigation or on receipt of the report from the State Government, and after consultation with the Registration Committee, the Central Government, is satisfied that the use of the said insecticide or batch is or is not likely to cause any such risk, it may pass such order (including an order refusing to register the insecticide or cancelling the certificate of registration, if any, granted in respect thereof), as it deems fit, depending on the circumstances of the case.

**CASE LAW ▶ Cancellation of certificate of registration.**—Central Governments power to cancel Certificate of Registration under Section 27(2) can be exercised only in respect of an insecticide specified in Section 3(e)(iii) i.e. a preparation or formulation of one or more of the substances specified in the Schedule and not in respect of an insecticide specified in Section 3(e)(i) i.e. a substance specified in the Schedule itself, *Ashok (Dr) v. Union of India*, (1997) 5 SCC 10.

Consultation with Registration Committee by Central Government is a precondition for exercise of power under Section 27(2), *Ashok (Dr) v. Union of India*, (1997) 5 SCC 10.

▶ **Prohibition on manufacture of certain substances.**—Noti. dated 20-9-1966 prohibited manufacture, import and use of certain scheduled substances, viz., Heptachlor and Chlordane. Prohibition against use of the said substances for manufacturing formulations, held, valid. But the prohibition against manufacture or import of the said substances, held, illegal, *Pest Control (India) Ltd. v. Union of India*, (1998) 9 SCC 602.

30. The words, brackets and figures "sub-clause (iii) of" omitted by Act 23 of 2000, S. 5.



**28. Notification of cancellation of registration, etc.**—A refusal to register any insecticide or a cancellation of the certificate of registration of any insecticide shall be notified in the Official Gazette and in such other manner as may be prescribed.

**29. Offences and punishment.**—(1) Whoever,—

- (a) imports, manufactures, sells, stocks or exhibits for sale or distributes any insecticide deemed to be misbranded under sub-clause (i) or sub-clause (iii) or sub-clause (viii) of clause (k) of Section 3; or
- (b) imports or manufactures any insecticide without a certificate of registration; or
- (c) manufactures, sells, stocks or exhibits for sale or distributes an insecticide without a licence; or
- (d) sells or distributes an insecticide, in contravention of Section 27; or
- (e) causes an insecticide, the use of which has been prohibited under Section 27, to be used by any worker; or
- (f) obstructs an Insecticide Inspector in the exercise of his powers or discharge of his duties under this Act or the rules made thereunder,

<sup>31</sup>[shall be punishable—

- (i) for the first offence, with imprisonment for a term which may extend to two years, or with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees, or both;
- (ii) for the second and a subsequent offence, with imprisonment for a term which may extend to three years, or with fine which shall not be less than fifteen thousand rupees but which may extend to seventy-five thousand rupees, or with both.]

(2) Whoever uses an insecticide in contravention of any provision of this Act or any rule made thereunder shall be punishable with fine <sup>32</sup>[which shall not be less than five hundred rupees but which may extend to five thousand rupees, or imprisonment for a term which may extend to six months, or with both.]

(3) Whoever contravenes any of the other provisions of this Act or any rule made thereunder or any condition of a certificate of registration or licence granted thereunder, shall be punishable—

- (i) for the first offence, with imprisonment for a term which may extend to <sup>33</sup>[one year, or with fine which shall not be less than five thousand rupees but which may extend to twenty-five thousand rupees, or with both;]
- (ii) for the second and a subsequent offence, with imprisonment for a term which may extend to <sup>34</sup>[two years, or with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees, or with both].

31. Subs. by Act 23 of 2000, S. 6.

32. Subs. by Act 23 of 2000, S. 6.

33. Subs. by Act 23 of 2000, S. 6 for "six months, or with fine, or with both".

34. Subs. by Act 23 of 2000, S. 6 for "one year, or with fine, or with both".





(4) If any person convicted of an offence under this Act commits a like offence afterwards it shall be lawful for the court before which the second or subsequent conviction takes place to cause the offender's name and place of residence, the offence and the penalty imposed to be published in such newspapers or in such other manner as the court may direct.

**30. Defences which may or may not be allowed in prosecutions under this Act.**—(1) Save as hereinafter provided in this section, it shall be no defence in a prosecution under this Act to prove merely that the accused was ignorant of the nature or quality of the insecticide in respect of which the offence was committed or of the risk involved in the manufacture, sale or use of such insecticide or of the circumstances of its manufacture or import.

(2) For the purposes of Section 17, an insecticide shall not be deemed to be misbranded only by reason of the fact that—

- (a) there has been added thereto some innocuous substance or ingredient because the same is required for the manufacture or the preparation of the insecticide as an article of commerce in a state fit for carriage or consumption, and not to increase the bulk, weight or measure of the insecticide or to conceal its inferior quality or other defect; or
- (b) in the process of manufacture, preparation or conveyance some extraneous substance has unavoidably become intermixed with it.

(3) A person not being an importer or a manufacturer of an insecticide or his agent for the distribution thereof, shall not be liable for a contravention of any provision of this Act, if he proves—

- (a) that he acquired the insecticide from an importer or a duly licensed manufacturer, distributor or dealer thereof;
- (b) that he did not know and could not, with reasonable diligence, have ascertained that the insecticide in any way contravened any provision of this Act; and
- (c) that the insecticide, while in his possession, was properly stored and remained in the same state as when he acquired it.

**31. Cognizance and trial of offence.**—(1) No prosecution for an offence under this Act shall be instituted except by, or with the written consent of, the State Government or a person authorised in this behalf by the State Government.

(2) No court inferior to that of a, <sup>35</sup>[metropolitan magistrate or a judicial magistrate of the first class] shall try any offence under this Act.

<sup>36</sup>**[31-A. Special Courts.**—(1) If the State Government is satisfied that it is necessary for the purpose of providing for speedy trial of offences under this Act in any district or metropolitan area, it may, by notification in the Official Gazette and after consultation with the High Court, notify one or more Courts of Judicial

35. Subs. by Act 24 of 1977, S. 7.

36. Ins. by Act 23 of 2000, S. 7.

Magistrates of the first class, or, as the case may be, Metropolitan Magistrates, in such district or metropolitan area to be Special Courts for the purposes of this Act.

(2) Unless otherwise directed by the High Court, a Court notified under sub-section (1) shall exercise jurisdiction only in respect of cases under this Act.

(3) Subject to the provisions of sub-section (2), the jurisdiction and powers of the presiding officer of court notified under sub-section (1) in any district or metropolitan area shall extend throughout the district or the metropolitan area, as the case may be.

(4) Subject to the foregoing provisions of this section, a court notified under sub-section (1) in any district or metropolitan area shall be deemed to be a court established under sub-section (1) of Section 11, or, as the case may be, sub-section (1) of Section 16 of the Code of Criminal Procedure, 1973 and the provisions of that Code shall apply accordingly in relation to such courts.

*Explanation.*—In this section, “High Court” has the same meaning as in clause (e) of Section 2 of the Code of Criminal Procedure, 1973.]

**32. Magistrate’s power to impose enhanced penalties.**—<sup>37</sup>[\* \* \*]

**33. Offences by companies.**—(1) Whenever an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company for the conduct of the business of, the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment under this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation.*—For the purpose of this section,—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.

**34. Power of Central Government to give directions.**—The Central Government may give such directions to any State Government as may appear to the Central Government to be necessary for carrying into execution in the State any of the provisions of this Act or of any rule or order made thereunder.

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37. Omitted by Act 24 of 1977, S. 8.

**35. Protection of action taken in good faith.**—No prosecution, suit or other proceeding shall lie against the Government, or any officer of the Government or the Board, the Registration Committee or any Committee of the Board for anything in good faith done or intended to be done under this Act.

**36. Power of Central Government to make rules.**—(1) The Central Government may, after consultation with the Board and subject to the condition of previous publication, by notification in the Official Gazette, make rules for the purpose of giving effect to the provisions of this Act:

Provided that consultation with the Board may be dispensed with if the Central Government is of opinion that circumstances have arisen which render it necessary to make rules without such consultation, but in such a case the Board shall be consulted within six months of the making of the rules and the Central Government shall take into consideration any suggestions which the Board may make in relation to the amendment of the said rules.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may prescribe—

- (a) the method of packing and labelling;
- (b) the manner of registration of an insecticide;
- (c) the functions of the Board and of the Registration Committee and the travelling and other allowances payable to members of the Board, the Registration Committee and any Committee of the Board;
- (d) the places at which insecticides may be imported and prohibit their import at any other place;
- (e) the form of application for registration of an insecticide and the particulars relating thereto;
- (f) <sup>38</sup>[\* \* \*] the fee payable in respect of registration;
- (g) the manner of appeal to the Central Government under Section 10 and the fee payable therefor;
- (h) the form of application for the grant of licence and the particulars relating thereto;
- (i) the form of licence, the conditions attached thereto and the fee payable therefor;
- (j) the period for which a licence may be renewed and the fee for such renewal;
- (k) the circumstances in which a licence may be varied or amended under sub-section (2) of Section 14;
- (l) the functions of the Central Insecticides Laboratory;
- (m) the qualifications, powers and duties of an Insecticide Analyst and an Insecticide Inspector;
- (n) the manner of testing or analysing the samples of any insecticide and the fee payable therefor;

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38. Omitted by Act 24 of 1977, S. 9.

- (o) the form in which intimation shall be given by an Insecticides Inspector under sub-section (5) of Section 22 to a person from whom a sample of an insecticide is taken for test or analysis;
- (p) the form in which an Insecticide Analyst shall submit a report of his test or analysis to the Insecticide Inspector under sub-section (1) of Section 24;
- (q) the protective clothing and equipment to be used by workers during the manufacture, formulation, transport, distribution and application of insecticides and other facilities to be provided to keep themselves and things supplied to them free from any contamination;
- (r) the use by the workers of any such protective clothing, equipment and other facilities;
- (s) the precautions to be taken against poisoning through the use or handling of insecticides;
- (t) the measures for detecting and investigating cases in which poisoning has occurred;
- (u) the facilities to be provided for ensuring first-aid treatment;
- (v) the instruction and training to be provided regarding the use of things supplied to the workers for ensuring their safety;
- (w) the facilities for medical examination of workers engaged in the manufacture or handling of insecticides;
- (x) <sup>39</sup>[\* \* \*];
- (y) the equipment for, and method of, application of, an insecticide and the disposal of surplus material, washings and containers, following application;
- (z) the maintenance and inspection of records and returns;
- (za) the restrictions on storage of insecticides during transport or otherwise along with articles of food;
- (zb) the maximum proportion of any insecticide which may be added to, or contained in, any preparation for domestic use and the restrictions thereon;
- (zc) the manner in which refusal to register an insecticide or cancellation of certificate of registration thereof may be notified;
- (zd) the officer or authority to whom the Central Government may delegate any of the powers and functions conferred on it by this Act;
- (ze) any other matter which has to be, or may be, prescribed.

(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session <sup>40</sup>[or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid] both Houses agree in making any modification in the rule or both Houses agree

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39. Omitted by Act 24 of 1977, S. 9.

40. Subs. by Act 24 of 1977, S. 9.



that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

**37. Power of the State Government to make rules.**—(1) The State Government may, after consultation with the Board and subject to the condition of previous publication, by notification in the Official Gazette, make rules for the purpose of giving effect to the provisions of this Act and not inconsistent with the rules, if any, made by the Central Government.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for—

- (a) the authority to which, the manner in which, and the fee on payment of which, an appeal may be filed under Section 15 and the procedure to be followed by the appellate authority in disposing of the appeal;
- (b) the delegation of any of the powers and functions conferred by this Act on the State Government to any officer or authority specified by that Government.

<sup>41</sup>[Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.]

**38. Exemption.**—(1) Nothing in this Act shall apply to—

- (a) the use of any insecticide by any person for his own household purposes or for kitchen garden or in respect of any land under his cultivation;
- (b) any substance specified or included in the Schedule or any preparation containing any one or more such substances, if such substance or preparation is intended for purposes other than preventing, destroying, repelling or mitigating any insects, rodents, fungi, weeds and other forms of plant or animal life not useful to human beings.

(2) The Central Government may, by notification in the Official Gazette and subject to such conditions, if any, as it may specify therein, exempt from all or any of the provisions of this Act or the rules made thereunder, any educational, scientific or research organization engaged in carrying out experiments with insecticides.

## THE SCHEDULE

[See Section 3(e)]

### LIST OF INSECTICIDES<sup>42</sup>

<sup>43</sup>Abamectin (Vertimac) (Mixture of Avermectins (Abamectin: a mixture containing a minimum of 80% avermectin B, a (5-0-demethyl avermectin A, a) and a maximum of 20% avermectin B, b (5-0-demethyl-25-de-(1-Methyl propyl)-25-(1-methylethyl) avermectin A, a))

41. *Ins.* by Act 4 of 2005, S. 2 and Schedule.

42. For ban under Ss. 27(2) & 28 on certain insecticides *see* notification, *infra*.

43. *Included* by GSR 10(E), dt. 3-1-1996.

<sup>44</sup>[Acequinocyl—IUPAC NAME: 3-dodecyl-1,4-dihydro-1,4-dioxo-2-naphthyl acetate—CAS NAME: 2-(acetyloxy) 3-dodecyl-1,4-naphthalenedione—57960-19-7]

<sup>45</sup>Acetamiprid (E)-N1-[(6-chloro-3-pyridyl) Methyl]-N2-cyano-N'-ethyl cetamidine

<sup>46</sup>Acetochlor 2-chloro-N-ethoxy-methyl-6-ethylaceto-toluidide

<sup>47</sup>Acibenzolar-s-methyl

<sup>48</sup>Acibenzolar-s-methyl S-methyl benzol [1, 2, 3] thiadiazole 7-carbothioate

<sup>49</sup>Acifluorfen 5-(2-chloro-1-1-1-trifluoro-p-tolyloxy)-2-nitrobenzoic acid

<sup>50</sup>Acrinathrin ((S)- $\infty$ cyno-3-phenoxy benzyl (z)-(IR, 3S)—2,2-dimethyl-3-[2-(2, 2, 2-trifluoro-1-trifluoromethyl ethoxy carbonyl) vinyl] cyclopropane carboxylate.)

<sup>51</sup>Acrolein (2-Propenal or Acrylaldehyde)

Acrylonitrile

<sup>52</sup>Actellic (Pyrimiphosmethyl) (2-diethylamino-6-methylpyrimidin-4-yl dimethyl phosphorothionate)

<sup>53</sup>Afugon (Diethyl methyl ethoxycarbonyl pyrazolopyrimidine-yl-phosphorothionate)

<sup>54</sup>Afidopyropen [(3S,4R,4aR, 6S,6aS,12R, 12aS,12bS)-3-(cyclopropylcarbonyloxy)-1,2,3,4,4a,5,6,6a, 12a,12b-decahydro-6,12-dihydroxy-4,6a,12b-trimethyl-11-oxo-9-(3-pyridyl)-11H, 12H-benzo[f]pyrano[4, 3-b] chromen-4-yl] methyl cyclopropanecarboxylate)

<sup>55</sup>Agrobacterium raidobacter strain 84

<sup>56</sup>Agrobacterium tumefaciens

<sup>57</sup>Alcaligenes Spp.

<sup>58</sup>Alachlor [2-Chloro-2', 6'-diethyl-n-(methoxymethyl)-acetanilide].

<sup>59</sup>Alanycarb Ethyl (Z)-N-benzyl, N-methyl (1-methyl thioethyliden-eamino-oxy-carbonyl) amino thiobalaninate.

44. Included by S.O. 3385(E), dt. 27-10-2016.

45. Included by GSR 672(E), dt. 28-9-1999.

46. Included by GSR 672(E), dt. 28-9-1999.

47. Included by GSR 378(E), dt. 24-6-2004.

48. Included by GSR 672(E), dt. 28-9-1999.

49. Included by GSR 198(E), dt. 31-3-2005.

50. Included by GSR 538(E) dt. 21-11-1996.

51. Included by GSR 9(E), dt. 9-1-1974.

52. Included by GSR 9(E), dt. 9-1-1974.

53. Included by GSR 9(E), dt. 9-1-1974.

54. Included by GSR 790(E), dt. 11-11-2014.

55. Included by GSR 378(E), dt. 24-6-2004.

56. Included by GSR 378(E), dt. 24-6-2004.

57. Included by GSR 378(E), dt. 24-6-2004.

58. Included by GSR 9(E), dt. 9-1-1974.

59. Included by GSR 621(E), dt. 27-10-1997.

<sup>60</sup>Aldicarb [2-methyl-2-(methylthio) propionaldehyde-o-(methylcarbamoyl) oxime]

Aldrin (1: 2: 3: 4: 10: 10-hexachloro-1: 4: 4a: 5: 8; 8a-hexahydro-1: 4: 5: 8-dimethanonaphthalene)

<sup>61</sup>Allethrin and its stereo isomers

Aluminium Phosphide

<sup>62</sup>[American Wormseed oil, Chenopodium oil, ECANA and ECANA Mimic—Extract of Chenopodium ambrosioides near ambrosioides and Extract of Chenopodium ambrosioides near ambrosioides (Mimic)]

<sup>63</sup>[Ametoctradin 5-ethyl-6-octyl [1, 2,4] triazolo [1, 5-a] pyrimidin-7-amine]

<sup>64</sup>Ametryne [N-ethyl-N'-(1-methylethyl)-6-(methylthio)-1, 3, 5-triazine-2, 4-diamine]

<sup>65</sup>Amicarbazone 5-amino-N-tert-butyl-4, 5-dihydro-3-isopropyl-5-oxo-1, 2, 4-1H triazole-1-carboxamide

<sup>66</sup>Amidine Hydrazone (Tetrahydro-5, 5-dimethyl-2 (1-H)-pyrimidinone [3-[4-(trifluoromethyl) phenyl]-1-[2-[4: trifluoromethyl) phenyl] ethenyl-2-propenylidene] hydrazone)

<sup>67</sup>Amidithion (S-(N-2-methoxyethyl-Carbomoyl-methyl) dimethyl phosphorothiolothionate)

<sup>68</sup>Amidosulfuron 3-(4, 6 dimethoxypyrimidin 2-yl)-1-(N-methyl-N-methylsulphonyl-amino-sulphonyl) urea

<sup>69</sup>[Aminocyclopyrachlore 6-Amino-5-chloro-2-Cyclopropyl-Pyrimidine-4-Carboxylic acid, Methyl Ester]

<sup>70</sup>[Aminopyralid 4-Amino-3,6-dichloropyridine-2-carboxylic acid]

<sup>71</sup>[Amisulbrom 3-(3-bromo-6-fluoro-2-methylindol-1-ylsulfonyl)-N,N-dimethyl-1H-1, 2, 4-triazol-1-sulfonamide]

Amiton

<sup>72</sup>Amitraz 2-methyl-1, 3-di-(2-4-xylylimino) 2-azapropane

<sup>73</sup>Amitrole (3-Amino-1, 2, 4-triazole)

<sup>74</sup>Ammonium Sulphamate (Ammonium Sulphamate)

60. Included by GSR 9(E), dt. 9-1-1974.

61. Subs by GSR 576(E), dt. 26-8-1993.

62. Included by GSR 446(E), dt. 28-6-2013.

63. Included by GSR 5(E), dt. 5-1-2010.

64. Included by GSR 31(E), dt. 15-1-1987.

65. Included by GSR 198(E), dt. 31-3-2005.

66. Included by GSR 839(E), dt. 14-11-1985.

67. Included by GSR 9(E), dt. 9-1-1974.

68. Included by GSR 730(E), dt. 30-10-1995.

69. Included by GSR 5(E), dt. 5-1-2010.

70. Included by GSR 384(E), dt. 4-6-2009.

71. Included by GSR 400(E), dt. 25-5-2011.

72. Included by GSR 501(E), dt. 17-7-1982.

73. Included by GSR 9(E), dt. 9-1-1974.

74. Included by GSR 9(E), dt. 9-1-1974.

- <sup>75</sup>[Ampelomyces quisqualis]
- <sup>76</sup>Ancymidol ( $\alpha$ -(-Cyclopropyl-4-methoxy- $\alpha$ -(pyrimidin-5-yl) benzyl alcohol)
- <sup>77</sup>Anilofos (S[N(4-chloro-phenyl-) N-isopropyl-carbomoyl-methyl]-O, O-dimethyl-dithiophosphate) A herbal extract containing diallyl disulphide, Allyl propyl disulphide and Allyl isothiocyanate, diallyl disulphide, Allyl propyl disulphide and allyl isothiocyanate
- <sup>78</sup>Antagonistic fungi and Bacteria—
- (a) Bacillus subtilis
  - (b) Gliocladium Species
  - (c) Pseudomonas <sup>79</sup>[Species]
  - (d) Trichoderma Species
- Antu (Alpha-naphthyl thiourea)
- Aramite [2 (p-tert-butylphenoxy) isopropyl 1-2 chloroethyl sulphite]
- <sup>80</sup>[Aspergillus niger-strain AN 27]
- <sup>81</sup>Asulam (Methyl-N (4-aminobenzenesulphonyl) carbamate)
- <sup>82</sup>Atrazine (2-Chloro-4-ethylamino-6-isopropylamino-1, 3, 5-triazine)
- <sup>83</sup>Aureofungin (Aureofungin)
- <sup>84</sup>Azamethiphos (S-6-chloro-2, 3-dihydro-2-oxo-oxazolo (4, 5-b) pyridine-3-ylmethyl O, O-dimethyl phesphorothioate)
- <sup>85</sup>Azinphos-ethyl (S-(3, 4-dihydro-4-oxobenzo-(d)-(1, 2, 3)-triazin-3-ylmethyl) diethyl phosphorothiolothionate)
- <sup>86</sup>Azoxystrobin Methyl (E)-2-{2-[6-(2-cyano phenoxy) pyrimidin-4yl-oxy]phenyl}-3-methoxy acrylate
- <sup>87</sup>Bacillus species
- <sup>88</sup>[Bacterial Extract (Physiological Extract of Bacteria and species of Blue Green Algae) Glutamic Acid Content as 'Marker' —Extract of bacterial species viz. Bacillus subtilis, Pseudomonas straita and Azotobacter crccomum with extract of species of Blue Green Algae "A. platensis]
- <sup>89</sup>Barban (4-chloro-2-ynyl-3-chlophenyl carbamate)
- Barium Carbonate

75. Included by GSR 378(E), dt. 24-6-2004.

76. Included by GSR 10(E), dt. 3-1-1996.

77. Included by GSR 839(E), dt. 14-11-1985.

78. Included by GSR 224(E), dt. 26-3-1999.

79. Subs. for "fluorescens" by GSR 523(E), dt. 3-7-2000.

80. Included by GSR 378(E), dt. 24-6-2004.

81. Included by GSR 9(E), dt. 9-1-1974.

82. Included by GSR 9(E), dt. 9-1-1974.

83. Included by GSR 9(E), dt. 9-1-1974.

84. Included by S.O. 511(E), dt. 22-5-1987.

85. Included by GSR 9(E), dt. 9-1-1974.

86. Included by GSR 672(E), dt. 28-9-1999.

87. Subs. by GSR 576(E), dt. 26-8-1993.

88. Included by GSR 111(E), dt. 20-2-2013.

89. Included by GSR 9(E), dt. 9-1-1974.



## Barium Fluoro Silicate

<sup>90</sup>Barium Polysulphide (Barium Polysulphide)<sup>91</sup>Basagram (3-Isopropyl-1 H-2, 3-benzothiadixin-4-(3H)-one 2, 2-dioxide)<sup>92</sup>Basalin (N-(2-chloresthyl)-N-propyl-trifhcoro 2, 6-dinitro-p-toultidine)<sup>93</sup>Bassa (O-Secondary-butylphenylmethyl carbamate)<sup>94</sup>Bavistin (2-(methoxy-carbamoyl)-benzimidazole)<sup>95</sup>BCPE (Chlorphenithel) (1, 1-bis-(4-Chlorophenyl)-ethanol)<sup>96</sup>[Beflubutamid (RS)-N-benzyl-2-( $\alpha,\alpha,\alpha,4$ -tetrafluoro-m-tolyloxy) butyramide]<sup>97</sup>[Benalaxyl-M Methyl-N (Phenylacetyl)-N-(2, 6-xylyl-D-alaninate)]<sup>98</sup>Bendiocarb-2, 2—dimethylbenzo—1, 3—dioxol 4—ylmethyl carbamate<sup>99</sup>Benfuracarb (IUPAC) Ethyl N-(2, 3-dihydro-2, 2-dimethyl benzofuron-7-yl oxycarbonyl (methyl) aminothio—N-isopropyl- $\beta$ -alaninate)<sup>100</sup>[Benfuresate-2, 3-dihydro-3, 3-dimethylbenzofuran-5-ylethanensulfonate]<sup>101</sup>Benodanil 2—Iodo-N—phenylbenzamide<sup>102</sup>Benomyl (Methyl-N-benzimidazol-2-yl-N (butylear-bemoyal carbamate)<sup>103</sup>Bensulide (S (O, O-Di-isopropyl phosphorodithionate) ester with N-(2-mercaptoethyl) benzene sulphenamide)<sup>104</sup>Benthiocarb (S-(4-chlorobenzyl)-N, N-diethylthiol carbamate)<sup>105</sup>[Benzovindiflupyr—IUPAC NAME: N-[(1RS,4SR)-9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methylpyrazole-4-carboxamide—CAS NAME: N-[9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methyl-1H-pyrazole-4-carboxamide—1072957-71-1]<sup>106</sup>Benzobicyclon-3-(2-chloro-4mesylbenzoyl)-2-phenylthiobicyclo [3.2.1] oct-2-en-4-one<sup>90</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>91</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>92</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>93</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>94</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>95</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>96</sup>. Included by GSR 380(E), dt. 24-5-2012.<sup>97</sup>. Included by GSR 51(E), dt. 6-2-2006.<sup>98</sup>. Included by GSR 501(E), dt. 17-7-1982.<sup>99</sup>. Included by GSR 858(E), dt. 12-8-1988.<sup>100</sup>. Included by GSR 291(E), dt. 19-4-2002.<sup>101</sup>. Included by GSR 501(E), dt. 17-7-1982.<sup>102</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>103</sup>. Included by GSR 9(E), dt. 9-1-1974.<sup>104</sup>. Included by GSR 574(E), dt. 6-10-1979.<sup>105</sup>. Included by S.O. 3385(E), dt. 27-10-2016.<sup>106</sup>. Included by GSR 313(E), dt. 6-5-2014.

<sup>107</sup>Benzoylprop-ethyl ethyl N-benzoyl—N—(3, 4—dichlorophenyl)—DL alaninate BHC (Benzene Hexachloride) (1, 2, 3, 4, 5, 6-hexachlorohexane)

<sup>108</sup>[Benzovindiflupyr [IUPAC NAME: N-[(1RS,4SR)-9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methylpyrazole-4-carboxamide—CAS NAME: N-[9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methyl-1H-pyrazole-4-carboxamide—1072957-71-1]

<sup>109</sup>[6-Benzylaminopurine N-phenylmethyl-1 H-purin-6-amine (6-benzylaminopurine)]

<sup>110</sup>[Beta-cyfluthrin o-(cyano-4 fluoro-3-phenoxy (Mixture of 2 benzyl 3-(2, 2-dichlorovinyl)-2, 2 dimethyl cyclopropane Pair-II(S)-o-(cyano-4 fluoro-3-phenoxy-benzyl (IR)-cis-3-carboxylate (2, 2-dichlorovinyl)-2, 2 dimethylcyclopropane carboxylate and the corresponding (R)-(IS)-cis isomer; Pair iv(S) (IR) trans and (R) (IS) trans isomers in the ratio 1:2.

Beta-cypermethrin (s)-o (cyano-3-phenoxy benzyl (IR)-cis-3(2) 2,—dichlorovinyl)-2, 2 dimethyl cyclopropane carboxylate and (R)-o-cyano-3-phenoxy benzyl (IS)-cis-3-(2, 2 dichlorovinyl) 2, 2-dimethylcyclopropane with (S)-o-(cyano-3-phenoxy benzyl (IR)-trans-3-(2, 2-dichlorovinyl)-2, 2 dimethyl cyclopropane carboxylate and (R)-o-(cyano-3 phenoxy benzyl (IS)-trans-3-(2, 2-dichlorovinyl)-2, 2 dimethyl cyclopropane carboxylate.]

<sup>111</sup>[Bifenazate—isopropyl 3-(4-methoxybiphenyl-3yl) carbazate]

<sup>112</sup>Bifenox (Methyl-5-(2, 4-dichlorophenoxy)-2-nitrobenzoate)

<sup>113</sup>Binapacryl (2-(1-methyl-n-propyl)-4, 6-dinitrophenyl-2-methylcrotonate)

<sup>114</sup>[Bioresmethrin 5-benzyl-3-furylmethyl (+) trans Chrysanthemate]

Bis-dimethylamino Fluorophosphine Oxide

<sup>115</sup>Bispyribac Acid-2, 6-[Bis(4,6-Dimethoxy-2-pyriminyle) Oxy] Benzoic Acid

<sup>116</sup>[Bispyribac-Sodium Sodium 2, 6-bis (4, 6-dimethoxy pyrimidin-2-yloxy) benzoate]

<sup>117</sup>[Bistrifluron 1-[2-chloro-3,5-bis (trifluoromethyl) phenyl]-3-(2,6-difluorobenzoyl) urea]

<sup>118</sup>Bitertanol (B-(1, 1-biphenyl-4-yl oxy)-L (1, 1-dimethylethyl)-1H-1, 2, 4-triazole-1-ethanol)

107. Included by GSR 501(E), dt. 17-7-1982.

108. Included by S.O. 3385(E), dt. 27-10-2016.

109. Included by GSR 631(E), dt. 28-9-2007.

110. Included by GSR 621(E), dt. 27-10-1997.

111. Included by GSR 772(E), dt. 18-11-2002.

112. Included by GSR 10(E), dt. 3-1-1996.

113. Included by GSR 9(E), dt. 9-1-1974.

114. Included by GSR 378(E), dt. 24-6-2004.

115. Ins. by GSR 313(E), dt. 6-5-2014.

116. Included by GSR 198(E), dt. 31-3-2005.

117. Included by GSR 380(E), dt. 24-5-2012.

118. Included by GSR 500(E), dt. 18-6-1985.

<sup>119</sup>[Bitterbarkomycin (Plant extract of *Apocynum venetum*) 1a, 2a, diacetoxyl-8A, 15 dissobutyl acyloxyl-9a-benzyloxy-4A; 6A dihydroxy-A-dihydrolignaloefuran]

<sup>120</sup>Blasticidin 'S'. 1-(4-amino-1, 2-dihydro-2-oxopyrimidin-1-yl)-4-[(S)-3-amino-5-(1-methylcyanidino) Valermido]-1, 2, 3, 4-tetradecoxy-D-erythro-hex-2-enopyranuroni acid.

<sup>121</sup>Boric acid (Ortho-boric acid)

<sup>122</sup>[Brassinolide (3aS, 5S, 6R, 7aR, 7bS, 9aS, 10R, 12aS, 12bS)-10-[2S,3R,4R,5S]-3,4-dihydroxy-5,6-dimethyl-2-heptanyl]-5,6-dihydroxy-7a, 9a-dimethyl-hexadecahydro-3H-benzo[c]indeno [5,4e] oxepin-3-one]

<sup>123</sup>Brodifacoum (3-(3-(4-bromobiphenyl-4-yl)-1, 2, 3, 4-tetrahydro-1-naphthyl)-4-hydroxycoumarin)

<sup>124</sup>[Broflanilide—IUPAC NAME: 6'-bromo- $\alpha,\alpha,\alpha$ -2-tetrafluoro-3-(N-methylbenzamido)-4'-[1, 2, 2, 2-tetrafluoro-1-(trifluoromethyl) ethyl]benzo-o-toluidide—CAS NAME: 3-(benzoylmethylamino)-N-[2-bromo-4-[1, 2, 2, 2-tetrafluoro-1-(trifluoromethyl) ethyl]-6-(trifluoromethyl) phenyl]-2-fluorobenzamide—1207727-04-5]

<sup>125</sup>Bromacil (5-bromo-6-methyl-3-(1-methylpropyl) uracil)

<sup>126</sup>Bromadiolone 3—3—4'—bromol, 1—biphenyl—4 Y—3 hydroxy—1—phenyl propyl—4 hydroxy—2 H—1—benzopyran—2—one

<sup>127</sup>Bromophos ethyl O-(4-bromo-2, 5-dichlorophenyl) 00-diethyl phosphorothioate

<sup>128</sup>Bromopropylate (Isopropyl 4, 4'-dibromobenzylate)

<sup>129</sup>Bromoxynil (3, 5-dibromo-4-hydroxybenzonitrile)

<sup>130</sup>Brompyrazen (5-amino-4-bromo-2-phenylpyridazin-3-one)

<sup>131</sup>Bromuconazole [(4-bromo 2-(2,4-dichlorophenyl) tetrahydro-2-furanyl) methyl]-1H-1,2, 4-triazole

<sup>132</sup>[Bronopol—2-bromo-2-nitropropane-1, 3-diol]

<sup>133</sup>Brozone (Methyl bromide & chloropicrin in petroleum solvent)

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119. Included by GSR 51(E), dt. 6-2-2006.  
 120. Included by GSR 577(E), dt. 26-8-1993.  
 121. Included by GSR 511(E), dt. 22-5-1987.  
 122. Included by GSR 111(E), dt. 20-2-2013.  
 123. Included by GSR 500(E), dt. 18-6-1985.  
 124. Included by S.O. 3385(E), dt. 27-10-2016.  
 125. Included by GSR 9(E), dt. 9-1-1974.  
 126. Included by GSR 501(E), dt. 17-7-1982.  
 127. Included by GSR 32(E), dt. 9-1-1980.  
 128. Included by GSR 511(E), dt. 22-5-1987.  
 129. Included by GSR 9(E), dt. 9-1-1974.  
 130. Included by GSR 9(E), dt. 9-1-1974.  
 131. Included by GSR 730(E), dt. 30-10-1995.  
 132. Included by GSR 772(E), dt. 18-11-2002.  
 133. Included by GSR 9(E), dt. 9-1-1974.

- <sup>134</sup>[Bupirimate 5-Butyl-2-ethylamino-6-methylpyrimidin-4-yl dimethyl-sulfamate.]
- <sup>135</sup>[Burkholderia cepacia]
- <sup>136</sup>Butocarboxim 3-(methyl thio)-0-((methyl amino) carbonyl) oxime-2 butanone
- <sup>137</sup>Butralin (N-Sec-butyl-4-tert-butyl-2,6-dinitroaniline)
- <sup>138</sup>Butrizol 4—n—butyl—4H-1, 24—triazole
- <sup>139</sup>Buturon (3-(4-chlorophenyl)-methyl-1 (1-methyl prop-2-ynyl) urea)
- <sup>140</sup>Butylate (S-ethyl-N, N-diisobutylthiocarbamate)
- <sup>141</sup>Bux (Mixture of *m*-(1-methyl butyl) phenyl-methyl carbamate and *m*-(1-ethyl propyl) phenyl methyl carbamate)
- <sup>142</sup>Cadmium based compounds (Cadmium chloride, Cadmium sulphate, Cadmium succinate)
- <sup>143</sup>[Cadusafos (Sebuphos) S, S-di-sec-butyl O-ethyl phosphorodithioate]
- Calcium Arsenate
- <sup>144</sup>[Calcium copper sulphate/Copper calcium sulphate—IUPAC NAME: A mixture, with or without stabilizing agents, of calcium hydroxide and copper (II) sulfate—CAS NAME: Bordeaux mixture—8011-63-0]
- Calcium Cyanide
- <sup>145</sup>Campogram M (2, 5-dimethyl-furan 3-carbonic acid anilide and 320 gms og (Zinc)
- <sup>146</sup>[Candida oleophila]
- <sup>147</sup>Captafel (N-O(1, 1, 2, 2-tetrachloroethylthio) cyclohex-4-ene-1, 2-dicarboximide)
- Captan (N-trichloromethylmercapto-4-cyclohexane), 1, 2-dicarboximide
- Carbaryl (1-naphthyl-N-methyl carbamate)
- <sup>148</sup>Carbefuran (2, 3-dihydro-2, 2-dimethyl-7-benzofuranyl methylcarbamate)
- Carbon Disulphide
- Carbon Tetrachloride

134. Included by GSR 621(E), dt. 27-10-1997.

135. Included by GSR 378(E), dt. 24-6-2004.

136. Included by GSR 577(E), dt. 26-8-1993.

137. Included by GSR 10(E), dt. 3-1-1996.

138. Included by GSR 501(E), dt. 17-7-1982.

139. Included by GSR 9(E), dt. 9-1-1974.

140. Included by GSR 9(E), dt. 9-1-1974.

141. Included by GSR 9(E), dt. 9-1-1974.

142. Included by GSR 9(E), dt. 9-1-1974.

143. Included by GSR 858(E), dt. 12-8-1988 and substituted by GSR 744(E), dt. 16-11-2004.

144. Included by S.O. 3385(E), dt. 27-10-2016.

145. Included by GSR 9(E), dt. 9-1-1974.

146. Included by GSR 378(E), dt. 24-6-2004.

147. Included by GSR 9(E), dt. 9-1-1974.

148. Included by GSR 9(E), dt. 9-1-1974.



- <sup>149</sup>Carbophenothion (S[(p-Chlorophenylthio)]-methyl)-o, o-diethyl phosphorodithioate)
- <sup>150</sup>Carbosulfan (2, 3-dihydro-2, 2-dimethyl-7-benzofuranyl [(dibutylamine) thio] methyl carbamate)
- <sup>151</sup>Carboxin (DCMO) (5, 6-Dihydro-2-methyl-1, 4-oxathiin-3-carboxanilide)
- <sup>152</sup>[Carfentrazone ethyl—ethyl(RS)-2-chloro-3-[2-chloro-5(4-difluoromethyl-4, 5-dihydro-3-methyl-5-oxo-1H-1, 2, 4 triazol-1-yl-4-fluorophenyl)]-propionate]
- <sup>153</sup>Carpropamid 2, 2-dichloro-N-[1-(4-Chlorophenyl) 1-ethyl-3-methyl cyclo=propane-carboxamide]
- <sup>154</sup>Cartap—1, 3-di (carbamoylthio)-2-dimethylaminopropane
- <sup>155</sup>[Chaetomium globosum]
- <sup>156</sup>Chinomethionate (6-methyl-2-oxo-1, 3-dithio (4, 5-b) quinoxaline)
- <sup>157</sup>Chloramben (3-amine-2, 5-dichlorobenzonic acid)
- <sup>158</sup>[Chlorantraniliprole 3-Bromo-N-[4-chloro-2-methyl-6-(methylcarbamoyl) phenyl] —1-(3-chloropyridin-2-yl)-1 H-pyrazole-5 —carboxamide  
Chlorbenside (p-chlorobenzyl-p-chlorophenyl sulphide)
- <sup>159</sup>Chlorbufam (BIPC) (1-methyl-2-propynyl-m-chlorocarbanilate)
- Chlordane (1, 2, 3, 4, 5, 6, 7, 8, 8-Octachlore-2, 3, 3a, 4, 7, 7a-hexahydro-4, 7-methanoindane)
- <sup>160</sup>[Chlorfenapyr 4-bromo-2-(4-chloro-phenyl)-1-ethoxy-methyl-5-trifluoro-methyl pyrrole-3-carbonitrile.]
- <sup>161</sup>Chlorfenyphos (2-chloro-1 (2, 4-dichlorophenyl)-Vinyl diethylphosphate)
- <sup>162</sup>Chlorphonium chloride Tributyl (2, 4-dichloro-benzyl) phosphonium
- <sup>163</sup>Chlorpropane (Chloropropane)
- <sup>164</sup>Chlorpyriphos-methyl (O, O-dimethyl O-3, 5, 6-trichloro-2-pyridylphosphorothioate)  
Chlorobenzilate (Ethyl 4, 4'-dichlorobenzilate)

149. *Included* by GSR 9(E), dt. 9-1-1974.

150. *Included* by GSR 839(E), dt. 14-11-1985.

151. *Included* by GSR 9(E), dt. 9-1-1974.

152. *Included* by GSR 291(E), dt. 19-4-2002.

153. *Included* by GSR 672(E), dt. 28-9-1999.

154. *Included* by GSR 32(E), dt. 12-2-1980.

155. *Included* by GSR 378(E), dt. 24-6-2004.

156. *Included* by GSR 9(E), dt. 9-1-1974.

157. *Included* by GSR 9(E), dt. 9-1-1974.

158. *Included* by GSR 631(E), dt. 28-9-2007.

159. *Included* by GSR 9(E), dt. 9-1-1974.

160. *Included* by GSR 621(E), dt. 27-10-1997.

161. *Included* by GSR 9(E), dt. 9-1-1974.

162. *Included* by GSR 10(E), dt. 3-1-1996.

163. *Included* by GSR 9(E), dt. 9-1-1974.

164. *Included* by S.O. 511(E), dt. 22-5-1987.

- Chlorobis ethyl amino triazine  
 Chlorofenson (p-chlorophenyl-p-chlorobenzene sulphonate) S-(p-chlorophenylthio) methyl-o-o-diethyl phosphorodithioate (Trithion)  
 Chloro-I.P.C.  
<sup>165</sup>Chloromequat Chloride (2-chloroethyl) trimethyl ammonium chloride)  
<sup>166</sup>Chloroneb (1, 4-dichloro-2, 5-dimethoxybenzine)  
 Chloropicrin  
<sup>167</sup>[Chlorthal-dimethyl tetrachloro-teraphthalic acid (other name dimethyl tetrachloroterephthalate)]  
 Chlorothion (o, o-dimethyl-o-3-chloro-4-nitrophenyl thiono phosphate)  
<sup>168</sup>Chlortoluron (3-(3-chloro-p-tolyl)-1, 1-dimethyl-urea)  
<sup>169</sup>Chloroxur-n (N'-4-(4-Chlorophenoxy) phenyl-NN-dimethyl-ureat)  
<sup>170</sup>Cholecalciferol (9, 10-secholesta-5, 7, 10(10)-trien-3 betaol; activate 7-dehydrocholesterol)  
<sup>171</sup>[Chromafenozide 2'—tert-butyl-5' —methyl-2'-(3,5-xyloyl) chroman-6-carbohydrazide]  
 CIPC [isopropyl-N (3-chlorophenyl) carbamate]  
<sup>172</sup>Citicide (Chlorinated terpene)  
<sup>173</sup>Citowett (Alkylaryl polyglykelether)  
<sup>174</sup>[Clethodim (+)-2-{(E)-1-{(E)-3 chloro allyloxyimino} Propyl}-5-{2-(ethylthio)-propyl}-3-hydroxy cyclohex-2-enone]  
<sup>175</sup>Clofentezine (3,6-bis (2-chlorophenyl)-1,2,4,5-tetrazine.)  
<sup>176</sup>Clonitralid (5, 2-dichloro-4'-nitro-salicylic-anilide-ethanolamine)  
<sup>177</sup>Clopyralid (IUPAC) 3, 6-dichloropyridine-2-carboxylic acid  
<sup>178</sup>[Clothianidin (E)-1-(2-chloro-1, 3-thiazol-5-ylmethyl)-3-methyl-2-nitroguanidine]  
 CMU (Manuron)  
<sup>179</sup>[Coniotyrium minitans]  
 Copper Arsenate

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165. *Included by GSR 9(E), dt. 9-1-1974.*

166. *Included by GSR 9(E), dt. 9-1-1974.*

167. *Included by GSR 291(E), dt. 19-4-2002.*

168. *Included by GSR 839(E), dt. 14-11-1985.*

169. *Included by GSR 9(E), dt. 9-1-1974.*

170. *Included by S.O. 511(E), dt. 22-5-1987.*

171. *Included by GSR 631(E), dt. 28-9-2007.*

172. *Included by GSR 9(E), dt. 9-1-1974.*

173. *Included by GSR 9(E), dt. 9-1-1974.*

174. *Included by GSR 198(E), dt. 31-3-2005.*

175. *Included by GSR 730(E), dt. 30-10-1995.*

176. *Included by GSR 9(E), dt. 9-1-1974.*

177. *Included by GSR 9(E), dt. 9-1-1974.*

178. *Included by GSR 772(E), dt. 18-11-2002.*

179. *Included by GSR 378(E), dt. 24-6-2004.*

Copper Cyanide

<sup>180</sup>Copper Hydroxide (Copper Hydroxide)

Copper naphthanate

Copper Oxychloride

Copper Sulphate

<sup>181</sup>[Copper sulfate (tribasic)—IUPAC NAME: cupric sulfate-tricupric hydroxide—CAS NAME: copper hydroxide sulfate—1333-22-8]

Coumachlor [3-( $\alpha$ -acetyl-4-chlorobenzyl-4-hydroxy coumarin)]

<sup>182</sup>Coumafuryl (3-( $\alpha$ -Acetyl-furfuryl)-4-hydroxyceumarin)

<sup>183</sup>Coumaphos (3-Chloro-4-methyl-7-coumarinyl diethyl phosphorothionate)

<sup>184</sup>Coumatetralyl (4-hydroxy-3(1, 2, 3, 4-tetrahydro-1-naphthyl) coumarin)

<sup>185</sup>Coyden (3, 5-dichloro-2, 6-dimethyl-4-pyridinol)

<sup>186</sup>CPAS (4-Chlorophenyl, 2, 4, 5-trichlorophenylazosulphide)

Cuprous Oxide

<sup>187</sup>Cyanazine 2-(4-Chloro-6-ethylamino-1, 3, 5-triazin-2-ylamino) 2-methyl propionitrile

Cyanophos<sup>188</sup> (0-4-cyanophenyl 0,0-dimethyl phosphorothioate; 4-(dimethoxyphosphino-thioyloxy) benzonitrile)

<sup>189</sup>[Cyantraniliprole 1H-pyrazole-5-Carboxamid 3-bromo-1-(3-Chloro-2pyridinyl)-n-[4-cyano-2-methyl-6-(methylamino carbonyl)] phenyl (9 CL)]

<sup>190</sup>[Cyclanilide 1(2, 4-dichlorophenyl) amino (carbonyl) cyclopropane carboxylic acid]

<sup>191</sup>Cyclomorph (N-Cyclododecyl-2, 6-dimethyl-morpholinacetate)

<sup>192</sup>[Cyclosulfamuron 1-[2-(cyclopropyl carbonyl) phenyl sulfamoyl]-3-(4, 6-dimethoxypyrimidin-2-yl) urea]

<sup>193</sup>Cycluren (OMU) (N'-Cyclo-octyl-N-N-dimethyl urea)

<sup>194</sup>[Cyenopyrafen (E)-2-(4-tert-butylphenyl)-2-cyano-1-(1,3,4-trimethylpyrazol-5-yl) vinyl 2,2-dimethylpropionate]

180. Included by GSR 9(E), dt. 9-1-1974.

181. Included by S.O. 3385(E), dt. 27-10-2016

182. Included by GSR 9(E), dt. 9-1-1974.

183. Included by GSR 9(E), dt. 9-1-1974.

184. Included by GSR 9(E), dt. 9-1-1974.

185. Included by GSR 9(E), dt. 9-1-1974.

186. Included by GSR 9(E), dt. 9-1-1974.

187. Included by GSR 501(E), dt. 17-7-1982.

188. Included by GSR 538(E), dt. 21-11-1996.

189. Included by GSR 5(E), dt. 5-1-2010.

190. Included by GSR 799(E), dt. 19-11-2008

191. Included by GSR 9(E), dt. 9-1-1974.

192. Included by GSR 291(E), dt. 19-4-2002.

193. Included by GSR 9(E), dt. 9-1-1974.

194. Included by GSR 380(E), dt. 24-5-2012.

<sup>195</sup>[Cyflufenamid (Z)-N-[a-(Cyclopropyl methoxyimino)-2,3-difluoro-6-(trifluoromethyl) (benzyl)]=2 phenyl actamide]

<sup>196</sup>[Cyflumetofen 2-methoxyethyl (RS)-2-(4 tert butyl phenyl)-2-Cyano-3-Oxo-3-(a,a,a trifluoro-o-tolyl) propionate]

<sup>197</sup>Cyfluthrin (IUPAC) cyano-(4-fluoro-3-phenoxy-phenyl)-methyl-3-(2, 2-dichloroethenyl)-2, 2-dimethyl-cyclopropane carboxylate

<sup>198</sup>[Cyhalofop-butyl butyl (R)-2-4-(4-cyano-2-fluorophenoxy) phenoxy propionate.]

<sup>199</sup>Cyhalothrin ((RS)-alpha-cyano-3-phenoxybenzyl) (Z)-(1RS, 3RS)-2-chloro-3, 3, 3-trifluoropropenyl)-2, 2-dimethylcyclo-propane-carboxylate)

<sup>200</sup>Cypermethrin (alpha-cyano-3-phenoxybenzyl-2, 2-dimethyl-3-(2, 2-dichlorovinyl) cyclo-propane carboxylate)

<sup>201</sup>Cypermethrin (SIR-Cis-and RIS-Cis-isomer) (alphamethrin) (IUPAC) (S)-alpha-cyano-3-phenoxy-benzyl (IR 3R)-3(2, 2-dichlorovinyl)-2, 2-dimethyl cyclopropane Carboxylate & (R)-alphacyano-3-phenoxybenzyl (IS, 3S)-3-(2, 2-dichlorovinyl)-2, 2-methyl cyclopropane carboxylate

<sup>202</sup>Cyphenothrin (IUPAC) (RS)-0-cyano-3-phenoxybenzyl (IR)-Cis, transchrysanthemate

<sup>203</sup>Cytrolane (2-(diethoxy phosphraylimino)-4-methyl-1, 3-dithiolane)

D-D mixture

DDD (Dichloro Diphenyl Dichloroethane)

DDT [a mixture of 1, 1, 1-trichloro-2, 2-bis (p-chlorophenyl) ethane and 1, 1, 1-trichloro-2-(o-chlorophenyl)-2 (p-chlorophenyl) ethane]

DDVP (2, 2-dichlorovinyl dimethyl phosphate)

Dalapon (Sodium-2, 2, dichloropropionate)

<sup>204</sup>Daminozide N-dimethylaminosuccinamic acid

<sup>205</sup>Decamethrin ((S)-alpha-cyano-m-phenoxybenzyl (IR, 3R) 3-(2, 2-dibromovinyl) dimethyl, cyclopropane carboxylate)

<sup>206</sup>Decarbofuran (2, 3-dihydro-2-methylbenzofuren-7-yl-methyl carbamate)

<sup>207</sup>Decazolin (I-(alpha, alpha-dimethyl-beta-acetoxypionyl-3-isopropyl-2, 4-dioxodeoahydro quinazoline)

195. Included by GSR 400(E), dt. 25-5-2011.

196. Included by GSR 5(E), dt. 5-1-2010.

197. Included by GSR 858(E), dt. 12-8-1988.

198. Included by GSR 621(E), dt. 27-10-1997.

199. Included by S.O. 511(E), dt. 22-5-1987.

200. Included by GSR 574(E), dt. 6-10-1979.

201. Included by GSR 858(E), dt. 12-8-1988.

202. Included by GSR 858(E), dt. 12-8-1988.

203. Included by GSR 9(E), dt. 9-1-1974.

204. Included by GSR 10(E), dt. 3-1-1996.

205. Included by GSR 574(E), dt. 6-10-1979.

206. Included by GSR 9(E), dt. 9-1-1974.

207. Included by GSR 501(E), dt. 17-7-1982.



- <sup>208</sup>DEET (N, N-Diethyl-m-toluamide)  
 Demeton-O (O, O-diethyl-S [(2-ethylthio)-ethyl] phosphorothioate)  
 Demeton-S (O, O-diethyl-S [(2-ethylthio)-ethyl] phosphorothioate)  
<sup>209</sup>Demeton-S-Methyl (S-2-ethylthioethyl O,O-dimethylphosphorothioate (IUPAC))  
<sup>210</sup>DEPA (N-diethyl-phenyl acetamide)  
<sup>211</sup>[Desmedipham Ethyl 3-Phenyl carbamoyl-oxyphenyl carbamate]  
<sup>212</sup>[Diamuron 1-(1-methyl-1-phenyl ethyl)-3-p-tolyl urea]  
 Diazinon (O, O-d ethyl-O [2-isopropyl-6-methyl-4-pyrimidinyl] phosphorothioate)  
 Dibrom (1, 2-dibromo, 1, 2, 2-dichloroethyl dimethyl phosphate)  
<sup>213</sup>Dibromochloropropane (1, 2-dibromo-3-chloropropane)  
<sup>214</sup>Dicamba (3, 6-dichloro-2-methoxybenzoic acid)  
<sup>215</sup>Dichlobenil (2, 6-dichlorobanzo nitrile)  
<sup>216</sup>Dichlofenthion (0-(2, 4-dichlorophenyl) O, O-diethyl phosphorothioate)  
<sup>217</sup>Dichlone (2, 3-dichloro-1, 4-naphthaquinone)  
<sup>218</sup>Dichlorophen (Antiphen) 5, 5-dichloro 2, 2, dithydroxy diphenyl methane  
 Dichlorophenoxy acetic acid (2, 4-D)  
<sup>219</sup>Dichloroprop (±)-2-(2,4-dichlorophenoxy) Propionic acid (IUPAC)  
<sup>220</sup>Dichloropropane (1, 3-dichloropropane)  
<sup>221</sup>Diclofop-methyl 2—(4—(2, 4—dichlorophenoxy) phenoxy)—propanoic acid  
<sup>222</sup>Dicloran (2, 6-dichloro-4-nitroaniline)  
<sup>223</sup>[Diclosulam N-(2,6-dichlorophenyl)-5-ethoxy-7-fluoro-[1,2,4] triazolo[1,5-c]pyrimidine-2-sulfonamide]  
<sup>224</sup>Dicofol (2, 2, 2-trichloro-1, 1-di-(4-chlorophenyl) ethanol)

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208. *Included* by GSR 9(E), dt. 9-1-1974.

209. *Included* by GSR 10(E), dt. 3-1-1996.

210. *Included* by GSR 839(E), dt. 14-11-1985.

211. *Included* by GSR 621(E), dt. 27-10-1997.

212. *Included* by GSR 316(E), dt. 13-4-2010.

213. *Included* by GSR 9(E), dt. 9-1-1974.

214. *Included* by GSR 9(E), dt. 9-1-1974.

215. *Included* by GSR 9(E), dt. 9-1-1974.

216. *Included* by GSR 9(E), dt. 9-1-1974.

217. *Included* by GSR 9(E), dt. 9-1-1974.

218. *Included* by GSR 32(E), dt. 12-2-1980.

219. *Included* by GSR 10(E), dt. 3-1-1996.

220. *Included* by GSR 9(E), dt. 9-1-1974.

221. *Included* by GSR 501(E), dt. 17-7-1982.

222. *Included* by GSR 9(E), dt. 9-1-1974.

223. *Included* by GSR 384(E), dt. 4-6-2009.

224. *Included* by GSR 9(E), dt. 9-1-1974.

<sup>225</sup>Dicrotophos (Dimethyl phosphate ester with (E)-3-Hydroxy-N, N-dimethylcis-crotonamide dimethyl phosphate)

Diieldrin (1: 2: 3: 4: 10: 10-hexachloro-6: 7-epoxy-1: 4a: 5: 6: 7: 8: 8a-Octahydro-1: 4: 5: 8-dimethanonaphthalene)

<sup>226</sup>Dienochlor (IUPAC) Perchloro-1, 1-bicyclopenta-2, 4-diene

<sup>227</sup>[Difenacoum (RS)-1-methyl-2-nitro-3-(tetrahydro-3-furylmethyl) guanidine]

<sup>228</sup>Difenphos (Abate) (O.O.O', O'-Tetramethyl O, O'-thiodi-p-phenylene phosphorothioate)

<sup>229</sup>Difenzoquat Methyl Sulphate 1, 2-dimethyl 3, 5-diphenyl-pyrazolium-methyl sulphate

<sup>230</sup>Difethialone ((Bromo 4'-(biphenyl-1-1')-yl-4) 3 tetrahydro-1, 2, 3, 4-naphthyl-1) 3-hydroxy-4, 2H-1 benzothiopyranone-2

<sup>231</sup>Diflbenzuron (1-4-chlorophenyl)-3(2), 6-difluorobenzoyl urea)

<sup>232</sup>[Diflyufenican 2', 4'-difluoro-2-(a, a, a-trifluoro-m-tolyloxy) nicotinamide]

<sup>233</sup>Dikar (A blend of Dithane M-45 and Tech. Karathane)

<sup>234</sup>Dimas (Alar) (N-dimethylamino succinic acid)

<sup>235</sup>[Dimethanamid (RS)-2-chloro-n(2, 4-dimethyl-3-thienyl)-n-(2-methoxy-1-Methylethyl) acetamide]

<sup>236</sup>Dimethazone (IUPAC) 2-(2-chlorophenyl 4-4-dimethyl-3-isoxazolidinone)

<sup>237</sup>Dimethyl disulphide (DMDS)-Dimethyl Disulphide

Dimethoate (O, O-dimethyl-S-(N-methylcarbamoyl methyl) phosphorodithioate)

<sup>238</sup>[Dimethyl Phthalate 1, 2-benzenedicarboxylic acid]

<sup>239</sup>[Dimethipin 2, 3-dihydro-5, 6-dimethyl-1, 4 dithi-ine 1, 1, 4, 4-tetraoxide]

<sup>240</sup>[Diniconazole (E)-(RS)-1-(2, 4-dichlorophenyl)-4, 4-dimethyl-2-1H-1, 2, 4-triazol-1-yl) pent-1-en-3-ol]

225. Included by GSR 9(E), dt. 9-1-1974.

226. Included by GSR 574(E), dt. 6-10-1979.

227. Included by GSR 111(E), dt. 20-2-2013.

228. Included by GSR 9(E), dt. 9-1-1974.

229. Included by GSR 730(E), dt. 30-10-1995.

230. Included by GSR 577(E), dt. 26-8-1993.

231. Included by GSR 500(E), dt. 18-6-1985.

232. Included by GSR 51(E), dt. 6-2-2006.

233. Included by GSR 9(E), dt. 9-1-1974.

234. Included by GSR 9(E), dt. 9-1-1974.

235. Included by GSR 291(E), dt. 19-4-2002.

236. Included by GSR 858(E), dt. 12-8-1988.

237. Included by GSR 313(E), dt. 6-5-2014.

238. Included by GSR 291(E), dt. 19-4-2002.

239. Included by GSR 772(E), dt. 18-11-2002.

240. Included by GSR 291(E), dt. 19-4-2002.

- <sup>241</sup>Dinobuton Isopropyl-2-(1-methyl-n-propyl)-4, 6-dinitrophenyl carbonate
- <sup>242</sup>Dinocap (Mixture of 4 & 5 parts of 2, 4-dinitro-6-octo-phenyl crotonates to 2 parts of the isomer of 2, 6-dinitro-4-octylphenyl crotonates)
- <sup>243</sup>Dinoseb (2, 4-dinitro-6-S-butylphenol acetate)
- <sup>244</sup>[Dinotefuran (RS)-1-methyl-2-nitro-3-(tetrahydro-3-furylmethyl) guanidine]
- <sup>245</sup>Dioxathion (S-S-1, 4-dioxane-2, 3-ylidene (bis (o, o-diethyl phosphorothiolothionate)
- <sup>246</sup>Diphacinene (2-diphenylacetyl 1, 3-indanediene)
- <sup>247</sup>Diphenamid (NN-dimethyl-2, 2-diphenylacetamide)
- Dipterex (O, O-dimethyl-2, 2, 2-trichloro hydroxy ethyl phosphonate)
- <sup>248</sup>Disulfoton (diethyl s-(2-ethylthio) ethyl) phosphorothiolothionate)
- <sup>249</sup>Dithianon 2, 3-dicyano-1, 4-dithia-an tharquinone
- <sup>250</sup>Dithiopyr S, S'-dimethyl-2-difluoro methyl-4-isobutyl-6-trifluoromethyl pyridine-3, 5-dicarbothioate
- <sup>251</sup>Diuron (N'-3, 4-dichlorophenyl)-NN-dimethylurea)
- <sup>252</sup>DMPA (O-(2, 4-Dichlorophenyl) O'methyl N-isoptopyl-phosphoroamidithicate)
- DNOC (Dinitro-ortho-compound) (3: 5-dinitro-o-cresol)
- <sup>253</sup>Dodemorph (Meltatox) (4-Cyclodedecyl-2,6-dimethyl-morpholine)
- <sup>254</sup>Dodine (Dodecylguanidine-monoacetate)
- <sup>255</sup>Dodomorph (4-Cyclododceyl-2, 6-dimethyl-morpholine)
- <sup>256</sup>Drat (Chlorophacinone) (2-(a-P-Chlorophenyl-a-pheylacetyl) indane-1, 3-dione)
- DSMA (Disodium methanearsonate)
- <sup>257</sup>Dursban (O, O-diethyl O-(3, 5, 6-trichloro-2-pyridyl) phosphorothioate)
- <sup>258</sup>Dusting Sulphur

241. Included by GSR 32(E), dt. 12-2-1980.

242. Included by GSR 9(E), dt. 9-1-1974.

243. Included by GSR 9(E), dt. 9-1-1974.

244. Included by GSR 51(E), dt. 6-2-2006.

245. Included by GSR 9(E), dt. 9-1-1974.

246. Included by GSR 9(E), dt. 9-1-1974.

247. Included by GSR 9(E), dt. 9-1-1974.

248. Included by GSR 9(E), dt. 9-1-1974.

249. Included by GSR 32(E), dt. 12-2-1980.

250. Included by GSR 672(E), dt. 28-9-1999.

251. Included by GSR 9(E), dt. 9-1-1974.

252. Included by GSR 9(E), dt. 9-1-1974.

253. Included by GSR 10(E), dt. 3-1-1996.

254. Included by GSR 9(E), dt. 9-1-1974.

255. Included by GSR 9(E), dt. 9-1-1974.

256. Included by GSR 9(E), dt. 9-1-1974.

257. Included by GSR 9(E), dt. 9-1-1974.

258. Included by GSR 9(E), dt. 9-1-1974.

- EDCT mixture (Ethylene Dichloride Carbon Tetrachloride mixture)
- <sup>259</sup>Ediphenphos (O-ethyl-s, s-diphenyl-dithiophosphate)
- Ekatin
- <sup>260</sup>Enamectin benzoate 4"-epimethylamino-4" deoxyavermectin B, benzoate  
(A mixture of min. 90% of 4"-deoxy-aver-mectin B and max. of 10% of 4"-epimethylamino-4" deoxy avermectin B16 benzoate)
- <sup>261</sup>Endosulfan (6, 7, 8, 9, 10, 10-hexachloro-1, 5, 5a, 6, 9, 9a-hexahydro-6, 9-methano-2, 4, 3-benzo (e)-dioxathiepin-3-oxide)
- <sup>262</sup>Endothall (7-oxabicyclo (2, 2, 1)-heptane-2, 3-dicarboxylate)
- Endrin (1, 2, 3, 4, 10-10-hexachloro-6, 7-epoxy-1, 4, 4a, 5, 6, 7, 8, 8a-Octahydro-1, 4-endo-endo, 5-8-dimethanonaphthalene)
- <sup>263</sup>Entomogenous fungi—
- (a) *Beauveria bassiana*
  - (b) *Metarrhizium anisopliae*
  - (c) *Nomuraea rileyi*
  - (d) *Verticillium lecanii*
- E.P.N. (O-ethyl-O-p-nitriphenyl benzene thiophosphonate)
- <sup>264</sup>Ephofenprox 2-(4-ethoxyphenyl)-2-methylpropyl-3-phenoxybenzyl ether
- <sup>265</sup>Epoxiconazole (2-s-3SR)-1-3-(2-chloro-phenyl)-2, 3-epoxy-2(4-fluorophenyl)-propyl-1H-1, 2, 4-triazole
- <sup>266</sup>Epoxiconazole (2RS3SR)-1-[3-(2-chloro-phenyl)-2, 3-epoxy-2-(4-fluorophenyl)=propyl]-1H-1, 2, 4-triazole
- <sup>267</sup>EPTC (S-ethyl-dipropylthiocarbamate)
- <sup>268</sup>Erbon (2-(2, 4, 5-trichlorophenoxy) methyl 2, 2-dichloropropionate)
- <sup>269</sup>Ergostim—It is a mixture of ATCA (N-acetyl-thiazolidin-4-Carboxylic acid) and folic acid in the ratio of 50:1
- <sup>270</sup>[*Erwinia amylovora* (Hairpin protein)]
- <sup>271</sup>Ethion (Tetraethyl SS" methylene bis (phosphoro-thiolothionate)
- <sup>272</sup>[Ethiprole (±)-5-amino-1-(2, 6-dichloro-alpha, alpha, alpha, trifluoro-p-tolyl)-4-ethyl-sulfinyl pyrazole-3-carbonitrile]

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259. Included by GSR 9(E), dt. 9-1-1974.
260. Included by GSR 672(E), dt. 28-9-1999.
261. Included by GSR 9(E), dt. 9-1-1974.
262. Included by GSR 9(E), dt. 9-1-1974.
263. Included by GSR 224(E), dt. 26-3-1999.
264. Included by GSR 858(E), dt. 12-8-1988.
265. Included by GSR 621(E), dt. 27-10-1997.
266. Included by GSR 672(E), dt. 28-9-1999.
267. Included by GSR 9(E), dt. 9-1-1974.
268. Included by GSR 9(E), dt. 9-1-1974.
269. Included by GSR 672(E), dt. 28-9-1999.
270. Included by GSR 378(E), dt. 24-6-2004.
271. Included by GSR 9(E), dt. 9-1-1974.
272. Included by GSR 51(E), dt. 6-2-2006.



<sup>273</sup>Ethofumesate (+) 2-ethoxy-2, 3, dihydro-3, 3-dimethyl benzo furan-5yl methane sulfonate

<sup>274</sup>Ethoxysulfuron (IUPAC: 3-(4, 6-dimethoxypyrimidin-2-yl)-1-(2-ethoxyphenoxysulfonyl) Urea

<sup>275</sup>Ethrel (2-chloroethane phosphonic acid)

Ethoxy ethyl mercury chloride

<sup>276</sup>[Ethyl butyl acetyl amino propionate—Ethyl butyl acetyl amino propionate]

Ethyl di-n-propylthiolcarbamate (Eptam)

<sup>277</sup>Ethyl formate

Ethyl mercury chloride

Ethyl mercury phosphate

Ethylene dibromide

Ethylene Dichloride

<sup>278</sup>[Etoazole (RS)-5-tert-butyl-2[2-(2,6-difluorophenyl)-4,5-dihydro-1,3-oxazol-4-yl]phenetole]

<sup>279</sup>[Etridiazole ethyl 3-trichloromethyl-1, 2, 4-thiadiazol-5-yl-ether]

<sup>280</sup>Etrimfos O—(6—ethoxy—2—ethyl—4—phtirm-dinyl) O, O—dimethyl phosphorothioate

<sup>281</sup>[Eucalyptus leaf extract containing 1, 8 cineole (eucalyptol)]

<sup>282</sup>Extract of Cymbopogan Species Monoterpenes

<sup>283</sup>Famoxadone 3-anilino-5-methyl-5(4-phenoxyphenyl)-2, 4-oxazolidinedione

<sup>284</sup>Fenac (Sodium 2, 3, 6-trichlorophenylacetate)

<sup>285</sup>[Fenamidone (S)-1-anilino-4-methyl-2-methylthio-4-phenylimidazolin-5-one]

<sup>286</sup>Fenarimol (IUPAC) (±)-2, 4-dichloro-α-(Pyrimidin-5-yl) benzhydryl alcohol

<sup>287</sup>Fenazaquin 4-tert-butyl phenethyl quinazolin 4-yl ether

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273. Included by GSR 621(E), dt. 27-10-1997.  
 274. Included by GSR 730(E), dt. 30-10-1995.  
 275. Included by GSR 730(E), dt. 30-10-1995.  
 276. Included by GSR 772(E), dt. 18-11-2002.  
 277. Included by GSR 32(E), dt. 12-2-1980.  
 278. Included by GSR 380(E), dt. 24-5-2012.  
 279. Included by GSR 772(E), dt. 18-11-2002.  
 280. Included by GSR 501(E), dt. 17-7-1982.  
 281. Included by GSR 650(E), dt. 11-9-2008.  
 282. Included by GSR 868(E), dt. 15-11-2000.  
 283. Included by GSR 621(E), dt. 27-10-1997.  
 284. Included by GSR 9(E), dt. 9-1-1974.  
 285. Included by GSR 772(E), dt. 18-11-2002.  
 286. Included by GSR 858(E), dt. 12-8-1988.  
 287. Included by GSR 621(E), dt. 27-10-1997.



<sup>288</sup>Fenazeflor (Phenyl 5, 6-dichloro-2-trifluoromethyl benzimidazole-1-carboxylate)

<sup>289</sup>[Fenbuconazole 4-(4-Chlorophenyl)-2-phenyl-2-(1H-1, 2, 4-triazol-1-ylmethyl) butyronitrile]

<sup>290</sup>[Fenbutatin Oxide Bis[tris(2-methyl-2-phenyl propyl) tin] oxide]

<sup>291</sup>Fenfuram 2-methyl furan-3-carboxanilide-glycine

<sup>292</sup>Fenitrothion (dimethyl-3-methyl-4-nitrophenyl phosphorothionate)

<sup>293</sup>[Fenoxanil N-(1-cyano-1, 2-dimethylpropyl)-2-(2,4-dichlorophenoxy) propion amide (R, S)-and (RR) and (S,R)-and (S,S)]

<sup>294</sup>Fenpropathrin (d-Cyano-3-phenoxybenzyl-2, 2, 3, 3-tetramethyl-1-cyclopropane-carboxylate)

<sup>295</sup>Fenpyroximate Tert-butyl (E)- $\beta$ -(1, 3-dimethyl-5-phenoxy-pyrazol-4-yl)methyleneamino-oxy)-p-toluate

Fenson (Parachlorophenyl benzene sulphonate)

<sup>296</sup>Fensulfothion (diethyl 4-(methyl sulphonyl) phenyl phosphorothionate)

Fenthion (3-methyl-4-methyl thiophenyl phosphorothionate)

<sup>297</sup>Fentinacetate (triphenyltin acetate)

<sup>298</sup>Fentin chloride (triphenyltin chloride)

<sup>299</sup>Fentin-hydroxide (triphenyltin hydroxide)

<sup>300</sup>[Fentrazamide 4-2 (chlorophenyl)-N-cyclohexyl-N-ethyl-4, dihydro-5-oxo-1h-tetrazole-1-carboxamide]

<sup>301</sup>Fenvalerate ( $\alpha$ -cyano-m-phenoxybenzyl- $\alpha$ -isopropyl-p-chlorophenyl acetate)

Ferbam (Ferric Dimethyl dithio Carbamate)

<sup>302</sup>Flocoumafen 4-hydroxy-3(1, 2, 3, 4-tetrahydro-3-(4-4-trifluoromethyl benzyloxy)=phenyl)-1-naphthyl coumarin) (mixture of Cis & trans isomers)

<sup>303</sup>[Florasulam 2', 6'8-trifluoro-5-methoxy [1,2,4] triazolo[1,5-c] pyrimidine-2-sulfonanilide]

288. Included by GSR 9(E), dt. 9-1-1974.

289. Included by GSR 198(E), dt. 31-3-2005.

290. Included by GSR 384(E), dt. 4-6-2009.

291. Included by GSR 32(E), dt. 12-2-1980.

292. Included by GSR 9(E), dt. 9-1-1974.

293. Included by GSR 378(E), dt. 24-6-2004.

294. Included by GSR 839(E), dt. 14-11-1985.

295. Included by GSR 868(E), dt. 15-11-2000.

296. Included by GSR 9(E), dt. 9-1-1974.

297. Included by GSR 9(E), dt. 9-1-1974.

298. Included by GSR 9(E), dt. 9-1-1974.

299. Included by GSR 9(E), dt. 9-1-1974.

300. Included by GSR 291(E), dt. 19-4-2002.

301. Included by GSR 9(E), dt. 9-1-1974.

302. Included by GSR 9(E), dt. 9-1-1974.

303. Included by GSR 111(E), dt. 20-2-2013.

- <sup>304</sup>Fluazifop (RS: 2-[4-(5-trifluoromethyl-2-pyridyloxy phenoxy] propionic acid)
- <sup>305</sup>[Flubendiamide N<sup>1</sup>-[1, 1-dimethyl-2(methyl sulfonyl) ethyl]-3-iodo-N-{4-[1, 2, 2, 2-tetrafluoro-1-trifluoromethyl) ethyl]-O-tolyl} phthalamide]
- <sup>306</sup>[Flucarbazon-Sodium 4, 5-dihydro-3-methoxy-4-methyl-5-oxo-N-(2-trifluoromethoxy phenyl-sulfonyl)-1H-1, 2,4-triazole-1-carboxamide, sodium salt]
- <sup>307</sup>[Flucetosulfuron (1RS, 2RS: 1SR; 2SR)-1-3[4, 6-dimethoxypyrimidin-2-ylcarbamoyl) sulfamoyl]-2-pyridyl)-2-fluoropropyl methoxyacetate]
- <sup>308</sup>Flucythrinate (RS-(Cyano-3-3-phenoxy benzyl (s)-2-(4-difluoromethoxy phenyl)-methylbutyrate)
- <sup>309</sup>Fludioxonil (4-(2, 2-difluoro benzo (1,3) dioxol-4-yl), 1H-pyrrole-3-Carbonitrile)
- <sup>310</sup>[Fluensulfone 5-chloro-1, 3-thiazol-2-yl, 3, 4, 4-trifluorobut-3-en-1-yl-sulfone]
- <sup>311</sup>Flufenoxuron (1-(4-2-chloro-4(trifluoromethyl) phenoxy 2-fluorophenyl) 3-(2-6-difluorobenzoyl) urea)
- <sup>312</sup>[Flumetralin N-(2-chloro-6-fluorobenzyl)-N-ethyl-a,a,a-trifluoro-2, 6-dinitro-p-toluidine]
- <sup>313</sup>Flumeturon (N-(3-trifluoro-methylphenyl)-N'-N'-dimethyl-urea)
- <sup>314</sup>[Flumioxazin N-(7-fluoro-3, 4-dihydro-3-oxo-4-prop-2-ynyl-2H-1, 4-benzoxazin-6-yl) cyclohex-1-ene-1, 2,-dicarboxamide]
- <sup>315</sup>[Fluopyram N-{2-[3-chloro-5-(trifluoromethyl)-2-pyridyl] ethyl}-α, α, α-trifluoro-o-toluamide]
- <sup>316</sup>[Fluorochloridone (3RS, 4RS, 3RS, 4SR)-3-Chloro-4-(chloromethyl)-1-(α,α,α-trifluoro-m-tolyl) 2-pyrrolidinone]
- <sup>317</sup>[Fluoxastrobin—IUPAC NAME: (E)-[2-[6-(2-chlorophenoxy)-5-fluoropyrimidin-4-yloxy]phenyl](5,6-dihydro-1,4,2-dioxazin-3-yl) methanone Omethyloxime—CAS NAME: (1E)-(2-[[6-(2-chlorophenoxy)-5-fluoro-4-pyrimidinyl]oxy]phenyl)(5,6-dihydro-1,4,2-dioxazin-3-yl) methanone Omethyloxime—361377-29-9]

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304. Included by GSR 31(E), dt. 15-1-1987.
305. Included by GSR 51(E), dt. 6-2-2006.
306. Included by GSR 198(E), dt. 31-3-2005.
307. Included by GSR 799(E), dt. 19-11-2008.
308. Included by GSR 500(E), dt. 18-6-1985.
309. Included by GSR 10(E), dt. 3-1-1996.
310. Included by GSR 764(E), dt. 15-9-2010.
311. Included by GSR 858(E), dt. 12-8-1988.
312. Included by GSR 446(E), dt. 28-6-2013.
313. Included by GSR 9(E), dt. 9-1-1974.
314. Included by GSR 198(E), dt. 31-3-2005.
315. Included by GSR 764(E), dt. 15-9-2010.
316. Included by GSR 446(E), dt. 28-6-2013.
317. Included by S.O. 3385(E), dt. 27-10-2016.

<sup>318</sup>[Flupyradifurone 4-[(6-chloro-3-pyridylmethyl) 2,2-difluoroethyl) amino] furan-2(5H)-one.]

<sup>319</sup>[Fluquinconazole (3-(2, 4-dichloro phenyl)-6-fluro-2(III-1,2,4-triazol-1-yl) quinazolin-4-(3H)-one)]

<sup>320</sup>[Fluridone 1-methyl-3-phenyl-5-(oc, oc, oc-trifluoro-m-tolyl)-4-pyridone]

<sup>321</sup>Fluroxypyr (IUPAC) 4-amino-3, 5-dichloro-6-fluro-2-pyridyloxy acetic acid

<sup>322</sup>[Fluroxypyr-meptyl—IUPAC NAME: (RS)-1-methylheptyl [(4-amino-3,5-dichloro-6-fluro-2-pyridinyl) oxy]acetate—CAS NAME: 2-butoxy-1-methylethyl[(4-amino-3,5-dichloro-6-fluro-2-pyridinyl) oxy] acetate—81406-37-3]

<sup>323</sup>[Flurtamone (RS)-5-methyl amino-2-phenyl-4(oc, oc, oc-trifluorom-tolyl) furan 3(2H)-one

<sup>324</sup>Fluthiacetmethyl (Methyl [2-chloro-4-fluro-5-(5,6,7,8-tetrahydro-3-oxo-1H,3H [1,3,4] thiadiazdeolo [3,4-a]pyrifazin-1-ylideneamino] phenythio] acetate)

Fluthiamide 2-Fluoroacetamide]

Fluthiamide 4-fluro-N-iso propyl-2-(5-trifluoro methyl-1, 3, 4-thiadizole-2-yl oxy) acetanilide

<sup>325</sup>[Fluthianil Z)-2-[2-fluro-5-(trifluoromethyl) phenylthio]-2-[3-(2-methoxyphenyl)-1, 3-thiazolidin-2-ylidene] acetonitrile]

<sup>326</sup>[Flutolanil  $\alpha,\alpha,\alpha$ -trifluoro-3'-isopropoxy-o-tolunanilide]

<sup>327</sup>[Flutriafol (RS)-2, 4'-difluoro-alpha-(1H-1, 2, 4-triazol-1-yl-methyl) benzhydryl alcohol]

<sup>328</sup>[Fluxapyroxad 3-9difluoromethyl)-1-methyl-N-(3',4',5'-trifluorobiphenyl-2-yl) pyrazole-4-carboxamide]

<sup>329</sup>Folex (SSS-Tributyl phosphorotrithioate)

<sup>330</sup>Folpet (IUPAC) N-(trichloromethylthio) phthalimide

<sup>331</sup>[Fomesafen 5-[2-chloro-4-(trifluoromethyl) Phenoxy]-N-(methylsulfonyl)-2-nitrobenzene)]

<sup>332</sup>Fonofos (Dyfonate) O-ethyl-s-phenye ethyl phosphorodithioate)

318. Included by GSR 380(E), dt. 24-5-2012.

319. Included by GSR 538(E), dt. 21-11-1996.

320. Included by GSR 650(E), dt. 11-9-2008.

321. Included by GSR 858(E), dt. 12-8-1988.

322. Included by S.O. 3385(E), dt. 27-10-2016.

323. Included by GSR 621(E), dt. 27-10-1997.

324. Included by GSR 790(E), dt. 11-11-2014.

325. Included by GSR 384(E), dt. 4-6-2009.

326. Included by GSR 380(E), dt. 24-5-2012.

327. Included by GSR 772(E), dt. 18-11-2002.

328. Included by GSR 380(E), dt. 24-5-2012.

329. Included by GSR 9(E), dt. 9-1-1974.

330. Included by GSR 858(E), dt. 12-8-1988.

331. Included by GSR 631(E), dt. 28-9-2007.

332. Included by GSR 9(E), dt. 9-1-1974.



- <sup>333</sup>[Formetanate hydrochloride 3-dimethylaminomethylene aminophenyl methylcarbamate hydrochloride]
- <sup>334</sup>Formethion (S-(N-formyl-N-methylcarbamoyl methyl) OO-dimethyl phosphorodithioate)
- <sup>335</sup>Fosethyl Aluminium Aluminium tris (ethyl—phosphonate)
- <sup>336</sup>Fosthiazate (O-ethyl S-(1-methylpropyl)(2-oxo-3-thiazolidinyl) Phosphonothioate)
- <sup>337</sup>Fujithion (O, O-Dimethyl-s-Parachlorophenyl phosphorothiois)
- <sup>338</sup>[Fusarium oxysporum (non-pathogenic)]
- <sup>339</sup>[Gamma Cyhalothrin (s) a-cyano-3-phenoxybenzyl (Z)-(1R,3R)-3-(2-Chloro-3,3,3-trifluoroprop-1-enyl)-2,2-dimethylcyclopropanecarboxylate]
- <sup>340</sup>Gibberellins (Gibberellic acid)
- <sup>341</sup>Glyodin 2—heptadecyl—3, 4—dihydro-I—H—imidazolyl acetate
- <sup>342</sup>Glyphosine N, N-bis (phosphonomethyl)
- <sup>343</sup>Glysophosate [N-1(Phosphoromethyl) glycine] present as isopropylamine salt)
- <sup>344</sup>Grannulosis Viruses (GV)
- <sup>345</sup>Guazatine 1.17-diguanidino-9-azabheptadecane  
Gusathion (O, O-dimethyl S (4-oxo-1, 2, 3-benzotriazinyl-3-methyl) phosphorothioate)
- <sup>346</sup>Halauxifenmethyl (2-pyridinecarboxylic acid, 4-amino-3-chloro-2-fluoro-3-methoxyphenyl), methyl ester)
- <sup>347</sup>[Halosulfuron-methyl Methyl 3-chloro-5-(4, 6-dimethoxy-pyrimidin-2-ylcarbamoyl sulfamoyl)-1-methylpyrazole-4 carboxylate]
- <sup>348</sup>Haloxypop methyl (Methyl 2-(4-[(3-chloro-5-(trifluoromethyl-2-pyridinyl) oxy] phenoxy) propanoate)
- <sup>349</sup>[n-Heneicosane CH<sub>3</sub>-CH<sub>2</sub>-C<sub>18</sub>H<sub>37</sub>]

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333. Included by GSR 631(E), dt. 28-9-2007.  
 334. Included by GSR 9(E), dt. 9-1-1974.  
 335. Included by GSR 501(E), dt. 17-7-1982.  
 336. Included by GSR 790(E), dt. 11-11-2014.  
 337. Included by GSR 9(E), dt. 9-1-1974.  
 338. Included by GSR 378(E), dt. 24-6-2004.  
 339. Included by GSR 5(E), dt. 5-1-2010.  
 340. Included by GSR 9(E), dt. 9-1-1974.  
 341. Included by GSR 501(E), dt. 17-7-1982.  
 342. Included by GSR 32(E), dt. 12-2-1980.  
 343. Included by GSR 200(E), dt. 29-3-1978.  
 344. Included by GSR 224(E), dt. 26-3-1999.  
 345. Included by GSR 32(E), dt. 12-2-1980.  
 346. Included by GSR 790(E), dt. 11-11-2014.  
 347. Included by GSR 621(E), dt. 27-10-1997.  
 348. Included by S.O. 511(E), dt. 22-5-1987.  
 349. Included by GSR 631(E), dt. 28-9-2007.

Heptachlor (1, 4, 5, 6, 7, 8, 8-heptachloro-4-7-methano-3a, 4, 7, 7a-tetrahydroindene)

<sup>350</sup>[Heptenophos 7-Chlorobicyclo (3, 2, 0) hepta-2, 6-dien 6-yl dimethyl phosphate]

<sup>351</sup>Herban (3-5-3-a 4, 5, 6, 7, 8, 8-a-hexahydro-4, 7-methanoindanyl)-1, 1-dimethyl urea)

Hexachlorobenzene

<sup>352</sup>[Hexaflumuron 1-[3, 5-dichloro-4-(1, 1, 2, 2-tetrafluoroethoxy) phenyl]-3-(2, 6-difluorobenzoyl) urea]

<sup>353</sup>[Hexamethyldisilazane Hexamethyldisilazane, reaction product with silica (CAS)]

HETP (Hexaethyl tetraphosphate)

<sup>354</sup>[Hirsutella species]

<sup>355</sup>HL-ROPE Z-11-Hexadecenal, Z-9-Hexadecenal

<sup>356</sup>HP-ROPE (ZZ/EZ-7, 11-Hexadecadien-1-YL Acetate Z-11-Hexadecenal Z-9-Hexadecenal

<sup>357</sup>[Hydramethylnon 5, 5-dimethyl-perhydro pyrimidin-2-one-4-trifluoromethyl=a-(4-trifluoromethyl styryl) cinnamyliderehydrazone]

<sup>358</sup>Hydrogen cyanamide Carbamic acid nitrile; cyanamide: cyanoamine

Hydrogen Cyanide

Hydrogen Phosphide

<sup>359</sup>[Hymexazol 5-methylizoxazol-3-ol]

<sup>360</sup>[Hymexazole 5-methylisoxazol-3-Ol]

<sup>361</sup>Imazalil-Magnate Allyl 1-(2, 4-dichlorophenyl)-2-imidazol-1-ylethylether

<sup>362</sup>[Imazamethabenz-methyl Mixture of (+/-)-6-(4-Isopropyle-4-Methyl-5-oxo-2-Imidazolin-2-yl)-m-Toluate and Methyl (+/-)-2-(4-Isopropyle-4-methyl-5-oxo-2-Imidazoldin-2-yl)-p-Toluate]

<sup>363</sup>[Imazamox (RS)-2-(4-isopropyl-4-methyl-5-oxo-2-imidazolin-2-yl-5-methoxymethylnicotinic acid]

350. Included by GSR 621(E), dt. 27-10-1997.

351. Included by GSR 9(E), dt. 9-1-1974.

352. Included by GSR 291(E), dt. 19-4-2002.

353. Included by GSR 631(E), dt. 28-9-2007.

354. Included by GSR 69(E), dt. 5-2-2001.

355. Included by GSR 10(E), dt. 3-1-1996.

356. Included by GSR 10(E), dt. 3-1-1996.

357. Included by GSR 51(E), dt. 6-2-2006.

358. Included by GSR 621(E), dt. 27-10-1997.

359. Included by GSR 198(E), dt. 31-3-2005.

360. Included by GSR 764(E), dt. 15-9-2010.

361. Included by GSR 577(E), dt. 26-8-1993.

362. Included by GSR 5(E), dt. 5-1-2010.

363. Included by GSR 291(E), dt. 19-4-2002.

<sup>364</sup>[Imazapic (+)-2-(4-isopropyl-4-methyl-5-oxo-2-imidazolin-2-yl)-5-methylnicotinic acid]

<sup>365</sup>Imazaquin (RS) 2-(4-isopropyl-4-methyl-5-oxo-2-imidazolin-2-yl)-3-quinoline = 3-carboxylic acid

<sup>366</sup>[Imazosulfuron 1-(2-chlorolimidazo[1, 2-a]pyridin-3-ylsulfonyl)-3 (4, 6-dimethoxy-pyrimidin-2-yl) Urea]

<sup>367</sup>[Imibenconazole S-(4-chlorobenzyl) n-(2, 4-dichlorophenyl)-2-(1H-124 triazole-1 yl) actamidothiates]

Imidacloprid 1-(6-Chloro-3-pyridinyl)-methyl)-N-nitroimidazolidin-2-ylideneamine

<sup>368</sup>[Imidaclothiz 1-(5-chloro-2-thiazolyl methyl)-N-nitro-imidazolidin-2-ylideneamine]

<sup>369</sup>Imiprothrin A mixture containing 20% 2, 5-dioxo-3-prop-2-ynylimidazolidin-2-ylmethyl (1R3S)-2, 2-dimethyl-3-(2-methyl prop-1-enyl) cyclopropane carboxylate and 80% of 2, 5-dioxo-3-Prop-2-ynylimidazolidin-1-ylmethyl (1R3S)-2, 2-dimethyl-3-(2-methylprop-1-enyl) cyclopropane Carboxylate

<sup>370</sup>[Indaziflam N-[1R, 2S]-2, 3-dihydro-2, 6-dimethyl-1H-inden-1-yl]-6-[(1RS)-1-fluoroethyl]-1, 3, 5-triazine-2, 4-diamine]

<sup>371</sup>Indole Acetic & Butyric Acids (Indole Acetic Acid, Indole Butyric acid)

<sup>372</sup>[Indosulfuron-methyl-sodium methyl 4-iodo-2-[3-(4-methoxy-6-methyl-1, 3, 5-triazin-2-yl)-ureidosulfonyl benzoate, sodium salt]

<sup>373</sup>Indoxacarb (s) 7-chloro-3-methoxy carbonyl-(4-trifluoro methoxy-phenyl)-cabamoyl-2, 5—dihydro-indero (1, 2, e) (1, 3, 4) oxadiazene-4a (34)-carboxylic and methylester

<sup>374</sup>Ioxynil (Pantrol) 3, 5-di-iodo-4-hydroxy benzenitrile)

<sup>375</sup>[Ipconazole (Isomer mixture)-(IRS, 2SR, 5RS: 1 RS, 2 SR, 5SR)-2-(4-Chlorobenzyl)-5-isopropyl-1-(1H-1, 2, 4-triazol-1-ylmethyl) cyclopentanol]

<sup>376</sup>Ipfencarbazone (1-(2,4-Dichlorophenyl)-N-(2,4-difluorophenyl)-1,5-dihydro-N-(1-methylethyl)-5-oxo-4H-1,2,4-tiazole-4-carboxamide)

<sup>377</sup>[Iprovalicarb isopropyl 2-methyl-1-[(1-p-tolyethyl) carbamoyl]-(S)-propylcarbamate]

364. Included by GSR 291(E), dt. 19-4-2002.

365. Included by GSR 672(E), dt. 28-9-1999.

366. Included by GSR 378(E), dt. 24-6-2004.

367. Included by GSR 799(E), dt. 19-11-2008

368. Included by GSR 764(E), dt. 15-9-2010.

369. Included by GSR 672(E), dt. 28-9-1999.

370. Included by GSR 764(E), dt. 15-9-2010.

371. Included by GSR 9(E), dt. 9-1-1974.

372. Included by GSR 772(E), dt. 18-11-2002.

373. Included by GSR 621(E), dt. 27-10-1997.

374. Included by GSR 9(E), dt. 9-1-1974.

375. Included by GSR 198(E), dt. 31-3-2005.

376. Included by GSR 790(E), dt. 11-11-2014.

377. Included by GSR 772(E), dt. 18-11-2002.

<sup>378</sup>Isobenzan (1, 3, 4, 5, 6, 7, 7, 7-Octachloro-1, 3, 3a, 4, 7, 7a-hexahydro-4, 7, methanois olbenzofuran)

<sup>379</sup>Isofanphos O-ethyl-o-(2-isopropoxy-carbonyl) phenyl isopropyl phosphoramidothioate

<sup>380</sup>[Isofetamid—IUPAC NAME: N-[1,1-dimethyl-2-(4-isopropoxy-o-tolyl)-2-oxoethyl]-3-methylthiophene-2-carboxamide—CAS NAME: N-[1,1-dimethyl-2-[2-methyl-4-(1-methylethoxy) phenyl]-2-oxoethyl]-3-methyl-2-thiophenecarboxamide—875915-78-9]

<sup>381</sup>Isononuron (N' (hexahydro-4, 7,-methanoindan-1-yl) NN dimethyl urea)

<sup>382</sup>[Fluazolate]<sup>383</sup> 1 methylethyl 5-4 bromo-1-methyl-5 (trifluoromethyl) 1H-pyrazole-3-yl-2-chloro-4-fluorobenzoate

<sup>384</sup>Isoprothiolane (diesopropyl-1, 3-dithiolan-2-yl idenemalenate)

<sup>385</sup>Isoproturon N, N-dimethyl-N'-4-isopropyl phenyl urea

<sup>386</sup>Isopyrazam (3-(difluoromethyl)-1-methyl-N-[1,2,3,4-tetrahydro-9-(1-methylethyl)-1,4-methanonaphthalen-5-yl]-1H-pyrazole-4-carboxamide)

<sup>387</sup>[Isoureon Karanjin 3-(5-tert-butylisoxazole-3-) 1, 1-dimethyl urea

<sup>388</sup>[Isoxaben N-[3-(1-ethyl-1-methylpropyl) isoxazol-5-yl]-2, 6 dimethoxybenzamide]

<sup>389</sup>[Isoxathion O, O-diethyl O-5-phenyl isoxazol, 3-yl-phosphororhioate] Karanjin (isolated from Ponqamia glabra)]

<sup>390</sup>Kasugamycin ([5-amino-2-methyl-6-(2, 3, 4, 5, 6-pentahydroxy cyclohexyl) tetrahydropyran-3-yl] amino-a-aminoacetic acid)

<sup>391</sup>Kitazin (O-O-Di-isopropyl-s-Benzyle thiophosphate)

<sup>392</sup>[Kresoxim-Methyl Methyl(E)-methoxyimino —[2-O-tolyloxymethyl) phenyl] acetate]

<sup>393</sup>Lactofen (1-(Carboethoxy) ethyl 5-[-2-chloro-4-(trifluoromethyl) phenoxy]-2-nitri-benzoate)

Lead arsenate

<sup>394</sup>Lenacil (3-cyclohexyl-5, 6-trimethyleneuracil)

378. Included by GSR 9(E), dt. 9-1-1974.

379. Included by GSR 32(E), dt. 12-2-1980.

380. Included by S.O. 3385(E), dt. 27-10-2016.

381. Included by GSR 9(E), dt. 9-1-1974.

382. Included by GSR 621(E), dt. 27-10-1997.

383. Subs. for "Isopropazol" by GSR 181(E), dt. 13-3-2001.

384. Included by GSR 839(E), dt. 14-11-1985.

385. Included by GSR 32(E), dt. 12-2-1980.

386. Included by GSR 790(E), dt. 11-11-2014.

387. Included by GSR 621(E), dt. 27-10-1997.

388. Included by GSR 378(E), dt. 24-6-2004.

389. Included by GSR 650(E), dt. 11-9-2008.

390. Included by GSR 839(E), dt. 14-11-1985.

391. Included by GSR 9(E), dt. 9-1-1974.

392. Included by GSR 631(E), dt. 28-9-2007.

393. Included by GSR 730(E), dt. 30-10-1995.

394. Included by GSR 9(E), dt. 9-1-1974.



<sup>395</sup>[Lepimectin (E-237) Mixture of (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6R, 6'R, 8R, 12R, 13S, 20R, 21R, 24S),-21, 24-dihydroxy-5', 6', 11, 13, 22-pentamethyl-12-[(2Z)-2 methoxyimino-2-phenylacetoxy] 5', 6', 11, 13, 22-pentamethyl-3, 7, 19-trioxatetracyclo [15.6.1.1<sup>4,8</sup>.0<sup>20,24</sup>], pentacosa-10, 14, 16, 22-tetraene-6-spiro-2'-tetrahydro-pyran-2-one (E-241) and (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6R, 6'R, 8R, 12R, 13S, 20R, 21R, 24S),-6'-ethyl-21, 24-dihydroxy-12-[(2Z)-2 methoxyimino-2-phenylacetoxy]-5', 11, 13, 22-tetramethyl-3, 7, 19-trioxatetracyclo [15.6.1.1<sup>4,8</sup>.0<sup>20,24</sup>] pentacosa-10, 14, 16, 22-tetraene-6-spiro-2'-tetrahydro-pyran-2-one (E-909) in the ratio of  $\leq 20$  to  $\geq 80$ ]

Lime Sulphur (Calcium Polysulphide, water-free sulphur, calcium thiosulphate mixture)

Lindane (gamma, B.H.C.)

<sup>396</sup>Linuron (N-(3, 4-dichlorophenyl)-N-methoxy-N-methylurea)

<sup>397</sup>Lucel (5, 6, 7, 8-tetrachloroquinexaline)

<sup>398</sup>Lufenuron (RS)-1-(2,5-dichloro-4-(1,1,2,3,3,3, hexafluoropropoxy)-Phenyl)-3-(2,6-difluorobenzyl)-Urea)

<sup>399</sup>Machete (Butachlor) (2-chloro-2', 6'-diethyl-N-(Butoxymethyl)-acetanilide)

<sup>400</sup>Magnesium phosphide Magnesium phosphide

Malathion (S-(1, 2-Bis (ethoxycarbonyl) ethyl) O, O-dimethyl-phosphorodithioate)

Maleic hydrazide (1, 2-dihydropyridazine 3, 6-dione)

<sup>401</sup>Mancozeb (Zinc-Manganese ethylene-bis-dithiocarbamate)

<sup>402</sup>[Mandipropamid 2-(4-chloro-phenyl)-N-[2-(3-methoxy-4-pro-2-ynyloxy-phenyl)-ethyl]-2-prop-2-ynyloxy-acetamide]

Maneb (manganese ethylene bis-dithiocarbamate)

<sup>403</sup>Matribuzin 4-amino-6-tort, butyl-3-(methyl thio)-1, 2, 4-triazin-5-(4H)-One

<sup>404</sup>Matrine (7aS,13aR,13bR,13cS)-dodecahydro-1H,5H, 10-H Dipyrdo [2,1-f:3'.2',1'-j] [1,6] naphthyridin-10-one

MCPA-(4-chloro-2 methyl phenoxy acetic acid)

<sup>405</sup>M.C.P.B. (4-(4-Chloro-2-methylphenoxy) butyric acid)

<sup>406</sup>Menap (O-Ethyl S, S-disopropyl phosphordithioate)

395. Included by GSR 51(E), dt. 6-2-2006.

396. Included by GSR 9(E), dt. 9-1-1974.

397. Included by GSR 9(E), dt. 9-1-1974.

398. Included by GSR 10(E), dt. 3-1-1996.

399. Included by GSR 9(E), dt. 9-1-1974.

400. Included by GSR 32(E), dt. 12-2-1980.

401. Included by GSR 9(E), dt. 9-1-1974.

402. Included by GSR 631(E), dt. 28-9-2007.

403. Included by GSR 32(E), dt. 12-2-1980.

404. Included by GSR 790(E), dt. 11-11-2014.

405. Included by GSR 9(E), dt. 9-1-1974.

406. Included by GSR 9(E), dt. 9-1-1974.

<sup>407</sup>Menazon (S-(4, 6-diamino-1, 3, 5-triazin-2-yl methyl) dimethyl-phosphorothiolothionate)

<sup>408</sup>[Meperfluthrin—IUPAC NAME: 2,3,5,6-tetrafluoro-4-(methoxymethyl) benzyl(1R,3S)-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate—or —2,3,5,6-tetrafluoro-4-(methoxymethyl) benzyl(1R)-trans-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate—CAS NAME: [2,3,5,6-tetrafluoro-4-(methoxymethyl) phenyl]methyl (1R,3S)-3-(2,2-dichloroethenyl)-2,2-dimethylcyclopropanecarboxylate—915288-13-0]

<sup>409</sup>[Meptyl Dinocap 2,4-dinitro-6-(1-methyl heptyl) phenyl chrotonate]

Mercuric Chloride

<sup>410</sup>[Mesosulfuron-methyl—methyl 2-[3-(4, 6-dimethoxy pyrimidin-2-yl) ureido-sulfonyl]-4-methane sulfon-amidomethyl benzoate]

<sup>411</sup>[Mesotrione 2-[4-mesyl-2-nitrobenzoyl]-3-hydroxycyclohex-2-enone]

<sup>412</sup>Metabromuron (N-(P-bromophenyl)-N'-methyl-N'-methoxyurea)

<sup>413</sup>[Metaflumizone (E+Z)-2-[2-(4-cyanophenyl)-1-(3-trifluoromethyl phenyl) ethylidene]-N-(4-trifluoromethoxy phenyl) hydrazine carboxamide]

<sup>414</sup>Metalaxyl-m Methyl N-(Methoxyacetyl)-N-(2, 6-xylyl)-D-alaninate

<sup>415</sup>Metalaxyl methyl—2-(methoxyacetyl)-(2,6—xylyl)-DL-alaninate

Metaldehyde

<sup>416</sup>[Metamifop Propanamide, (R)-2 [-4-[(6-chloro-2-benzoxazolyl) oxy] phenoxy]-N-(2-fluorophenyl)-N-methyl]

<sup>417</sup>Metamitron (4-Amino-4,5 dihydro-3-Methyl-6-phenyl-1,2,3-triazin-5-one (IUPAC))

<sup>418</sup>Metam Sodium (N-methyldithiocarbamic Acid)

Metasystox

<sup>419</sup>Metazachlor 2-Chloro-N-(pyrazol-1-ylmethyl) acet-2', 6'-xylidide

<sup>420</sup>Metazosulfuron-(1-3-chloro-1-methyl-4-[(5RS)-5,6-dihydro-5-methyl-1,4,2-dioxazin-3-yl]Pyrazol-5-ylsulfonyl)-3-(4,6-dimethoxypyrimidin-2-yl) urea)

<sup>421</sup>[Metconazole (1RS, 5RS, 1RS, 5SR)-5-(4-chlorobenzyl)-2, 2-dimethyl-1 (1H-1, 2, 4-triazol-1-yl-methyl cyclopentanol)]

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407. Included by GSR 9(E), dt. 9-1-1974.  
 408. Included by S.O. 3385(E), dt. 27-10-2016.  
 409. Included by GSR 384(E), dt. 4-6-2009.  
 410. Included by GSR 772(E), dt. 18-11-2002.  
 411. Included by GSR 446(E), dt. 28-6-2013.  
 412. Included by GSR 9(E), dt. 9-1-1974.  
 413. Included by GSR 198(E), dt. 31-3-2005.  
 414. Included by GSR 868(E), dt. 15-11-2000.  
 415. Included by GSR 32(E), dt. 12-2-1982.  
 416. Included by GSR 384(E), dt. 4-6-2009.  
 417. Included by GSR 10(E), dt. 3-1-1996.  
 418. Included by GSR 9(E), dt. 9-1-1974.  
 419. Included by GSR 672(E), dt. 28-9-1999.  
 420. Included by GSR 313(E), dt. 6-5-2014.  
 421. Included by GSR 291(E), dt. 19-4-2002.

- <sup>422</sup>Methabenzthiazuron (1, 3-Dimethyl-3 (2, benzothiozoiyl)-urea)
- <sup>423</sup>Methacrifos (O-2-methoxycarbonylprop-1-enyl O, O-dimethylphosphorothioate)
- <sup>424</sup>Methamidophos (O-S-dimethylester amide of thiophosphoric acid)
- <sup>425</sup>Methedathion S. 2, 3-dihydro-5-methoxy-2-oxo-1, 3, 4,-thiadizol-3-yl-methyl O-O-dimethyl phosphorodithioate
- <sup>426</sup>Methomyl (S-methyl N-((methylcarbamoyl) oxy) thioacetimidate)
- <sup>427</sup>Methoprene (Isopropyl (2-E, 4-E)-11-methoxy-3, 7, 11-trimethyl-2, 4-dodecadienote)
- Methoxychlor (1, 1, 1-trichloro-2, 2-di-p-methoxyphenylethane)
- Methoxy ethyl mercury chloride
- <sup>428</sup>Methoxyfenazide N' tert-butyl-N-(3, 5-dimethylbenzoyl)-3-methoxy-2-methylbenzohydrazide
- Methyl bromide
- Methyl demeton (Dimeton-methyl and Dimeton-methyl)
- Methyl Mercury Chloride
- <sup>429</sup>Methylmetiram (Ammonium complex with Zn-(N' N-I, 2-propylenebis-(dithiocarbamate) and N', N'-Poly-I, 2-propylene-bi (Thiocarbamoyl)-di-sulphide)
- Methyl Parathion (O, O-dimethyl-O-p-nitrophenylthiophosphate)
- <sup>430</sup>Metiram (Ammonium complex with Zn-(N, 'N-1, 2-ethylenebix, (dithioarbamate)) ad N'-N'-Poly-1, 2-propylene-bi (Thiocarbamoyl)-di-sulphide)
- <sup>431</sup>[Metofluthrin 2, 3, 5, 6 Tetrafluro-4-(methoxy methyl) benzyl (EZ)-(IRS, 3RS, IRS, 3 SR)-2, 2 dimethyl-3-(Prop-1-enyl) cyclopropane carboxylate]
- <sup>432</sup>Metolachlor (2-Chloro-6-ethyl-N-(2-methoxyl-1-methylethyl) acet-o-toluidide)
- Metox (Chlorsulphicide)
- <sup>433</sup>Metoxuron (N'-(3-chloro-4-methoxyphenyl)-N, N-dimethyl urea)
- <sup>434</sup>[Metrobromuron 3-(4-bromophenyl)-1-Methoxy-1-methyl urea]
- <sup>435</sup>[Metralenone 3'-bromo-2,3,4,6'-tetramethoxy-2', 6-dimethyl benzophenone]

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422. *Included by GSR 823(E), dt. 28-9-1976.*
423. *Included by GSR 839(E), dt. 14-11-1985.*
424. *Included by GSR 9(E), dt. 9-1-1974.*
425. *Included by GSR 858(E), dt. 12-8-1988.*
426. *Included by GSR 9(E), dt. 9-1-1974.*
427. *Included by GSR 500(E), dt. 18-6-1985.*
428. *Included by GSR 621(E), dt. 27-10-1997.*
429. *Included by GSR 9(E), dt. 9-1-1974.*
430. *Included by GSR 9(E), dt. 9-1-1974.*
431. *Included by GSR 198(E), dt. 31-3-2005.*
432. *Included by S.O. 511(E), dt. 22-5-1987.*
433. *Included by GSR 9(E), dt. 9-1-1974.*
434. *Included by GSR 764(E), dt. 15-9-2010.*
435. *Included by GSR 5(E), dt. 5-1-2010.*

- <sup>436</sup>Mevinphos (2-methoxy carbonyl-1-methyl vinyl dimethyl phosphate)
- <sup>437</sup>[Milbemectin A mixture of: (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6'R, 8R, 13R, 20R, 21R, 24S)-21, 24-dihydroxy-5'6', 11, 13, 22-pentamethyl 3, 7, 19-trioxatetracyclo [15.6.1.1<sup>4,8</sup>, 0<sup>20,24</sup>] pentacos-10, 14, 16, 22-tetraene-6-spiro-2-tetrahydropyran-2-one and (10E, 14E, 16E, 22Z)-(1R, 4S, 5'S, 6'R, 6'R, 8R, 13R, 20R, 21R, 24S)-6'-ethyl-21-24-dihydroxy-5'11, 13, 22-tetramethyl-3, 7, 19-trioxatetracyclo [15.6.1.1<sup>4,8</sup>, 0<sup>20,24</sup>] pentacos-10, 14, 16, 22-tetraene-6-spiro-2-tetrahydropyran-2-one in the ratio 3 to 7]
- <sup>438</sup>MIPCIN (2-isopropylphenyl-N-methyl carbamate)
- <sup>439</sup>Molinate (S-Ethyl-N-hexahydro-1 H-azepinuthiol-carbamate)
- <sup>440</sup>Monocrotophos (3-Hydroxy-N-methyl-crotonamide dimethyl phosphate)
- <sup>441</sup>Monolinuron (N-(4-chlorophenyl)-N-Methoxy-N-methyl urea)
- <sup>442</sup>Mopiquat chloride (1,1-dimethyl-piperidinium)
- <sup>443</sup>MSMA (Monosodium methaearsonate)
- <sup>444</sup>[Muscalure (Z)-tricos-9-ene]
- <sup>445</sup>[Mycothecium Verrucaria]
- <sup>446</sup>Myglobutanil (IUPAC) 2-P-Chlorophenyl 2-(1H-1, 2, 4-triazol-1-yl-methyl) hoxaneritriale
- Nabam (Disodium ethylene-1, 2-bisdithiocarbamate)
- <sup>447</sup>Naburon (1-Butyl-3(3, 4-dichlorophenyl) 1-methyl urea)
- <sup>448</sup>[N-acetylthiazolidine-4-carboxylic acid (natca) —N-acetylthiazolidine-4-carboxylic acid (natca)]
- <sup>449</sup>Naphthylacetic acid (Naphthylacetic acid and its derivations)
- <sup>450</sup>Naproamide (RS)-N,N, diethyl-2-(A-Naphthyloxy) propionamide)
- <sup>451</sup>Naproanilide 2-(2-naphthyloxy) propionanilide
- <sup>452</sup>[Naptalam N-1-naphthylphthalamic acid]
- <sup>453</sup>Neled (1, 2-dibromo-2, 2-dichloroethyl dimethyl phosphate)

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436. Included by GSR 9(E), dt. 9-1-1974.
437. Included by GSR 772(E), dt. 18-11-2002.
438. Included by GSR 9(E), dt. 9-1-1974.
439. Included by GSR 9(E), dt. 9-1-1974.
440. Included by GSR 9(E), dt. 9-1-1974.
441. Included by GSR 9(E), dt. 9-1-1974.
442. Included by GSR 10(E), dt. 3-1-1996.
443. Included by GSR 9(E), dt. 9-1-1974.
444. Included by GSR 198(E), dt. 31-3-2005.
445. Included by GSR 51(E), dt. 6-2-2006.
446. Included by GSR 858(E), dt. 12-8-1988.
447. Included by GSR 9(E), dt. 9-1-1974.
448. Included by GSR 313(E), 6-5-2014.
449. Included by GSR 9(E), dt. 9-1-1974.
450. Included by GSR 10(E), dt. 3-1-1996.
451. Included by GSR 577(E), dt. 26-8-1993.
452. Included by GSR 772(E), dt. 18-11-2002.
453. Included by GSR 9(E), dt. 9-1-1974.



- <sup>454</sup>Nemafos (Thionozim) (O, O-diethyl C-2 pyrazinyl phosphorothioate)
- <sup>455</sup>Neopynamin (3, 4, 5, 6-tetrahydro-phthalimidomethyl chrysanthemate)
- <sup>456</sup>Nickel Chloride (Nickel Chloride)
- <sup>457</sup>[Niclosamide 2'5-dichloro-4' nitro salicylanilide]
- <sup>458</sup>[Nicosulfuron 2-(4, 6, -dimethoxy pyrimidin-2-yl carbamoyl sulfamoyl)-N, N-dimethyl= nicotinamide-(4, 6, - dimethoxy pyrimidin-2-yl)-3-(3-dimethylcarbamoyl-2-pyridyl = sulfonyl) urea]
- Nicotine sulphate
- <sup>459</sup>[Nitenpyram (E)-N-(6-chloro-3-pyridylmethyl)-N-ethyl-N'-methyl-2-nitrovinylidene diamine]
- <sup>460</sup>[Nitrobenzene—IUPAC NAME: Nitrobenzene—CAS NAME: Nitrobenzene —98-95-3]
- <sup>461</sup>Nitrofen (2, 4-dichlorophenyl 4-nitrophenyl ether)
- <sup>462</sup>[N-Methylene phosphoric chitosan—IUPAC NAME: N-Methylene Phosphoric Chitosan—CAS NAME: N-Methylene Phosphoric Chitosan—228566-31-2]
- <sup>463</sup>Novaluron (+)-1-(3-chloro-4-(1, 1, 2-trifluoro-2-trifluoro methoxyethoxy)-phenyl)-3-(2, 6-difluoro benzoyl) Urea
- <sup>464</sup>Nuclear Polyhedrosis Viruses (NPV)
- Octa methyl pyrophosphoramidate
- <sup>465</sup>Omethoate (dimethyl 8 (N-methyl-carbamoylmethyl) phosphorothioate)
- <sup>466</sup>[Orbencarb s-2-Chlorobenzyl diethylthiocarbamate]
- <sup>467</sup>Orthane (O, S-dimethyl N-acetyl phosphoramidothioate)
- <sup>468</sup>[Orthosulfamuron 1-(4, 6-dimethoxypyrimidin-2-yl)-3-[2-dimethylcarbamoyl] phenylsulfamoyl] urea]
- <sup>469</sup>[Oryastrobin (2E)-2-(methoxyimino)-2{2-{3E, 5E, 6E)-5-(methoxymino)-4, 6-dimethyl-2, 8-dioxo-3, 7-diazanona-3, 6-dien-1-yl}-phenyl}-N-methyl acetamide]

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454. *Included* by GSR 9(E), dt. 9-1-1974.
455. *Included* by GSR 9(E), dt. 9-1-1974.
456. *Included* by GSR 9(E), dt. 9-1-1974.
457. *Included* by GSR 764(E), dt. 15-9-2010.
458. *Included* by GSR 51(E), dt. 6-2-2006.
459. *Included* by GSR 380(E), dt. 24-5-2012.
460. *Included* by S.O. 3385(E), dt. 27-10-2016.
461. *Included* by GSR 9(E), dt. 9-1-1974.
462. *Included* by S.O. 3385(E), dt. 27-10-2016.
463. *Included* by GSR 868(E), dt. 15-11-2000.
464. *Included* by GSR 224(E), dt. 26-3-1999.
465. *Included* by GSR 9(E), dt. 9-1-1974.
466. *Included* by GSR 400(E), dt. 25-5-2011.
467. *Included* by GSR 9(E), dt. 9-1-1974.
468. *Included* by GSR 631(E), dt. 28-9-2007.
469. *Included* by GSR 316(E), dt. 13-4-2010.

- <sup>470</sup>[Oryzalin 3, 5-dinitro-N4, N4-dipropylsulfanilamide]
- <sup>471</sup>Oxadiargyl (5-tert-butyl 1-3-(2,4-dichloro-5-propargyloxyphenyl)-1,3,4-oxadiazol-2(3H)-One (IUPAC)
- <sup>472</sup>Oxadiazon 3-(2, 4-dichloro-5-(1-methylethoxy) phenyl)-5-(1, 1-dimethylethyl)-thyl-, 3, 4-oxadiazol-2-(3H)-one
- <sup>473</sup>Oxadixyl (IUPAC) 2-methoxy-N-(2-oxo-1, 3-oxazolidin-3 yl) acet-2, 6-xylidide
- <sup>474</sup>Oxapyrazon (5-bromo-1, 6-dihydro-6-oxo-1-phenyl-4-pyridazinyl Oxamic-acid-compound with 2 dimethyl aminoethanol (1 & 1)
- <sup>475</sup>[Oxathiapiroline 1-(4-{4-[(5RS)-5-(2,6-difluorophenyl)-4,5-dihydro-1,2-oxazol-3-yl]-1,3-thiazol-2-yl}-1-pyridyl)-2-[5-methyl-3-(trifluoromethyl)-1H-pyrazol-1-yl] ethanon]
- <sup>476</sup>[Oxine copper—IUPAC NAME: bis(quinolin-8-olato-O,N) copper(II)—or—cupric 8-quinolinoxide—CAS NAME: bis(8-quinolinolato-*k N*<sup>1</sup>, *k O*<sup>8</sup>) copper—10380-28-6]
- <sup>477</sup>Oxycarboxin (DCMCD) (5, 6-dihydro-2-methyl-1, 4-oxathiin-3-carboxanilide 4, 4-dioxide)
- <sup>478</sup>Oxyfluorfen 2-Chloro-1-(3-ethoxy-4-nitrophenoxy) 4-trifluoromethyl benzene
- <sup>479</sup>[Oxymatrine (plant derived pesticide —sophora flavescens)]
- <sup>480</sup>Paclobutrazol (2RS, 3RS)-1-(4-Chlorophenyl-4,-dimethyl-2 (1H-1, 2,4-triazol-1-yl) pentan-3-ol)  
Para-dichloro benzene
- <sup>481</sup>Paraquat (1, 1-dimethyl-4, 4-bipyridylium ion)  
Parathion (O, O-diethyl-O-p-nitrophenylthiophosphate)  
Paris Green (Copper Aceto arsenite)
- <sup>482</sup>PB-ROPE L (ZZ/EZ-7, 11-Hexadecadien-1-YL-Acetate)
- <sup>483</sup>Pebulate (1, Propyl-butyl-ethylthiocarbamate)
- <sup>484</sup>Penconazole (IUPAC) 1-(2, 4-dichloro-beta-propylphenethyl)-1 H-1, 2, 4-triazole

470. *Included by GSR 291(E), dt. 19-4-2002.*

471. *Included by GSR 10(E), dt. 3-1-1996.*

472. *Included by GSR 32(E), dt. 12-2-1982.*

473. *Included by GSR 858(E), dt. 12-8-1988.*

474. *Included by GSR 9(E), dt. 9-1-1974.*

475. *Included by GSR 446(E), dt. 28-6-2013.*

476. *Included by S.O. 3385(E), dt. 27-10-2016.*

477. *Included by GSR 9(E), dt. 9-1-1974.*

478. *Included by GSR 32(E), dt. 12-2-1982.*

479. *Included by GSR 198(E), dt. 31-3-2005.*

480. *Included by GSR 10(E), dt. 3-1-1996.*

481. *Included by GSR 9(E), dt. 9-1-1974.*

482. *Included by GSR 10(E), dt. 3-1-1996.*

483. *Included by GSR 9(E), dt. 9-1-1974.*

484. *Included by GSR 858(E), dt. 12-8-1988.*

- <sup>485</sup>[*Penicillium islanidicum* (for groundnut)]
- <sup>486</sup>Pencycuron 1-(4-chlorobenzyl)-1-cyclopentyl-3-Phenylurea
- <sup>487</sup>Pendimethalin N—(1—ethyl propyl)—3, 4—dimethyl 2, 6—  
dinitrobenzeneamin
- <sup>488</sup>[Penflufen 2'-[(RS)]-1, 3-dimethylbutyl]-5-fluoro-1, 3-  
dimethylpyrazole-4-carboxanilide]
- Pentachloronitrobenzene (P.C.N.B.)
- Pentachlorophenol
- <sup>489</sup>[Penthiopyrad (RS)-N-[(2-1, 3-Dimethylbutyl)-3-thienyl]-1-methyl-3-  
(trifluoromethyl)]
- <sup>490</sup>Permethrin (3-phenoxy benzyl ( $\pm$  cis, trans-3-(2, 2-dichlorovinyl)-2, 2-  
dimethyl-cyclopropane carboxylate)
- <sup>491</sup>[Pethoxamid 2-chloro-N-(2-ethoxyethyl)-N-(2-methyl-1-phenylprop-1-  
enyl) acetamide]
- <sup>492</sup>[Petroleum derived spray oil, produced by distillation at  $>310^{\circ}\text{C}$  and  
refinement of crude mineral oil. It is the combination of largely aliphatic  
hydrocarbon both saturated and unsaturated, the content of the latter being reduced  
by refinement.]
- <sup>493</sup>Phenamiphos (Fenamiphos) (ethyl 4-methylthio-m-tolyl isopropyl-  
phosphoramidate)
- <sup>494</sup>Phenmedipham (methyl 3-(3-methyl carbaniloyloxy) carbanilate (IUPAC))
- <sup>495</sup>Phenothiol S-ethyl (4-chloro-o-tolyloxy) thicacetate
- <sup>496</sup>[Phenothrin [(1R)-trans-isomer](d-phenothrin) 3-phenoxybenzyl (1RS,  
3RS; 1RS, 3SR)-2, 2-dimethyl-3-(2-methylprop-1-enyl) cyclopropane  
carboxylate]
- <sup>497</sup>Phenothrin (3-phenoxybenzyl (IRS)-cis, trans-chrysanthemate)
- <sup>498</sup>[d-phenothrin 3-phenoxybenzyl-(+)-cis, trans chrysanthemate]
- <sup>499</sup>Phenthoate (S-a-ethoxycarbonylbenzyl-o, o-dimethyl phosphore  
rodithioate)
- Phenyl mercury acetate

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485. Included by GSR 378(E), dt. 24-6-2004.

486. Included by GSR 672(E), dt. 28-9-1999.

487. Included by GSR 32(E), dt. 12-2-1982.

488. Included by GSR 764(E), dt. 15-9-2010.

489. Included by GSR 5(E), dt. 5-1-2010.

490. Included by GSR 574(E), dt. 6-10-1979.

491. Included by GSR 5(E), dt. 5-1-2010.

492. Included by GSR 651(E), dt. 31-10-2005.

493. Included by GSR 31(E), dt. 15-1-1987.

494. Included by GSR 10(E), dt. 3-1-1996.

495. Included by GSR 577(E), dt. 26-8-1993.

496. Included by GSR 772(E), dt. 18-11-2002.

497. Included by GSR 839(E), dt. 14-11-1985.

498. Included by GSR 378(E), dt. 24-6-2004.

499. Included by GSR 9(E), dt. 9-1-1974.

- Phenyl mercury chloride  
 Phenyl mercury urea  
<sup>500</sup>[2-phenylphenol (Biphenyl-2-ol)]  
<sup>501</sup>[Phlebia gigantean]  
<sup>502</sup>Phorate (diethyl S-(ethylthiozomethyl) phosphorothioate)  
<sup>503</sup>Phosalone (S-(6-chloro-2-oxabenzoxazolin-3-yl)-methyl-O, O  
 diethylphosphorodithioate)  
 Phosdrine  
<sup>504</sup>Phosmet (Imidan) (O, O-dimethyl-S-phthallimide-  
 methylphosphorodithioate)  
<sup>505</sup>Phosphamidon (2-chloro-2,2-diethylcarbamoyl-1-methylvinyl dimethyle  
 Phosphate)  
<sup>506</sup>Phosphorus paste (Phosphorus paste)  
<sup>507</sup>Phosvel (Leptophos) (O-(2, 5-dichloro-4-bromophenyl) O-methyl  
 Phenylthiophosphate)  
<sup>508</sup>[Photorhabdus luminescences akhurstii Strain K-I]  
<sup>509</sup>Phoxim (Phenylglyoxylonitrile oxime O-O-diethyl phosphorothioate  
 Phthalimidomethyl-O-O-dimethyl phosphorodithioate (Imidan)  
<sup>510</sup>Picloram (4-amino-3, 5, 6, trichloropicolinic acid)  
<sup>511</sup>[Picoxystrobin Methyl (E) 3-methoxy 2-{2-[6-(trifluoromethyl)-2-  
 pyridoxymethyl] phenyl} acrylate]  
<sup>512</sup>Pimaricin (8-E, 14-E, 16-E, 18-E, 20-E)-(1-S, 3-R, 5-S, 7-S, 12-R,  
 24-R, 25-S, 26-R),-22-(3-amino-3,6-dideoxy-B-D-mannopyrano-syloxy)-1, 3, 26-  
 trihydroxy-12-methyl-10-oxo-6, 11, 28-trioxatricyclo (22.3.1.05.7) octacos-8, 14,  
 16, 18, 20-pentaene-25-carboxylic acid)  
<sup>513</sup>[Pinoxaden 2, 2-dimethyl-propanoic acid 8-(2, 6-diethyl 4-methyl  
 phenyl)-9-oxo-1, 2, 4, 5-tetrahydro-9H-Pyrazolo [1, 2-d] [1, 4, 5] oxadiazepine-7-  
 yl ester]  
<sup>514</sup>[Piperalin 3-[(RS), 2-Methylpiperidino] propyl 3, 4-dichlorobenzoate]  
 Piperonyl butoxide (butyl carbityl) (6-propyl piperonyl) ether O

500. Included by GSR 790(E), dt. 11-11-2014.

501. Included by GSR 378(E), dt. 24-6-2004.

502. Included by GSR 9(E), dt. 9-1-1974.

503. Included by GSR 9(E), dt. 9-1-1974.

504. Included by GSR 9(E), dt. 9-1-1974.

505. Included by GSR 9(E), dt. 9-1-1974.

506. Included by GSR 9(E), dt. 9-1-1974.

507. Included by GSR 9(E), dt. 9-1-1974.

508. Included by GSR 51(E), dt. 6-2-2006.

509. Included by GSR 9(E), dt. 9-1-1974.

510. Included by GSR 9(E), dt. 9-1-1974.

511. Included by GSR 5(E), dt. 5-1-2010.

512. Included by S.O. 511(E), dt. 22-5-1987.

513. Included by GSR 51(E), dt. 6-2-2006.

514. Included by GSR 400(E), dt. 25-5-2011.



<sup>515</sup>Piperophos (S-2-methylpiperidinocarbonylmethyl O, (O-dipropylphosphorodithioate)

<sup>516</sup>Pipronil ((±)-5-Amino-1-(2, 6 dichloro-a,a,a triflu-p-tolyl)-4-trifluoromethyl sulfinyl pyraorezole-3-Carbonitrile tetrazine)

<sup>517</sup>[Clodinafop Propargyl] 2-Propynyl (R)-2-(4-(5-chloro-3-fluoro-2-pyridinyloxy)-phenoxy)-propionate

Pival (2-Pivalyl-indane 1-3-dione)

<sup>518</sup>[Plaecilomyces lilacinus]

<sup>519</sup>Plictran (Tricyclohexyl tinhydroxide derivatives)

<sup>520</sup>[Poly-D-glucosamine (Poly-(1,4)-2-amino-2-deoxy-B-D-Glucan)]

<sup>521</sup>Polyoxin (Polyoxin-B, Polyoxin-D, Polyoxin-AL) [5-(2-amino-5-O-carbamoyl-2-deoxy-L-xylonamido)-1-(5-dideoxy-1-(1,2,3,4-tetrahydro-5-hydroxymethyl-2,4-dioxypyrimidin-1-yl)-B-D-allofuranuronic acid)]

<sup>522</sup>Polyoxorim [5-(2-amino-5-O-carbamoyl-2-deoxy-L-xylonamido)-1-(5-carboxy-1,2,3,4-tetrahydro-2,4-dioxypyrimidin-1-yl)-1,5-dideoxy-B-D-allofuranuronic acid".)]

Potassium Cyanide

H

<sup>523</sup>Potassium Phosphonate KO-P-OK

O

<sup>524</sup>Prallethrin RS-2-methyl-3-(2-propynyl) 4-oxocyclopent-2-enyl (IR)-Cis, transchrysanthemate

<sup>525</sup>Pretilachlor (IUPAC) 2-chloro-2, 6-diethyl-N-(2-propoxy ethyl) acetanilide

<sup>526</sup>Probenazole (3-allyloxy-1, 2-benzolsothiazol-1-1, 1-dioxide)

<sup>527</sup>Prochloraz (N-propyl-N-[2-(2, 4, 6-trichlorophenoxy) ethyl]-imidazolecarboxamide)

<sup>528</sup>[Procymidone N-(3, 5-dichlorophenyl)-1, 2-dimethylcyclopropane-1, 2-dicarboximate]

<sup>529</sup>[Prodiamine 5-dipropylamino-a,a,a-trifluoro-4, 6 dinitro-O-toluidine; 2,6-dinitro-N<sup>1</sup>,N<sup>1</sup>-dipropyl-4 trifluoromethyl-m-Phenylenediamine]

515. Included by S.O. 511(E), dt. 22-5-1987.

516. Included by GSR 730(E), dt. 30-10-1995.

517. Subs. for "Piroxofop Propynyl" by GSR 181(E), dt. 13-3-2001.

518. Included by GSR 378(E), dt. 24-6-2004.

519. Included by GSR 9(E), dt. 9-1-1974.

520. Included by GSR 790(E), dt. 11-11-2014.

521. Included by GSR 790(E), dt. 11-11-2014.

522. Included by GSR 790(E), dt. 11-11-2014.

523. Included by GSR 672(E), dt. 28-9-1999.

524. Included by GSR 858(E), dt. 12-8-1988.

525. Included by GSR 858(E), dt. 12-8-1988.

526. Included by GSR 839(E), dt. 14-11-1985.

527. Included by GSR 839(E), dt. 14-11-1985.

528. Included by GSR 291(E), dt. 19-4-2002.

529. Included by GSR 631(E), dt. 28-9-2007.

- <sup>530</sup>[Profoxidim (EZ)-2-{1-[(2RS)-2-(4-chlorophenoxy) propoxyimino]butyl}-3-hydroxy-5-(cis-thian-3-yl) cyclohex-2-en-1-one]
- <sup>531</sup>[Prohexadione Calcium Calcium 3-oxido-5-oxo-4-propionylcyclohex-3-enecarboxylate]
- <sup>532</sup>Prometryne (N, N'-bis (1-methylethyl)-6-(methylthio)-1, 3, 5,-triazone-2, 4-diamine)
- <sup>533</sup>Pronamide (Kerb) (3, 5-dichloro-N-(1,-dimethyl-2 propynyl) benzamide)
- <sup>534</sup>Propanil (3' 4,-dichloropropionanilide)
- <sup>535</sup>Propaquizafop 2-isopropylidene-amino-oxyethyl(R)-2-4-(6 chlorquin-oxalin-2-yloxy) phenoxy propionate
- <sup>536</sup>Propargite (Omite) (Prop-2-ynyl-(4-butyl phenoxy)-cyclohexyl sulphite)
- <sup>537</sup>Propetamphos (E)—O—2—isopropoxycarbonyl—1—methyl vinyl—O—methyl ethylphos phoramidothioate
- <sup>538</sup>Propineb (Zinc propylenebisdithiocarbamate (polymeric))
- <sup>539</sup>[Propisochlor—IUPAC NAME: 2-chloro-6'-ethyl-N-isopropoxymethylacet-o-toluidide—CAS NAME: 2-chloro-N-(2-ethyl-6-methylphenyl)-N-[(1-methylethoxy) methyl]acetamide—86763-47-5]
- <sup>540</sup>[Propisochlor 2 chloro-6'-ethyl-N-isopropoxymethylaceto-toluidide]
- <sup>541</sup>Propoomocarb Hydrochloride (Propyl 3-(dimethylamine) Propylcarbamate hydrochloride)
- <sup>542</sup>Propoxur (O-Isopropoxyphenylmethyl carbamate) n-Propyl ethyl-n-butyl thiolcarbamate (Tillam)
- <sup>543</sup>Propyzamide (3,5-dichloro-N-(1, 1-dimethylpropynyl) benzamide (IUPAC))
- <sup>544</sup>[Proquinazid 6-iodo-2-propoxy-3-propylquinazolin-4(3H)-one]
- <sup>545</sup>[Prosulfocarb s-benzylidipropylthio carbamate]
- <sup>546</sup>[Prothioconazole—IUPAC NAME: (RS)-2-[2-(1-chlorocyclopropyl)-3-(2-chlorophenyl)-2-hydroxypropyl]-2,4-dihydro-1,2,4-triazole-3-thione—CAS

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530. *Included* by GSR 111(E), dt. 20-2-2013.
531. *Included* by GSR 380(E), dt. 24-5-2012.
532. *Included* by GSR 31(E), dt. 15-1-1987.
533. *Included* by GSR 9(E), dt. 9-1-1974.
534. *Included* by GSR 9(E), dt. 9-1-1974.
535. *Included* by GSR 621(E), dt. 27-10-1997.
536. *Included* by GSR 9(E), dt. 9-1-1974.
537. *Included* by GSR 32(E), dt. 12-2-1982.
538. *Included* by GSR 9(E), dt. 9-1-1974.
539. *Included* by S.O. 3385(E), dt. 27-10-2016.
540. *Included* by GSR 316(E), dt. 13-4-2010.
541. *Included* by GSR 730(E), dt. 30-10-1995.
542. *Included* by GSR 9(E), dt. 9-1-1974.
543. *Included* by GSR 10(E), dt. 3-1-1996.
544. *Included* by GSR 764(E), dt. 15-9-2010.
545. *Included* by GSR 400(E), dt. 25-5-2011.
546. *Included* by S.O. 3385(E), dt. 27-10-2016.

NAME: 2-[2-(1-chlorocyclopropyl)-3-(2-chlorophenyl)-2-hydroxypropyl]-2,4-dihydro-3H-1,2,4-triazole-3-thione—178928-70-6]

<sup>547</sup>Prynachlor (O-N-butyn-(1)-y; Choloroacetanilide)

<sup>548</sup>Pymetrozine (6-methyl-4-(pyridin-3-yl methylene)-amino]-4,5-dihydro-12,4-triazin-3(2H)-One)

<sup>549</sup>Pyracarbolid (2-methyl-5, 6-dihydro-4-H-pyran-3-carboxylic anilide)

<sup>550</sup>[Pyraclostrobin methyl N-(2-[[1-(4-chloro-phenyl)-1H-pyrazol-3-yl]oxy methyl] phenyl) N-methoxy carbamate]

<sup>551</sup>[Pyraflufen-ethyl Ethyl-2-chloro-5-(4-chloro-5-difluoromethoxy-1-methyl pyrazol-3-yl)-4-fluorophenoxy acetate]

<sup>552</sup>Pyrazon (PCA) (5-amino-4-chloro-2-phenyl-3-pyridazone)

Pyrethrins (insectically active principles of *Chrysanthemum cinerariaefolium*)

<sup>553</sup>[Pyribenzoxim Diphenylmethanone O-[2, 6-bis [(4, 6-dimethoxy-2-pyrimidinyl) oxy] benzoyl]oxime (CAS)]

<sup>554</sup>[Pyridalyl 2, 6-dichloro-4(3, 3-dichloro allyloxy) phenyl 3-[5-trifluoro methyl]-2-pyridyloxy propyl ether

<sup>555</sup>Pyridaphenthion O, O-diethyl 2, 3-dihydro-3-OXm-2-phenyl-6-pyridazinyl-phosphorothioate

<sup>556</sup>Pyridate (IUPAC) 6-chloro-3-phenyl pyridazin-4-yl S-octyl thiocarbonate

<sup>557</sup>[Pyrifluquinazon 1-acetyl-1,2,3,4-tetrahydro-3-[(3-pyridylmethyl) amino]-6-[1,2,2,2-tetrafluoro-1-(trifluoromethyl) ethyl]quinazolin-2-one]

<sup>558</sup>[Pyriftalid (RS)-7-(4,6-dimethoxypyrimidin-2-ylthio)-3-methyl-2-benzofuran-1(3H)-one]

<sup>559</sup>[Pyriofenone—IUPAC NAME: (5-chloro-2-methoxy-4-methyl-3-pyridyl)(4,5,6-trimethoxy-o-tolyl) methanone—CAS NAME: (5-chloro-2-methoxy-4-methyl-3-pyridinyl)(2,3,4-trimethoxy-6-methylphenyl) methanone—688046-61-9]

<sup>560</sup>[Pyriproxyfen 4-phenoxyphenyl (RS)-2-(2-pyridyloxy) propyl ether]

<sup>561</sup>Pyrithiobac-sodium sodium 2-chloro-6(4, 6-dimethoxy pyrimidin-2-yl thio) benzoate

547. Included by GSR 9(E), dt. 9-1-1974.

548. Included by GSR 10(E), dt. 3-1-1996.

549. Included by GSR 9(E), dt. 9-1-1974.

550. Included by GSR 772(E), dt. 18-11-2002.

551. Included by GSR 378(E), dt. 24-6-2004.

552. Included by GSR 9(E), dt. 9-1-1974.

553. Included by GSR 631(E), dt. 28-9-2007.

554. Included by GSR 198(E), dt. 31-3-2005.

555. Included by GSR 858(E), dt. 12-8-1988.

556. Included by GSR 858(E), dt. 12-8-1988.

557. Included by GSR 380(E), dt. 24-5-2012.

558. Included by GSR 380(E), dt. 24-5-2012.

559. Included by S.O. 3385(E), dt. 27-10-2016.

560. Included by GSR 772(E), dt. 18-11-2002.

561. Included by GSR 621(E), dt. 27-10-1997.

- <sup>562</sup>Pyroquilon (IUPAC) 1, 2, 5, 6-tetrahydropyrrolo (3, 2, 1-i j) quinolin-4-one
- <sup>563</sup>[Pyroxasulfone 3-[(5-difluoromethoxy)-1-methyl-3(trifluoromethyl) pyrazol-4-ylmethylsulfonyl]-4,5-dihydro-5,5-dimethyl-1,2-oxazole]
- <sup>564</sup>[Pyroxulam N-(5, 7-dimethoxy [1, 2, 4] triazolo [1, 5-a] pyrimidin-2-yl) 2-methoxy-4-(trifluoromethyl) Pyridine-3-Sulfonamide]
- <sup>565</sup>[Pythium oligandrum]
- <sup>566</sup>Quinalphos (O, O-diethyl quinoxalin-2 yl phosphorothionate)
- <sup>567</sup>Quinmerac-7-Chloro-3 Methyl Quinoninle-8-Carboxylic Acid
- <sup>568</sup>[Quizalofop-P-ethyl (R)-2-[4-(6-chloroquinoxalin-2-yloxy) phenoxy] propionic acid]
- <sup>569</sup>Quizalofop-p-tefuryl (±)-tetra hydrofurfuryl-(R)-2 (4(6-Chloroquinoxalin-2-yloxy)=phenoxy) propionate
- <sup>570</sup>Rabicide (4, 5, 6, 7,-tetrachlorophthalide)
- <sup>571</sup>[Reduced azadirachtin(s) [Active Ingredients(s) dihydroazadirachtin (Chemical Code 121702), and tetrahydroazadirachtin]
- <sup>572</sup>Renofluthrin-2,3,5,6-tetrafluoro-4-(ymethoxmethyl) benzyl-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate
- <sup>573</sup>Resmethrin (5-benzyl-3-furylmethyl (1 RS, 3 RS, 1 RS, 3 SR)-2, 2-dimethyl-3-(2-methylprop-1-enyl) cyclopropanecarboxylate)
- <sup>574</sup>[Rimsulfuron 1-(4, 6-dimethoxypyrimidin-2-yl)-3-(3-ethylsulfonyl-2-Pyridiylsulfonyl) urea]
- <sup>575</sup>Ro-Neet (S-ethyl N-ethyl-N-cyclohexylthiocarbamate)
- <sup>576</sup>Ronnel (O, O-Dimethyl O-(2, 4, 5-trichlorophenyl) phosphorothioate)
- Rotenone
- <sup>577</sup>[Rotenone (2R, 6as, 12as)-1, 2, 6, 6a, 12, 12-hexahydro-2-isopropenyl-8, 9-dimethoxychromeno [3, 4-b] furo [2, 3-h] chromen-6-one]
- Ryania
- <sup>578</sup>S-421 (Octachlorodipropyl-ether)

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562. *Included by GSR 858(E), dt. 12-8-1988.*
563. *Included by GSR 380(E), dt. 24-5-2012.*
564. *Included by GSR 316(E), dt. 13-4-2010.*
565. *Included by GSR 378(E), dt. 24-6-2004.*
566. *Included by GSR 9(E), dt. 9-1-1974.*
567. *Included by GSR 313(E), dt. 6-5-2014.*
568. *Included by GSR 446(E), dt. 28-6-2013.*
569. *Included by GSR 868(E), dt. 15-11-2000.*
570. *Included by GSR 9(E), dt. 9-1-1974.*
571. *Included by GSR 198(E), dt. 31-3-2005.*
572. *Included by GSR 313(E), dt. 6-5-2014.*
573. *Included by S.O. 511(E), dt. 22-5-1987.*
574. *Included by GSR 291(E), dt. 19-4-2002.*
575. *Included by GSR 9(E), dt. 9-1-1974.*
576. *Included by GSR 9(E), dt. 9-1-1974.*
577. *Included by GSR 51(E), dt. 6-2-2006.*
578. *Included by GSR 9(E), dt. 9-1-1974.*



- <sup>579</sup>[Saflufenacil (N'-[2-chloro-4-fluoro-5-(3-methyl-2,6-dioxo-4-(trifluoromethyl) 3,6-dihydro-1(2H)-pyrimidinyl) benzyl]-N-methylsulfamide)]
- <sup>580</sup>Scilliroside 3B, 6-B—6—acetyloxy—3—(B-D—glucopyranosyloxy) 8, 14—dihydroxybufa—1, 20, 22, trienolide
- <sup>581</sup>Sclex (3-(3, 5-dichlorophenyl)-5, 5-dimethyl oyazolidinedione 2, 4)
- <sup>582</sup>Sedaxane (Mixture of 2 cis-isomers 2'-[(1RS,2RS)-1,1'-bicycloprop-2-yl]-3-(difluoromethyl)-1-methylpyrazole-2'-[(1RS,2SR)-1,1'-bicycloprop-2-yl]-3-(Difluoromethyl)-1-methylpyrazole-4-carboxanilide)
- <sup>583</sup>[Serratia marcescens GPS 5 (Bacteria)]
- <sup>584</sup>Sethoxydim (2, 1-(ethoxyimine) butyl-5 (2-ethylthiopropyl)-3-hydroxy-2-cyclohexen-1-one)
- <sup>585</sup>[Siduron 1 (2-methylcyclohexyl)-3-phenyl urea]
- <sup>586</sup>Silafluofen ((4-Ethoxyphenyl) [3-(4-fluoro-3-phenoxy-phenyl)—propyl] (dimethyl)-silane
- <sup>587</sup>Simazine (2-Chloro-4, 6-bis (ethylamino) s-triazine)
- <sup>588</sup>[Simetryn N2, N4-diethyl-6-methylthio-1, 3, 5-triazine-2, 4-diamine]
- <sup>589</sup>Sindone A (1, 1-dimethyl-4, 6-di-isopropyl-indanyl ethyl ketone)
- <sup>590</sup>Sindone B (1, 1, 4-trimethyl 4, 6-di-isopropyl-5-indanyl ethyl ketone)
- <sup>591</sup>Sirmate (3, 4-and 2, 3-Dichlobenzyl N-methyl carbamate)
- <sup>592</sup>S-Metolechlor (S) 2-chloro-N-(2-ethyl-6-methyl phenyl-N-(2-methoxy=1 methyl ethyl) acetamide
- <sup>593</sup>Sodium-Aciflourfan Sodium 5-(2-chloro-alpha, alpha, alpha-trifluoro-p-tolyloxy)-2-nitrobenzoate
- Sodium cyanide
- Sodium fluoroacetate
- Sodium Fluro Silicate
- <sup>594</sup>[Sodium-P-Nitrophenolate]

579. *Included by GSR 380(E), dt. 24-5-2012.*

580. *Included by GSR 32(E), dt. 12-2-1982.*

581. *Included by GSR 9(E), dt. 9-1-1974.*

582. *Included by GSR 790(E), dt. 11-11-2014.*

583. *Included by GSR 51(E), dt. 6-2-2006.*

584. *Included by GSR 200(E), dt. 29-3-1978.*

585. *Included by GSR 316(E), dt. 13-4-2010.*

586. *Included by GSR 730(E), dt. 30-10-1995.*

587. *Included by GSR 9(E), dt. 9-1-1974.*

588. *Included by GSR 316(E), dt. 13-4-2010.*

589. *Included by GSR 9(E), dt. 9-1-1974.*

590. *Included by GSR 9(E), dt. 9-1-1974.*

591. *Included by GSR 9(E), dt. 9-1-1974.*

592. *Included by GSR 868(E), dt. 15-11-2000.*

593. *Included by GSR 672(E), dt. 28-9-1999.*

594. *Included by GSR 291(E), dt. 19-4-2002.*

<sup>595</sup>Solatenol (N-[(1RS,4SR)-9-(Dichloromethylidene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methyl-1H-pyrazole-4-carboxamide)

<sup>596</sup>[Spearmint (*Mentha spicata*) Oil containing L-carvon, Limonin and Pines —Spearmint Extract]

<sup>597</sup>[Spinetoram Major component 3' ethoxy 5, 6-dihydro spinosynJ-minor component 3' ethoxy spinosynL]

<sup>598</sup>[Spinosad 1, Spinisyn A.

2, -(6-deoxy-2, 3, 4 tri-o-methyl-alpha-L-manno pyranosyl) oxy (-13-(5-dimethyl amino) tetrahydro 6-methyl 1-2, H-pyran-2yl)-9 ethyl 1-2, 3, 3a, 5a, 5b, 6, 9, 10, 11, 12, 13, 14, 16a, 16b, tetradecahydro-14-methyl-1 H-as-indaceno (3, 2,-d) oxacyclodo decin-7, 15-dione

2, Spinosyn D

2-(6-deoxy-2, 3, 4-tri-o-methyl-alpha-L-mannopyranosyl) oxy) 13-[(5-dimethyl amino) tetrahydro-6-methyl-2H-pyran-2yl) oxy]-9-ethyl-2, 3, 3a, 5a, 5b, 6, 9, 10, 11, 12, 13, 14, 16a, 16b,-tetradeca hydro-4, 14, dimethyl-dimethyl-1H as-indaceno (3, 2,-d) oxacyclodedecin-7, 15-dione]

<sup>599</sup>[Spirodiclofen—IUPAC NAME: 3-(2,4-dichlorophenyl)-2-oxo-1-oxaspiro[4.5]dec-3-en-4-yl 2,2-dimethylbutyrate—CAS NAME: 3-(2,4-dichlorophenyl)-2-oxo-1-oxaspiro[4.5]dec-3-en-4-yl 2,2-dimethylbutanoate—148477-71-8]

<sup>600</sup>[Spiromesifen 3-mesityl-2-oxo-1-oxaspiro(4, 4)-non-3-en-4-yl-3, 3-dimethyl butanoate]

<sup>601</sup>[Spirotetramat Carbonic acid 3-(2, 5-dimethyl-phenyl) —8 —methoxy-2-oxo-1-aza-spiro [4. 5] dec-3-en-4-yl ester ethyl ester]

<sup>602</sup>[Squamocin Seed extract of Plant 'Annona squamosa Linn' (Custard apple)]

<sup>603</sup>Streptomycin

<sup>604</sup>[*Streptomyces griseoviridis*]

<sup>605</sup>[*Streptomyces lydicus*]

Strychnine

<sup>606</sup>Sulfentrazone 2', 4'-dichloro-5'-(4-difluoromethyl-4, 5-dihydro-3-methyl 5-oxo-1H-1, 2, 4-triazol-1-yl) methanesulfonanilide

<sup>607</sup>[Sulfonite Lithium Perflu-oro-octane sulfonate]

595. Included by GSR 790(E), dt. 11-11-2014.

596. Included by GSR 313(E), dt. 6-5-2014.

597. Included by GSR 316(E), dt. 13-4-2010.

598. Included by GSR 621(E), dt. 27-10-1997.

599. Included by S.O. 3385(E), dt. 27-10-2016.

600. Included by GSR 378(E), dt. 24-6-2004.

601. Included by GSR 631(E), dt. 28-9-2007.

602. Included by GSR 51(E), dt. 6-2-2006.

603. Included by GSR 200(E), dt. 29-3-1978.

604. Included by GSR 378(E), dt. 24-6-2004.

605. Included by GSR 378(E), dt. 24-6-2004.

606. Included by GSR 672(E), dt. 28-9-1999.

607. Included by GSR 621(E), dt. 27-10-1997.

Sulfosulfuron N-(4, 6-dimethoxy 2-pyrimidinyl)-2 ethyl sulfonyl imidazol 1, 2, a pyridine-3 sulfonamide]

<sup>608</sup>[Sulfoxaflor [1-[6-(trifluoromethyl) pyridine-3yl] ethyl] methyl (oxido)-74-Sulfanylidene cyanamide]

<sup>609</sup>[Sulfuryl Fluoride]

Sulphoxide (1, 2-methylene-dioxy-4 (2-octylsulphanyl) propyl benzene)

Sulphur (wetttable or colloidal sulphur)

<sup>610</sup>Sulprofos (IUPAC) O-ethyl O-4 (methylthio) phenyl S-propyl phosphorodithioate

<sup>611</sup>Swep (methyl-3, 4-dichlorocarba-nilate)

<sup>612</sup>[SZ1-121 (Flufenazine) 3-(2-Chlorophenyl)-6-(2, 6-difluorophenyl)-1, 2, 4, 5-tetrazine]

<sup>613</sup>Tar Acid (Complex phenolic compounds or tar oil or creosotes)

<sup>614</sup>Tau Fluvalinate

<sup>615</sup>Tavron G (2, 2-trichloroethyl styrene)

TCA (trichlor acetic acid sodium and ammonium salts)

<sup>616</sup>TCMTB 2—(Thiocyanomethyl—thio), benzothiazole

<sup>617</sup>TEBUCONAZOLE Alpha-tert-butyl-(para-chlorophenathyle)-1H-1, 2, 4-triazole-1-ethanol

<sup>618</sup>Tebufenozide (N-tert-butyl-N-(4-ethyl benzoyl)-3, 5-dimethyl benzohydrazide)

<sup>619</sup>[Tebuthiuron 1-(5-tert-butyl-1, 3, 4-thiadiazol-2-yl)-1, 3-dimethylurea]

<sup>620</sup>Tecnazene (1, 2, 4, 5-tetrachloro-3-nitrobenzenes)

Tedion (tetrachlor diphenyl sulphone)

<sup>621</sup>[Tefluthrin—IUPAC NAME: 2,3,5,6-tetrafluoro-4-methylbenzyl (1RS,3RS)-3-[(Z)-2-chloro-3,3,3-trifluoroprop-1-enyl]-2,2-dimethylcyclopropanecarboxylate—or—2,3,5,6-tetrafluoro-4-methylbenzyl (1RS)-cis-3-[(Z)-2-chloro-3,3,3-trifluoroprop-1-enyl]-2,2-dimethylcyclopropanecarboxylate—CAS NAME: (2,3,5,6-tetrafluoro-4-methylphenyl) methyl (1R,3R)-rel-3-[(1Z)-2-chloro-3,3,3-trifluoro-1-propen-1-yl]-2,2-dimethylcyclopropanecarboxylate—79538-32-2]

608. Included by GSR 316(E), dt. 13-4-2010.

609. Included by GSR 51(E), dt. 6-2-2006.

610. Included by GSR 858(E), dt. 12-8-1988.

611. Included by GSR 9(E), dt. 9-1-1974.

612. Included by G.S.R. 772(E), dt. 18-11-2002.

613. Included by GSR 9(E), dt. 9-1-1974.

614. Subs. by GSR 576(E), dt. 26-8-1993.

615. Included by GSR 9(E), dt. 9-1-1974.

616. Included by GSR 32(E), dt. 12-2-1982.

617. Included by GSR 730(E), dt. 30-10-1995.

618. Included by GSR 538(E), dt. 21-11-1996.

619. Included by GSR 650(E), dt. 11-9-2008.

620. Included by GSR 9(E), dt. 9-1-1974.

621. Included by S.O. 3385(E), dt. 27-10-2016.

<sup>622</sup>[Tefuryltrione 2-{2-chloro-4-mesyl-3-[(RS)-tetrahydro-2-furylmethoxymethyl] benzoyl} cyclohexane-1,3-dione]

<sup>623</sup>[Tembotrione 2-{2-chloro-4-(methysulfonyl)-3-[(2, 2, 2-trifluoroethoxy)methyl] benzoyl} cyclohexane-1, 3-dione]

TEPP (tetraethyl Pyrophosphate)

<sup>624</sup>[Tepaloxym (Aramo) (EZ)-(RS)-2-[1-{(2-E)-3-chloroallyloxyimino}-propyl]-3-hydroxy-5-perhydropyran-4-ylcyclohex-2-en-1-one]

<sup>625</sup>[Terallethrin (Knockthrin-M-108) (RS)-3-allyl-2-methyl-4-oxocyclopent-2-enyl 2, 2, 3, 3-tetramethyl cyclo-propanecarboxylate]

<sup>626</sup>Terbacil (3-t-butyl-5 chloro-methyluracil)

<sup>627</sup>Terbufos S-(((1, 1-dimethylethyl) thio) methyl)-O, O-diethyl phosphorodithioate or S-tert-butyl thiomethyl-O, O-diethyl Phosphorodithioate)

<sup>628</sup>Terbuteryne (2-tert. butylamino-4-ethylamino-6-methyl-1,3,5-triazine)

Tetrachloro-p-benzoquinone

<sup>629</sup>Tetrachloroisophthalonitrile (1, 2, 4-Trichloro-3, 5-dinitrobenzene)

<sup>630</sup>Tetrachlorvinphos (Gardona) 2-chloro-1-(2, 4, 5-trichlorophenyl) vinyl dimethyl phosphate)

<sup>631</sup>[Tetraconazole (RS)-2-(2, 4-dichlorophenyl)-3-(1H, 1, 2, 4-triazole-1-yl)propyl 1, 1, 2, 2-tetrafluoroethyl ether]

<sup>632</sup>Tetracyclines

<sup>633</sup>Tetram (O, O-Diethyl S-(2-diethylamino) ethyl phosphorothioate hydrogen oxalate)

<sup>634</sup>[Tetraniliprole—IUPAC NAME: 1-(3-chloro-2-pyridyl)-4'-cyano-2'-methyl-6'-methylcarbamoyl-3-[[5-(trifluoromethyl)-2H-tetrazol-2-yl]methyl]pyrazole-5-carboxanilide—CAS NAME: 1-(3-chloro-2-pyridyl)-N-[4-cyano-2-methyl-6-[(methylamino) carbonyl]phenyl]-3-[[5-(trifluoromethyl)-2H-tetrazol-2-yl]methyl]-1H-pyrazole-5-carboxamide—1229654-66-3]

<sup>635</sup>[d-Tetramethrin Cyclohex-1-en-1, 2-dicarboxy midomethyl-cis-trans chrysanthemate]

Thallium sulphate

Thanite

622. Included by GSR 446(E), dt. 28-6-2013.

623. Included by GSR 764(E), dt. 15-9-2010.

624. Included by GSR 291(E), dt. 19-4-2002.

625. Included by GSR 291(E), dt. 19-4-2002.

626. Included by GSR 9(E), dt. 9-1-1974.

627. Included by GSR 577(E), dt. 26-8-1993.

628. Included by GSR 200(E), dt. 29-3-1978.

629. Included by GSR 574(E), dt. 6-10-1979.

630. Included by GSR 9(E), dt. 9-1-1974.

631. Included by GSR 51(E), dt. 6-2-2006.

632. Included by GSR 200(E), dt. 29-3-1978.

633. Included by GSR 9(E), dt. 9-1-1974.

634. Included by S.O. 3385(E), dt. 27-10-2016.

635. Included by GSR 378(E), dt. 24-6-2004.



<sup>636</sup>[Theta-Cypermethrin [1 $\alpha$ (S\*),3 $\beta$ ]-( $\pm$ )-cyano(3-phenoxyphenyl) methyl 3-(2,2-dichloroethenyl)-2,2-dimethylcyclopropanecarboxylate]

<sup>637</sup>Thiabendazole 2(4—Thiazoloyl)—benzimidazole

<sup>638</sup>[Thiacloprid]

<sup>639</sup>Thiadiazinethion (Terracur) (5-Carboxymethyl-methyl-2 H-1, 3, 5-thiadiazin 2-thione)

<sup>640</sup>Thiamethoxam 3-(2-chloro-thiazol-5-yl methyl)-5-methyl (1, 3, 5) Oxadiazinan-4-ylidene-N-nitroamine

<sup>641</sup>[Thiazopyr methyl 2-difluoromethyl-5-(4, 5 dihydro-1, 3-thiazol-2yl)-4-isobutyl-6-trifluoromethylnicotinate]

<sup>642</sup>[Thidiazuron 1-phenyl-3-(1, 2, 3-thiadiazol-5-yl) urea]

<sup>643</sup>[Thifensulfuron-methyl 3-(4-methoxy-6-methyl-1, 3, 5-triazin-2-yl carbamoylsulfamoyl) = thiophen-2-carboxylic acid]

<sup>644</sup>Thifluzamide 2', 6'-dibromo 2-methyl-4'-trifluoro-methoxy-4-trifluoro methyl=1, 3-thiazole-5-carboxanilide

<sup>645</sup>Thiocyclam (hydrogenoxalate) N, N—dimethyl—1, 2, 3—trithmn—5—amine hydrogenoxalate

<sup>646</sup>Thiocydylam N, N-dimethyl-1, 2, 3-trithian-5-ylamine hydrogen-oxalate  
Thiometon

<sup>647</sup>Thiophanate-M (1, 2-di (3-mathoxy-carbonyl-2-thio-ureid) benzene)

<sup>648</sup>Thiourea (Thiocarbamide) (Thiourea)

Thiram [bis (dimethyl thiocarbamyl) disulphide]

<sup>649</sup>Thriadimenol (IUPAC) I-(4-chlorophenoxy)-3, 3-dimethyl-1-yl) butan-2-ol

<sup>650</sup>[Tiadinil—IUPAC NAME: 3'-chloro-4,4'-dimethyl-1,2,3-thiadiazole-5-carboxanilide—CAS NAME: N-(3-chloro-4-methylphenyl)-4-methyl-1,2,3-thiadiazole-5-carboxamide—223580-51-6]

<sup>651</sup>Tolclofos-methyl (O-(2, 6-dichloro-4-methylphenyl) O, O-dimethyl phosphorothioate)

636. Included by GSR 380(E), dt. 24-5-2012.

637. Included by GSR 32(E), dt. 12-2-1982.

638. Included by GSR 291(E), dt. 19-4-2002.

639. Included by GSR 9(E), dt. 9-1-1974.

640. Included by GSR 672(E), dt. 28-9-1999.

641. Included by GSR 291(E), dt. 19-4-2002.

642. Included by GSR 650(E), dt. 11-9-2008.

643. Included by GSR 51(E), dt. 6-2-2006.

644. Included by GSR 672(E), dt. 28-9-1999.

645. Included by GSR 9(E), dt. 9-1-1974.

646. Included by GSR 672(E), dt. 28-9-1999.

647. Included by GSR 9(E), dt. 9-1-1974.

648. Included by GSR 10(E), dt. 3-1-1996.

649. Included by GSR 858(E), dt. 12-8-1988.

650. Included by S.O. 3385(E), dt. 27-10-2016.

651. Included by S.O. 511(E), dt. 22-5-1987.

- <sup>652</sup>[Tolfenpyrad 4-chloro-3ethyl-1-methyl-N[4-(p-tolyloxy) benzy1] pyrazole-5-carboxamide.]
- <sup>653</sup>Tolyfluaniid N-dichlorofluoromethylthio-N', N'-dimethyl-N-p-tolylsulfamide
- Tolyl mercury acetate
- <sup>654</sup>[Topramezone 3-(4, 5-dihydro-isoxazol-3-yl)-4-methanesulfonyl-2-methylphenyl)-(5-hydroxyl-1-methyl-1H-pyrazol-4-yl) methanone]
- Toxaphene (chlorinated camphene containing 67-69% chlorine)
- <sup>655</sup>Tranid (exo-3-chloro-endo-6-cyano-2 norbornan O-Ene-I-(methicarbamoyl) oxime)
- Transfluthrin<sup>656</sup> (2, 3, 5, 6-tetrafluorobenzyl (IR, 3S)-3-(2, 2-dichloro vinyl)-2, 2-dimethyl-cyclopropane carboxylate)
- <sup>657</sup>Triacontanol (1-triacontanol)
- <sup>658</sup>Triadimefon (1-(4-chlorophenoxy)-3, 3-dimethyl-I-(1H-1, 2, 2, 4-triazol-1-yl)-2-butanone)
- <sup>659</sup>[Triafamone N—(2-[4,6-dimethoxy-1,3,5-triazin-2-yl) carbonyl]-6-fluorophenyl)-1,1-difluoro-N-methyl methanesulfonamide]
- <sup>660</sup>Triallate (S-2, 2, 3-Trichloroallyl dis-isopropylthio-carbamate)
- <sup>661</sup>Triazophos (O, O-diethyl O-1-phenyl-1, 2,4-triazol-3 ylphosphorothioate)
- Trichlorophenoxy acetic acid (2, 4, 5-T)
- Trichlorphon
- <sup>662</sup>Tricyclazole (IUPAC) 5-methyl-1, 2, 4-triazole (3, 4-b) (1, 3) benzothiazole
- <sup>663</sup>Tridemorph (2, 6-dimethyl-4-tridecyl morpholone)
- <sup>664</sup>Tridiphane (IUPAC) (RS)-2-(3, (IUPAC) (RS)—(3, 5-dichloro phenyl), 2, 2, 2,-trichloroethyl) oxirane
- <sup>665</sup>[Trifloxystrobin Methyl(E) methoxyimino-{(E)-a-{1-(a,a,a-trifluoro-m-tolyl) ethylideneamine oxy}-o-tolyl} acetate]
- <sup>666</sup>[Trifloxysulfuron-sodium N[(4, 6-dimethoxy-2-pyrimidinyl) cabamoyl]-3-(2, 2, 2,-trifluoro ethoxy)-pyridin-2-sulfonamide Sodium salt]

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652. Included by GSR 384(E), dt. 4-6-2009.  
 653. Included by GSR 672(E), dt. 28-9-1999.  
 654. Included by GSR 631(E), dt. 28-9-2007.  
 655. Included by GSR 9(E), dt. 9-1-1974.  
 656. Included by GSR 538(E), dt. 21-11-1996.  
 657. Included by GSR 10(E), dt. 3-1-1996.  
 658. Included by GSR 32(E), dt. 12-2-1980.  
 659. Included by GSR 111(E), dt. 20-2-2013.  
 660. Included by GSR 9(E), dt. 9-1-1974.  
 661. Included by GSR 500(E), dt. 18-6-1985.  
 662. Included by GSR 858(E), dt. 12-8-1988.  
 663. Included by GSR 9(E), dt. 9-1-1974.  
 664. Included by GSR 858(E), dt. 12-8-1988.  
 665. Included by GSR 198(E), dt. 31-3-2005.  
 666. Included by GSR 772(E), dt. 18-11-2002.

<sup>667</sup>[Trifludimoxazin—IUPAC NAME: 1,5-dimethyl-6-thioxo-3-(2,2,7-trifluoro-3,4-dihydro-3-oxo-4-prop-2-ynyl-2H-1,4-benzoxazin-6-yl)-1,3,5-triazine-2,4-dione—CAS NAME: dihydro-1,5-dimethyl-6-thioxo-3-[2,2,7-trifluoro-3,4-dihydro-3-oxo-4-(2-propyn-1-yl)-2H-1,4-benzoxazin-6-yl]-1,3,5-triazine-2,4(1H,3H)-dione—1258836-72-4]

<sup>668</sup>[Triflumezopyrine—3,4-Dihydro-2,4-Dioxo-1-(Pyrimidin-5-Ylmethyl)-3-(Alpha,Alpha,Alpha-Trifluorom-Tolyl)-2H-Pyrido(1,2-a) Pyrimidin-1-ium3-ide]

<sup>669</sup>Triflumizole ((E)-4-Chloro- $\alpha$ ,  $\alpha$ ,  $\alpha$ -trifluoro-N-(1-H-imidazol-1-yl-2-propoxyethylidone)-o-toluidine)

<sup>670</sup>Triflumizole ((E)-4-Chloro- $\alpha$ ,  $\alpha$ ,  $\alpha$ -trifluoro-N-(1-imidezol-1-yl-2-propoxy ethylidene)-O-toluidine)

<sup>671</sup>Triflumuron 1-(2-cholorbenzoyl)-3-(4-trifluoro-methoxyphenyl) urea)

<sup>672</sup>Trifluralin (2, 6-dinitro-NN-dipropyl-4-triflouromethyl aniline)

<sup>673</sup>Triforine 1, 4-di-(2, 2, 2-trichloro-1 formamidoethyl)-piperazine

<sup>674</sup>[Trinexapac-Ethyl Ethyl 4-cyclopropyl(hydroxyl) methylene-3, 5-dioxocyclohexane carboxylate]

Triorthocresyl Phosphate

<sup>675</sup>[Tripteridium of wilferdii Hook GTW-Plant extract Glycosides having Triptolide, Triptidiolide and Tripterolide]

<sup>676</sup>Tunic (2,-(3, 4-dichlorophenyl)-4-methyl-1m 2, 4-oxadiazolinine-3, 5,-dione

<sup>677</sup>Udonkor (N-(beta-cyanothyl) monochloroacetamide)

<sup>678</sup>Uniconazole ((E)-1-(RS)-1-(4-chlorophenyl)-4,4-dimethyl 1-2-(1H-1,2,4-triazol-1-yl) pent-1-en-3-ol)

<sup>679</sup>[Uniconazole-P(E)-(S)-1-(4-chlorophenyl)-4, 4-dimethyl-2-(1H-1, 2, 4-triazolyl)pent-1-en-3-ol)]

<sup>680</sup>Vacor N-3-pyridyl methyl-NP-nitrophenyl urea

667. Included by S.O. 3385(E), dt. 27-10-2016.

668. Included by GSR 313(E), dt. 6-5-2014.

669. Included by GSR 730(E), dt. 30-10-1995.

670. Included by GSR 538(E), dt. 21-11-1996.

671. Included by GSR 621(E), dt. 27-10-1997.

672. Included by GSR 9(E), dt. 9-1-1974.

673. Included by GSR 32(E), dt. 12-2-1980.

674. Included by GSR 650(E), dt. 11-9-2008.

675. Included by GSR 51(E), dt. 6-2-2006.

676. Included by GSR 9(E), dt. 9-1-1974.

677. Included by GSR 9(E), dt. 9-1-1974.

678. Included by GSR 10(E), dt. 3-1-1996.

679. Included by GSR 291(E), dt. 19-4-2002

680. Included by GSR 32(E), dt. 12-2-1980.

<sup>681</sup>Validamycin A (IL-(1, 3, 4/2, 6)-2, 3-dihydroxy-6-hydroxymethyl-4-(1 S, 4 R, 5S, 6S)-4, 5, 6-trihydroxy-3-hydroxymethylcyclohex-2-enylamino) cyclohexyl-β-D-glucopyranoside)

<sup>682</sup>[Valifenalate Methyl N-(isopropoxycarbonyl)-L-valyl-(3RS)-3-(4-chlorophenyl)-B-alaninate]

<sup>683</sup>[VAM-Vesicular arbuscular mycorrhizal (fungus)]

<sup>684</sup>Vamidothion (O, O-dimethyl-s-(2-1-methyl-8 carbamoylethylthio) ethyl) phosphorothioate)

<sup>685</sup>Vegetta (Ethylene thiuram monosulphide)

<sup>686</sup>[Verticillium chlamydosporium]

<sup>687</sup>Vinclozolin 3—(3, 5—dichlorophenyl)—5—ethenyl—5—methyl—2, 4—oxazolidinedione

<sup>688</sup>Vornzlate (S-propyl NN-dipropyl thiolcarbamate)

Warfarin (3-a-acetonyl benzyl-4-hydroxy-coumarin)

<sup>689</sup>Z-11-HEXADECENAL(Z-11-16AL+Z-11-16AC)

<sup>690</sup>Zectran (4-dimethylamino-3, 5-xylyl-N-methylcarbamate)

<sup>691</sup>[Zeta Cypermethrin (S)-cyano (3-phenoxyphenyl) methyl 3-(2,2-dichloroethenyl)-2, 2-dimethylcyclopropanecarboxylate]

Zimet

Zinc Phosphide

Zineb (Zinc Ethylene bis-dithiocarbamate)

Ziram (Zinc dimethyl-dithiocarbamate)

Zulate

<sup>692</sup>2, 4-DB 4-(2, 4-Dichlorophenoxy) butyric acid)

<sup>693</sup>2, 4, 5-T B (4-(2, 4, 5-trichlorophenoxy) butyric acid)

<sup>694</sup>2-phenylphenol

681. Included by S.O. 511(E), dt. 22-5-1987.

682. Subs. for "Valiphenal Methyl-3-(4-chlorophenyl)-3-[(N (isopropyl-carbonyl)-L-valyl) amino] propanoate" by GSR 908(E), dt. 29-12-2011.

683. Included by GSR 378(E), dt. 24-6-2004.

684. Included by GSR 9(E), dt. 9-1-1974.

685. Included by GSR 9(E), dt. 9-1-1974.

686. Included by GSR 378(E), dt. 24-6-2004.

687. Included by GSR 32(E), dt. 12-2-1982.

688. Included by GSR 9(E), dt. 9-1-1974.

689. Included by GSR 10(E), dt. 3-1-1996.

690. Included by GSR 9(E), dt. 9-1-1974.

691. Included by GSR 111(E), dt. 20-2-2013.

692. Included by GSR 9(E), dt. 9-1-1974.

693. Included by GSR 9(E), dt. 9-1-1974.

694. Included by GSR 790(E), dt. 11-11-2014.



<sup>695</sup> [Common name]	IUPAC/Chemical Abstract Name	CAS/CAS RN No.
Copper sulfate (tribasic)	IUPAC NAME: cupric sulfate-tricupric hydroxide CAS NAME: copper hydroxide sulfate	1333-22-8
Benzovindi-flupyr	IUPAC NAME: N-[(1RS,4SR)-9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methylpyrazole-4-carboxamide CAS NAME: N-[9-(dichloromethylene)-1,2,3,4-tetrahydro-1,4-methanonaphthalen-5-yl]-3-(difluoromethyl)-1-methyl-1H-pyrazole-4-carboxamide	1072957-71-1
Propisochlor	IUPAC NAME: 2-chloro-6'-ethyl-N-isopropoxymethylacet-o-toluidide CAS NAME: 2-chloro-N-(2-ethyl-6-methylphenyl)-N-[(1-methylethoxy)methyl]acetamide	86763-47-5
Oxine copper	IUPAC NAME: bis(quinolin-8-olato-O,N) copper(II) or cupric 8-quinolinoxide CAS NAME: bis(8-quinolinolato- <i>kN</i> <sup>1</sup> , <i>kO</i> <sup>8</sup> ) copper	10380-28-6
Trifludimoxazin	IUPAC NAME: 1,5-dimethyl-6-thioxo-3-(2,2,7-trifluoro-3,4-dihydro-3-oxo-4-prop-2-ynyl-2H-1,4-benzoxazin-6-yl)-1,3,5-triazinane-2,4-dione CAS NAME: dihydro-1,5-dimethyl-6-thioxo-3-[2,2,7-trifluoro-3,4-dihydro-3-oxo-4-(2-propyn-1-yl)-2H-1,4-benzoxazin-6-yl]-1,3,5-triazine-2,4(1H,3H)-dione	1258836-72-4
Nitrobenzene	IUPAC NAME: Nitrobenzene CAS NAME: Nitrobenzene	98-95-3
Spirodiclofen	IUPAC NAME: 3-(2,4-dichlorophenyl)-2-oxo-1-oxaspiro[4.5]dec-3-en-4-yl 2,2-dimethylbutyrate CAS NAME: 3-(2,4-dichlorophenyl)-2-oxo-1-oxaspiro[4.5]dec-3-en-4-yl 2,2-dimethylbutanoate	148477-71-8

Pyriofenone	IUPAC NAME: (5-chloro-2-methoxy-4-methyl-3-pyridyl)(4,5,6-trimethoxy-o-tolyl) methanone CAS NAME: (5-chloro-2-methoxy-4-methyl-3-pyridinyl)(2,3,4-trimethoxy-6-methylphenyl) methanone	688046-61-9
Broflanilide	IUPAC NAME: 6'-bromo- $\alpha,\alpha,\alpha,2$ -tetrafluoro-3-(N-methylbenzamido)-4'-[1,2,2,2-tetrafluoro-1-(trifluoromethyl)ethyl]benz-o-toluidide CAS NAME: 3-(benzoylmethylamino)-N-[2-bromo-4-[1,2,2,2-tetrafluoro-1-(trifluoromethyl)ethyl]-6-(trifluoromethyl)phenyl]-2-fluorobenzamide	1207727-04-5
Tiadinil	IUPAC NAME: 3'-chloro-4,4'-dimethyl-1,2,3-thiadiazole-5-carboxanilide CAS NAME: N-(3-chloro-4-methylphenyl)-4-methyl-1,2,3-thiadiazole-5-carboxamide	223580-51-6
N-Methylene phosphoic chitosan	IUPAC NAME: N-Methylene Phosphoic Chitosan CAS NAME: N-Methylene Phosphoic Chitosan	228566-31-2
Prothioconazole	IUPAC NAME: (RS)-2-[2-(1-chlorocyclopropyl)-3-(2-chlorophenyl)-2-hydroxypropyl]-2,4-dihydro-1,2,4-triazole-3-thione CAS NAME: 2-[2-(1-chlorocyclopropyl)-3-(2-chlorophenyl)-2-hydroxypropyl]-2,4-dihydro-3H-1,2,4-triazole-3-thione	178928-70-6
Fluoxastrobin	IUPAC NAME: (E)-[2-[6-(2-chlorophenoxy)-5-fluoropyrimidin-4-yloxy]phenyl](5,6-dihydro-1,4,2-dioxazin-3-yl) methanone O-methyloxime CAS NAME: (1E)-(2-[[6-(2-chlorophenoxy)-5-fluoro-4-pyrimidinyl]oxy]phenyl)(5,6-dihydro-1,4,2-dioxazin-3-yl) methanone O-methyloxime	361377-29-9
Tetraniliprole	IUPAC NAME: 1-(3-chloro-2-pyridyl)-4-cyano-2-methyl-6'-methylcarbamoyl-3-[[5-(trifluoromethyl)-2H-tetrazol-2-yl]methyl]pyrazole-5-carboxanilide	1229654-66-3

	CAS NAME: 1-(3-chloro-2-pyridyl)-N-[4-cyano-2-methyl-6-(methylamino)carbonylphenyl]-3-[(5-(trifluoromethyl)-2H-tetrazol-2-yl)methyl]-1H-pyrazole-5-carboxamide	
Tefluthrin	<p>IUPAC NAME: 2,3,5,6-tetrafluoro-4-methylbenzyl (1RS,3RS)-3-[(Z)-2-chloro-3,3,3-trifluoroprop-1-enyl]-2,2-dimethylcyclopropanecarboxylate</p> <p>or</p> <p>2,3,5,6-tetrafluoro-4-methylbenzyl (1RS)-cis-3-[(Z)-2-chloro-3,3,3-trifluoroprop-1-enyl]-2,2-dimethylcyclopropanecarboxylate</p> <p>CAS NAME: (2,3,5,6-tetrafluoro-4-methylphenyl) methyl (1R,3R)-rel-3-[(1Z)-2-chloro-3,3,3-trifluoro-1-propen-1-yl]-2,2-dimethylcyclopropanecarboxylate</p>	79538-32-2
Meperfluthrin	<p>IUPAC NAME: 2,3,5,6-tetrafluoro-4-(methoxymethyl) benzyl(1R,3S)-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate</p> <p>or</p> <p>2,3,5,6-tetrafluoro-4-(methoxymethyl) benzyl(1R)-trans-3-(2,2-dichlorovinyl)-2,2-dimethylcyclopropanecarboxylate</p> <p>CAS NAME: [2,3,5,6-tetrafluoro-4-(methoxymethyl) phenyl]methyl (1R,3S)-3-(2,2-dichloroethenyl)-2,2-dimethylcyclopropanecarboxylate</p>	915288-13-0
Fluroxypyr-meptyl	<p>IUPAC NAME: (RS)-1-methylheptyl [(4-amino-3,5-dichloro-6-fluoro-2-pyridinyl) oxy]acetate</p> <p>CAS NAME: 2-butoxy-1-methylethyl[(4-amino-3,5-dichloro-6-fluoro-2-pyridinyl) oxy] acetate</p>	81406-37-3
Isofetamid	<p>IUPAC NAME: N-[1,1-dimethyl-2-(4-isopropoxy-o-tolyl)-2-oxoethyl]-3-methylthiophene-2-carboxamide</p> <p>CAS NAME: N-[1,1-dimethyl-2-[2-methyl-4-(1-methylethoxy) phenyl]-2-oxoethyl]-3-methyl-2-thiophenecarboxamide</p>	875915-78-9
Acequinocyl	IUPAC NAME: 3-dodecyl-1,4-dihydro-1,4-dioxo-2-naphthyl acetate	57960-19-7

	CAS NAME: 2-(acetyloxy) 3-dodecyl-1,4-naphthalenedione	
Calcium copper sulphate/Copper calcium sulphate	IUPAC NAME: A mixture, with or without stabilizing agents, of calcium hydroxide and copper (II) sulfate CAS NAME: Bordeaux mixture	8011-63-0]

<sup>696</sup> [Common Name	CAS/CAS RN No.	IUPAC/Chemical Abstract Name
Dimethenamid-p	163515-14-8	(S)-2-chloro-N-{2,4-dimethyl-3-thienyl}-N-{2-methoxy-1-methylethyl}acetamide
Tri-basic copper sulphate	1344-73-6	Copper (II) hydroxide sulphate
Cyclaniliprole	1031756-98-5	2,3-dibromo-4-chloro-1-(3-chloro-2-pyridyl)-6-[(1RS)-1-cyclopropylethyl]carbamoyl pyrazole-5-carboxanilide
<sup>697</sup> [Florpyrauxifen-benzyl]	943832-81-3(RN)	4-amino-3-chloro-6-[4-chloro-2-fluoro-3-methoxyphenyl]-5-fluoro-2-pyridine carboxylic acid
4,5-dichloro-2-n-octyl-3-(2H)-isothiazolone (DCOIT)	64359-81-5	4,5-dichloro-2-n-octyl-3-(2H)-isothiazolone
Simeconazole	149508-90-7	{RS}-2-[4-fluorophenyl]-1-[1H-1,2,4-triazol-1-yl]-3-[trimethylsilyl]propan-2-ol
Pydiflumetofen	1228284-64-7	3-[difluoromethyl]-N-methoxymethyl-N[1-methyl-2-{2,4,6-trichlorophenyl}ethyl]-1H-pyrazole-4-carboxamide
Phosphonic acid or Potassium Phosphonate (mixture of Mono Potassium and Di Potassium Salts of Phosphonic Acid)	(13977-65-6); (13492-2-7) and (13598-36-2)	i. Potassium hydrogen phosphonate ii. Dipotassium phosphonate IUPAC- Potassium hydrogen phosphonate

696. Ins. by S.O. 3304(E), dt. 6-10-2017.

697. Subs. for "Florpyrauxifen-benzyl" by S.O. 954(E), dt. 2-3-2020.



3-iodo-2-propynyl Butylcarbamate (IPBC)	55406-53-6	3-iodoprop-2-ynylbutylcarbamate(IPBC)/3-iodo-2-propyn-1-yl N-butylcarbamate
Mefentrifluconazole	1417782-03-6	(2RS)-2-[4-(4-chlorophenoxy)- $\alpha$ , $\alpha$ -trifluoro-0-tolyl]1-(1H-1,2,4-triazol-1-yl) propan-2-ol/ $\alpha$ -[4-(4-chlorophenoxy)-2-(trifluoromethyl) phenyl]- $\alpha$ -methyl-1H-1,2,4-triazole-1-ethanol
Bis(1-hydroxy-2(1H)-pyridinethionato-o,s)-(T-4) zinc (ZPT) also known as-Zinc pyrrithione	13463-41-7	13.1.3b.zinc bis (2-thiolpyridine-N-oxide)].
<sup>698</sup> [Bixafen	581809-46-3	N-(3',4'-dichloro-5-fluorobiphenyl-2-yl)-3-(difluoromethyl)-1-methyl-1 H -pyrazole-4-carboxamide.
Fluazaindolizine	1254304-22-7	8-chloro-N-[(2-chloro-5-methoxyphenyl) sulfonyl] -6-(trifluoromethyl) imadazo [1,2- $\alpha$ ] pyridine-2-carboxamide
Fluindapyr (New Fungicide)	1383809-87-7	3-(difluoromethyl)-N-[(3RS)- 7-fluoro-2,3-dihydro-1,1,3-trimethyl-1 H-inden-4-yl]-1 methylpyrazole-4-carboxamide
Tolpyralate	1101132-67-5	(RS)-1-{1-ethyl -4-[4-mesyl-3-(2- methoxyethoxy)- o -toluoyl]pyrazole-5-yloxy} ethyl methyl carbonate
Spiropidion	1229023-00-0	3-(4-chloro-2,6-dimethylphenyl)-8-methoxy-1-methyl-2-oxo-1, 8-diazaspiro [4.5] dec-3-en-4-yl ethyl carbonate
Fluxametamide	928783-29-3	4-[(5RS) -5- (3,5-dichlorophenyl)-4,5-dihydro-5-(trifluoromethyl)-1,2-oxazole-3-yl]-N-[(EZ)(methoxyimino) methyl]-o-toluamide
Flupyrimin	1689566-03-7	[N(E)]-N-[1-[(6-chloro-3-pyridinyl) methyl] -2(1H)-pyridinylidene] -2,2,2-trifluoroacetamide

Dimefluthrin	271241-14-6	2,3,5,6-tetrafluoro-4-(methoxymethyl) benzyl (1RS,3RS: 1RS, 3SR)-2,2-dimethyl-3-(2-methylprop-1-enyl) cyclopropane carboxylate
Ethaboxam	162650-77-3	(RS)-N-( $\alpha$ -cyano-2-thenyl)-4-ethyl-2-(ethylamino)-1,3-thiazole-5-carboxamide.
Pyrazoxyfen	CAS RN 71561-11-0	2[4-(2,4-dichlorobenzoyl)-1,3-dimethylpyrazole-5-yloxy] acetophenone
Dichlormid	37764-25-3	N,N- diallyl-2,2-dichloroacetamide
Lancotrione Sodium	1486617-22-4	Sodium 2- { 2 -chloro-3-[2-(1,3-dioxolan-2-yl) ethoxy]-4-mesylbenzoyl} -3- oxycyclohex-1-en-1-olate
Benzpyrimoxan	1449021-97-9	5-(1,3-dioxan-2-yl)-4-[4-(trifluoromethyl) benzyloxy] pyrimidine]
<sup>699</sup> [Flumetsulam	98967-40-9	CAS : N-(2,6-difluorophenyl)-5-methyl[1,2,4]triazolo[1,5-a]pyrimidine-2-sulfonamide IUPAC : 2',6'-difluoro-5-methyl [1,2,4]triazolo[1,5-a] pyrimidine-2-sulfonanilide
Cloransulam- methyl	147150-35-4	methyl 3-chloro-2-(5-ethoxy-7-fluoro[1,2,4]triazolo [1,5-c]pyrimidin-2-ylsulfonamido) benzoate; methyl 3-chloro-N-(5-ethoxy-7-fluoro [1,2,4]triazolo[1,5-c] pyrimidine-2-ylsulfonyl)
Pyrapropoyne	1803108-03-3	1H-pyrazole-4-carboxamide, N-[(2Z)-2-[3-chloro-5-(2-cyclopropylethynyl) -2-pyridinyl]-2 -[(1-methylethoxy)imino]ethyl]-3-(difluoromethyl)-1-methyl
Isocycloseram	2061933-85-3	4-[(5RS)-5-(3,5-dichloro-4-fluorophenyl)-4,5-dihydro-5-(trifluoromethyl)isoxazol-3-yl]-N-[(4RS)-2-ethyl-3-oxoisoxazolidin-4-yl]-o-toluamide
Dimethametryn	22936-75-0	N-(1,2-dimethylpropyl)-N-ethyl-6-methylthio-1,3,5-triazine-2,4-diamine

Allyl isothiocyanate	57-06-7	1-propene-3-isothiocyanate
Fenpropimorph	67564-91-4	(±)-cis-4-[3-(4-tert-butylphenyl)-2-methylpropyl]-2,6-dimethylmorpholine
Thiencarbazone-methyl	317815-83-1	methyl 4-[(4,5-dihydro-3-methoxy-4-methyl-5-oxo-1H-1,2,4-triazol-1-yl)carbonyl-sulfamoyl]-5-methylthiophene-3-carboxylate
Fluazaindolizine	1254304-22-7	8-chloro-N-[(2-chloro-5-methoxyphenyl) sulfonyl]-6-(trifluoromethyl) imidazo [1,2-a]pyridine-2-carboxamide
Etobenzanid	79540-50-4	2,3-dichloro-4-ethoxymethoxybenzanilide
Tebufenpyrad	119168-77-3	N-(4-tert-butylbenzyl)-4-chloro-3-ethyl-1-methylpyrazole-5-carboxamide
Chlorine dioxide	10049-04-4	Chlorine dioxide
Oxaziclomefone	153197-14-9	3-[1-(3,5-dichlorophenyl)-1-methylethyl]-3,4-dihydro-6-methyl-5-phenyl-2H-1,3-oxazin-4-one
Bixlozone	81777-95-9	2-(2,4-Dichlorobenzyl)-4,4-dimethylisoxazolidin-3-one
Z11-16OH (Common Name) (Z)-11-Hexadecen-1-ol (Chemical name)	56683-54-6	(Z)-11-Hexadecen-1-ol
Cydia (Common Name) (E,E) -8, 10-Dodecadien-1-ol (Chemical name)	33956-49-9	(E,E) -8, 10-Dodecadien-1-ol
Z9-14AC (Common Name) Z-9-Tetradecenyl acetate (Chemical name)	16725-53-4	Z-9- Tetradecenyl acetate
Z7-12AC (Common Name) Z-7	14959-86-5	Z-7 Dodecenyl acetate

Dodecenyl acetate (Chemical name)		
Z-9-HDAL (Common Name) (Z)-11-Hexadecenal (Chemical name)	56219-04-6	(Z)-11- Hexadecenal
Z-11-HDAL (Common Name) (Z)-11-Hexadecenal (Chemical name)	53939-28-9	(Z)-11-Hexadecenal
E-11-HDL (Common Name) (E)-11-Hexadecen-1-ol (Chemical name)	61301-56-2	(E)-11-Hexadecen-1-ol
E-11-HAD (Common Name) (E)-11-Hexadecenyl acetate (Chemical name)	56218-72-5	(E)-11-Hexadecenyl acetate
CLM (Common Name) (Z, Z, E)-7,11,13-Hexadecatrienal (Chemical Name)	888042-38-4	(Z, Z, E)-7,11,13-Hexadecatrienal
TDTA (Common Name) (3E, 8Z, 11Z)-3,8,11-tetradecatrien-1-yl acetate (Chemical Name)	163041-94-9	3,8,11-tetradecatrien-1-yl acetate
Florylpicoxamid	1961312-55-9	1S-2,2-bis(4-fluorophenyl)-1-methylethyl N- {[3-(acetyloxy)-4-methoxy-2-pyridyl]carbonyl}-L-alaninate]
<sup>700</sup> [Fenpropimorph]	67564-91-4	(+ -) cis-4-{3-(4-tert-butylphenyl)-2-methylpropyl}-2,6-dimethylmorpholine.]



<sup>701</sup> [Common name]	IUPAC/Chemical Abstract Name	CAS/CAS RN No.
Tetfluppyrolimet	(3S,4S)-2-fluoro-1-methyl-2-oxo-4-( $\alpha,\alpha,\alpha$ -trifluoro-p-tolyl)pyrrolidine-3-carboxanilide CAS name:(3S,4S)-N-(2-fluorophenyl)-1-methyl-2-oxo-4-[3-(trifluoromethyl)phenyl]-3-pyrrolidinecarboxamide	2053901-33-8
Fluoxapiprolin	2-[(5RS)-3-[2-(1-[[3,5-bis(difluoromethyl)-1H-pyrazol-1-yl]acetyl)-4-piperidyl]thiazol-4-yl]-4,5-dihydroisoxazol-5-yl]-3-chlorophenyl methane sulfonate	1360819-11-9
Ipflufenquin	2-[(7,8-difluoro-2-methyl-3-quinolinyloxy)-6-fluoro-a,a-dimethylbenzenemethanol	1314008-27-9
Triflusulfuron methyl	Methyl 2-[4-dimethylamino-6-(2,2,2-trifluoroethoxy)-1,3,5-triazin-2-yl]carbamoylsulfamoyl]-m-toluate	126535-15-7
Tecloftalam	2,3,4,5-tetrachloro-6-[[[(2,3-dichlorophenyl)amino]carbonyl]benzoic acid	76280-91-6
Dimpropyridaz	N-ethyl-5-methyl-1-(3-methylbutan-2-yl)-N-(pyridazine-4-yl)-1H-pyrazole-4-carboxamide	1403615-77-9]

**CENTRAL GOVERNMENT NOTIFICATIONS UNDER  
SECTION 27(2) & 28 PROHIBITING SALE AND  
USE OF CERTAIN INSECTICIDES**

(1)

*Ministry of Agriculture (Department of Agriculture and Cooperation),  
Noti. No. S.O. 378(E), dated May 26, 1989*

Whereas, with a view to reviewing the continued use in India of pesticides that are either banned or restricted for use in other countries, the Government of India had set up an Expert Committee.

Now, therefore, after considering the recommendation of the said Expert Committee, and in consultation with the Registration Committee, set up under the Insecticides Act, 1968, the Central Government, in exercise of the powers conferred on it, under sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968, hereby passes the following order:—

- (1) The use of DDT in agriculture is hereby withdrawn. In very special circumstances warranting the use of DDT for plant protection work, the State or Central Government may purchase it directly from Messrs. Hindustan Insecticides Limited, to be used under expert Government supervision.
- <sup>702</sup>[(2) The use of Dichloro Diphenyl Trichloroethane (DDT) for the domestic public health programme is hereby restricted up to 10,000 Metric Tonnes per annum, except in case of any major outbreak of epidemic. M/s. Hindustan Insecticides Limited, the sole manufacturer of Dichloro Diphenyl Trichloroethane in the country may manufacture Dichloro Diphenyl Trichloroethane for export to other countries for use in vector control for public health purpose. The export of Dichloro Diphenyl Trichloroethane to Parties and State non-parties shall be strictly in accordance with Paragraph 2(b) of Article 3 of the Stockholm Convention on Persistent Organic Pollutants (POPs).
- (2-A) Every State Government shall take such steps under the relevant provisions of the said Act and the rules made thereunder as it considers necessary for the execution of this order in the State.]
- (3) The Central Government further orders that the registration certificates issued by the Registration Committee to various registrants under Section 9 of the said Act shall stand modified/cancelled to give effect to this order.
- (4) It is also ordered that all the holders of the registration certificates for manufacture and import of DDT should return their registration certificates to the Secretary, Registration Committee, Directorate of Plant Protection, Quarantine and Storage, NH-IV Faridabad (Haryana) by the 15th June, 1989.

- (5) However, non-endorsement/correction of the registration certificates will not be taken as permission/approval to operate upon original certificate of registration in contravention of the provisions of this order.
- (6) Certificates not submitted by the due date shall be deemed to have been cancelled.

(2)

*Ministry of Agriculture (Department of Agriculture & Cooperation),  
Noti. No. S.O. 569(E), dated July 25, 1989*

Whereas the Government of India had set up an Expert Committee with a view to reviewing the continued use in India of pesticides that are either banned or restricted for use in other countries.

Now, therefore, after considering the recommendations of the said Expert Committee, and in consultation with the Registration Committee, set up under the Insecticides Act, 1968, the Central Government, in exercise of the powers conferred on it, under sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968, hereby passes the following order:—

- (1) Chlorobenzilate is hereby banned for use in agriculture. If required it can be imported by Government/Semi-Government Organisations and prepared folbex strips for making it available to bee-keepers for controlling mites of honeybees.
- (2) Dibrom-Chloropropane (DBCP) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall stand cancelled.
- (3) Toxaphene (Camphechlor) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall stand cancelled.
- (4) The use of Sodium Cyanide shall be restricted for fumigation of cotton bales by Plant Protection Adviser to the Government of India under expert supervision.
- (5) Penta-Chloro-Nitro-Benzene (PCNB) is hereby banned and the registration certificates issued by the Registration Committee to various registrants shall stand cancelled.
- (6) Captafol shall be used only as seed dresser. Its use as foliar spray is hereby banned.
- (7) All the holders of the registration certificates for manufacture and import of these insecticides should return their registration certificates to the Secretary, Registration Committee, Directorate of PP. Q&S, NH-IV Faridabad (Haryana) by 31st July, 1989.
- (8) Non-endorsement or correction of the registration certificates will not be taken as permission or approval to operate upon original certificate of registration in contravention of the provisions of this order.
- (9) Certificates not submitted by the due date shall be deemed to have been cancelled.

## (3)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Noti. No. S.O. 346(E), dated May 17, 1991*

Whereas the Government of India had set up an Expert Committee with a view to investigate as to whether the continued use of certain insecticides in India will involve such risk to human beings or animals as to render it expedient or unnecessary (*sic*) to take immediate action.

And whereas the Central Government after considering the recommendation of the said Expert Committee and after consultation with the Registration Committee, set up under the Insecticides Act, 1968 (46 of 1968) is satisfied that the use of Pentachlorophenol (PCP) involve health hazards to human beings, animals and damage to the environment.

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby passes the following order, namely:—

The use of Pentachlorophenol (PCP) is prohibited in India and the registration certificate issued under the said Act shall stand cancelled.

## (4)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Order No. S.O. 138(E), dated February 17, 1992*

Whereas the Government of India had set up an Expert Committee with a view to investigate as to whether the continued use of certain insecticides in India will involve such risk to human beings or animals as to render it expedient or necessary to take immediate action.

And whereas the Central Government after considering the recommendation of the said Expert Committee, set up under the Insecticides Act, 1968 (46 of 1968) is satisfied that the use of Aldrin, Chlordane and Heptachlor are likely to involve health hazards to human beings and animals.

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby passes the following Orders, namely:—

- (i) The use of Aldrin is phased out in India and the registration certificate issued under the said Act shall stand cancelled with effect from the 31st December, 1993;
- (ii) the use of Chlordane is prohibited in India and the registration certificate issued under the said Act shall stand cancelled with immediate effect;
- (iii) the use of Heptachlor is prohibited in India and the registration certificate stand cancelled with immediate effect.

## (5)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Order No. S.O. 325(E), dated May 11, 1992*

Whereas the Central Government had set up an Expert Committee with a view to investigate as to whether the continued use of certain insecticides in India will



involve such risk to human beings or animals as to render it expedient or necessary to take immediate action;

And whereas the Central Government, after considering the recommendation of the said Expert Committee and after consultation with Registration Committee set up under the Insecticides Act, 1968 (46 of 1968), is satisfied that the use of Tetradifon, Nicotine Sulphate and Nitrofen involves health hazards to human beings, animals and damage to the environment;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby passes the following orders with immediate effect, namely:—

- (i) the use of Tetradifon is prohibited in India and the certificate of registration issued under the said Act shall stand cancelled;
- (ii) the use of Nicotine Sulphate is prohibited in India; provided that the Nicotine Sulphate may be continued to be produced in the country only for export purposes and subject to the modification to this effect;
- (iii) the use of Nitrofen is prohibited in India and certificate of registration issued under the said Act shall stand cancelled.

(6)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 648(E), dated September 20, 1996*

Whereas the Government of India had set up an Expert Committee, under the Insecticides Act, 1968 (46 of 1968), with a view to investigate the continued use of certain insecticides i.e. Aldrin, Heptachlor and Chlordane in India, which were banned in other countries because of involved risks to human beings and animals, as to render it expedient or necessary to take immediate action;

And whereas the Central Government duly considered the recommendations made by the said Committee and was satisfied that the continued use of Aldrin, Chlordane and Heptachlor is likely to involve health hazards to human beings and animals;

And whereas in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968, a notification was issued by the Government of India under the Ministry of Agriculture (Department of Agriculture and Cooperation) vide number S.O. 138(E), dated 17-2-1992, banning the Aldrin with effect from 1-1-1994 and banning the use of both Chlordane and Heptachlor with effect from 17-2-1992;

And whereas M/s Pesticides India Limited filed a writ petition challenging the said notification in the High Court of Rajasthan and the said High Court gave judgment on 17-3-1993 that the said notification was issued without following the principles of natural justice the said notification with a direction to reconsider the matter as regards total ban on sale, production, formulation or import of Heptachlor and Chlordane in India after affording an opportunity of hearing to the petitioners and other registration holders of these two insecticides;

And whereas the Registration Committee constituted under Section 5 of the Insecticides Act, 1968, in order to give due compliance to the order of the

Honourable High Court, gave adequate opportunity to the said petitioners and other registration holders and also after convening several meetings with the industry, registration holders and deliberations in an inter-Ministerial meeting, the said Committee made certain recommendations to the Government of India;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968, the Central Government, after considering the recommendation of the Registration Committee, and on being satisfied that the use of Aldrin, Chlordane and Heptachlor is likely to cause risk to human beings and animals, hereby makes the following order, namely:—

- (1) the manufacture, import and use of Heptachlor and Chlordane shall be prohibited in India with immediate effect;
- (2) the certificate of registration issued by the Registration Committee to various persons under Section 9 of the said insecticides shall stand cancelled and the validity of the manufacturing licences issued to them by the Licensing Officer shall also stand cancelled;
- (3) the use of Aldrin shall be prohibited in India and the certificate of registration issued under the said Act shall stand cancelled.

(7)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Noti. No. S.O. 190(E), dated March 26, 1999*

In exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968, the Central Government, after considering the recommendations of the Registration Committee and the Expert Committee constituted for the purpose and on being satisfied that the use of Methomyl 12.5% L formulation and phosphamidon 85% SL is likely to cause risk to human beings and animals, hereby makes the following Orders, namely:—

- (1) after one year from the date of publication of this Order, the manufacture and use of the following pesticides shall be prohibited, namely:—
  - (i) Methomyl 12.5% L formulation;
  - (ii) Phosphamidon 85% SL.
- (2) there shall not be any registration or grant of manufacturing licence for the production or formulation of Methomyl 12.5% L and phosphamidon 85% SL formulations;
- (3) the manufacturing licences issued to various registrants of Methomyl 12.5% L and Phosphamidon 85% SL for setting up of manufacturing units shall stand cancelled in respect of those firms or persons which are yet to create facilities for manufacture of the said formulations;
- (4) the certificate of registration in respect of Methomyl 12.5% L and Phosphamidon 85% SL in respect of those registrations who are yet to obtain manufacturing licences is hereby cancelled;
- (5) the State Government shall have the power to take such steps as it may deem fit for carrying into execution of these Orders in the State concerned.

## (8)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Noti. No. S.O. 191(E), dated March 26, 1999*

In exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968, the Central Government, after considering the recommendations of the Registration Committee and the Expert Committee constituted for the purpose and on being satisfied that the use of Methomyl 24% formulation and phenyl Mercury Acetate is likely to cause risk to human beings and animals, hereby makes the following Order, namely:—

- (1) from the date of publication of this order, the manufacture and use of the following pesticides shall be prohibited, namely:—
  - (i) Methomyl 24% formulation;
  - (ii) Phenyl Mercury Acetate;
- (2) the State Government shall have the power to take such steps as it may deem fit for carrying into execution of this Order in the State concerned.

## (9)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),  
Noti. No. S.O. 1158(E), dated December 26, 2000*

Whereas in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), a notification was issued by the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation) *vide* Number S.O. 15(E), dated the 1st January, 1996, banning the manufacture and use of technical grade Benzene Hexachloride (BHC) with effect from 31st March, 1997;

And whereas, in the Writ Petition (C) No. 1094 of 1989 with (C) Nos. 2 and 3 of 1997 in the matter of *Dr Ashok v. Union of India*, Hon'ble Supreme Court struck down the said notification on the ground that there was a lacuna in the Insecticides Act, 1968 owing to which once a substance is specified in the Schedule as contemplated under Section 3(e)(i) then, there is no power for cancelling the registration certificate issued in respect of the same substance even if on a scientific study it appears that the substance in question is grossly detrimental to the human health;

And whereas, the Insecticides (Amendment) Act, 2000 (23 of 2000) has been enacted which, inter alia, has amended sub-section (1) of Section 27 of the Insecticides Act, 1968 rectifying the said lacuna;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the said Act and in supersession of the said notification, except as respects things done or *omitted* to be done before such supersession, the Central Government, after consultation with Registration Committee, and on being satisfied that the use of technical grade Benzene Hexachloride (BHC) is likely to cause risk to human beings and animals, hereby makes the following order, namely:—



1. The manufacture, distribution, transport and use of Benzene Hexachloride (BHC) technical shall be banned completely from the date of publication of this notification in the Official Gazette.
2. There shall be a ban on new registration or manufacturing license for production of Benzene Hexachloride (BHC) technical.
3. Manufacturing licenses issued to various registrants of Benzene Hexachloride (BHC) technical for setting up of manufacturing units shall be cancelled in respect of those firms or persons.
4. The Certificate of Registration for Benzene Hexachloride (BHC) technical respect of those registrants who are yet to obtain their manufacturing licenses shall be cancelled.
5. The State Government may take such steps in their respective jurisdiction as they may deem fit for carrying out the orders contained in this notification.

(10)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 915(E), dated June 15, 2006*

Whereas a draft order with a view to delete the label claims of certain 'deemed to be registered pesticides' for use on certain specified crops and withdraw certain other 'deemed to be registered pesticides' was published in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968) under the notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation) number S.O. 1747(E), dated the 12th December, 2005 in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), dated the 12th December, 2005, inviting objections or suggestions from all persons likely to be affected thereby, before the expiry of the period of forty-five days from the date on which the copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 12th December, 2005;

And whereas, the objections and suggestions received in respect of the said order have been duly considered by the Government;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), the Central Government, after considering the recommendation of the Core Group of Experts and after consultation with the Registration Committee and on being satisfied that further use of Deemed to be Registered Pesticides enumerated below is likely to cause risk to human beings and animals as their safety cannot be fully established for want of complete data asked for from the pesticide industry, hereby make the following order, namely:—

#### ORDER

- (A) Label claim of the following insecticides for the crops mentioned against each insecticides shall be deleted from approved use with effect from the date of publication of the order:—



*List of crops to be deleted from approved usages:*

Sl. No.	Name of Insecticide	Name of Crops
1.	Alpha Naphthyl Acetic Acid	Pea, Watermelon
2.	Atrazine	Potato, Bajra
3.	Alachlor	Sugarcane, Beans, Potato, Cabbage, Cauliflower, Onion, Tomato and Chillies
4.	Carbaryl	Castor, Ber, Tobacco, Coffee and Singhara
5.	Captan	Coffee, Tobacco, Groundnut, Maize
6.	Chlormequat Chloride	Ber
7.	Carbofuran	Tobacco
8.	Diazinon	Soyabean, Mango, Tea
9.	Dimethoate	Arecanut, Betelvine, Lucerne, Turmeric
10.	Dicofol	Groundnut, Maize, Cumin, Coriander, Arecanut, Coconut, Sugarcane
11.	Dinocap	Wheat, Cucurbits
12.	Diuron	Tea, Coffee, Sapota
13.	Endosulfan	Sugarcane, Tobacco, Cashew, Cocoa
14.	Ethephon	Cucumber, Groundnut
15.	Fenthion	Cotton, Cowpea, Groundnut, Coffee, Turmeric
16.	Fenitrothion	Cotton, Groundnut, Castor, Mustard, Toria, Sugarcane, Coffee, Tobacco
17.	Lindane	Sorghum, Cashewnut, Coffee, Walnut, Cardamom, Maize
18.	MCPA	Sugarcane
19.	Malathion	Redgram, Sugarcane, Berseem, Lucerne, Sanji
20.	Mancozeb	Bean, Coconut, Muskmelon, Bottlegourd, Bittergourd, Sunflower, Walnut
21.	Methylparathion	Frenchbean, Castor Coffee
22.	Oxydemeton Methyl	Groundnut, Sesamum, Bhindi, Brinjal, Onion, Potato, Tomato,

Sl. No.	Name of Insecticide	Name of Crops
		Apple, Banana, Peaches, Plum, Coffee, Tobacco
23.	Phorate	Coffee
24.	Paraquat Dichloride	Mint, Tapioca
25.	Propanil	Rice, Potato
26.	Pyrethrum	Cotton
27.	Quinalphos	Cucurbits, Coconut, Tobacco
28.	Trichlorfon	Redgram, Bengalgram, Coffee, Tobacco
29.	Thiometon	Coffee, Sugarcane, Cotton, Castor, Groundnut, Mustard, Safflower, Tobacco, Cowpea
30.	Ziram	Beans
31.	Zineb	Opium, Beans

(B) Insecticides/products enumerated below shall be withdrawn from the date of publication of the order:—

*List of Insecticides/Products to be withdrawn:*

Sl. No.	Name of Insecticides
1.	Dalapon
2.	Ferbam
3.	Formothion
4.	Nickel Chloride
5.	Para-dichlorobenzene
6.	Simazine
7.	Warfarin

- (C) All registrants who have been granted certificates of Registration along with label/leaflets in respect of the above mentioned pesticides should return their Certificates of Registration to the Secretary, Central Insecticides Board and Registration Committee, NH-IV, Faridabad within six months from the date of publication of this order, failing which action to revoke the licence under Section 14 of the Insecticides Act, 1968 shall be initiated.
- (D) Non-endorsement or correction of the Certificates of Registration will not be taken as permission or approval to operate upon Certificates of Registration in contravention of the provision of this order.

- (E) Certificates of Registration not submitted by the due date shall be deemed to have been cancelled.
- (F) Every State Government shall take such steps under the relevant provisions of the said Act and the rules made thereunder as it considers necessary for the execution of this order in the State.
- (G) The deletion and/or withdrawal, as the case may be, made by the Government pursuant to this order shall become inoperative as soon as the required complete data for the insecticide(s)) as per the guidelines is generated and submitted by the Pesticide Industry to the Government and accepted by the Registration Committee.

(11)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 1482(E), dated October 10, 2005*

Whereas a draft order with a view to declare its intention to ban the use of Monocrotophos on vegetables was published in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968) (hereinafter referred to as the said Act) under the notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), Number S.O. 644(E), dated the 6th May, 2005 in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), dated the 6th May, 2005, inviting objections or suggestions from all persons likely to be affected thereby (hereinafter referred to as the said order), before the expiry of the period of forty-five days from the date on which the copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 6th May, 2005;

And whereas, no objections and suggestions were received from the public in respect of the said order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968, the Central Government after considering the recommendations of the Expert Group constituted for the said purpose and after consultation with the Registration Committee set up under the said Act, and, on being satisfied that the use of Monocrotophos on vegetables is likely to involve health hazards to human beings, hereby makes the following order, namely:—

1. (1) This order may be called the **Monocrotophos (Cancellation of Certificate of Registration) Order, 2005**.

(2) It shall come into force on and from the date of publication of this Order in the Official Gazette.

2.(1) The use of Monocrotophos on vegetables shall be banned on and from the date of publication of this order.

(2) The certificates of registration granted for Monocrotophos shall be called back by the Registration Committee from all registrants including new registrants for incorporation of the requirement of the warning in bold letters "Banned for use on Vegetables" on labels and leaflets.

(3) In respect of those registrants who do not return the registration certificate, as per this order within a period of six months with effect from the date of

publication of this order, their license granted under Section 13 of the said Act shall not be renewed or action under Section 14 of the Act should be taken.

(4) The State Governments shall have power to take such steps under the relevant provisions of the said Act and the rules made thereunder as they may deem fit for the execution of these orders in the State concerned.

(12)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 1874(E), dated October 31, 2006*

Whereas the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968) published a draft order for prohibiting the use of Endosulfan in the State of Kerala vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation) Number S.O. 1533(E), dated the 25th October, 2005, for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 25th October, 2005;

And whereas the objections and suggestions received from the public in respect of the said draft order were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

**1. (1) This order may be called the *Prohibition of use of Endosulfan in the State of Kerala*.**

**(2) It shall come into force on the date of its publication in the Official Gazette.**

**2. The use of Endosulfan in State of Kerala shall be kept on hold from the date of publication of this notification till such time that the results of the epidemiological study to pin-point the factors responsible for the health problems in village Padre become available and a decision thereon is taken by the Central Government.**

**3. The State Government of Kerala shall take all such steps in its jurisdiction as it may deem fit for carrying out execution of this order as per the provisions contained in the Insecticides Act, 1968 (46 of 1968) and the rules framed thereunder.**

**4. It is hereby clarified that this order for putting on hold of the use of Endosulfan in the State of Kerala is without prejudice to the directions of the Hon'ble High Court of Kerala in their judgment in O.P. No. 20716 of 2002, O.P. No. 29371 of 2001 V, O.P. No. 16300 of 2001, O.P. No. 17026 of 2002 and WP (C) No. 24110 of 2004, dated the 17th March, 2006.**



## (13)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 706(E), dated May 3, 2007*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), published a Draft Order to ban the use of Fenitrothion in agriculture except for locust control in scheduled desert area and public health vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), Number GSR 59(E), dated the 1st February, 2007, for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And, whereas, copies of the said Gazette were made available to the public on the 1st day of February, 2007;

And, whereas, no objections and suggestions were received from the public in respect of the said Draft Order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

1. (1) This order may be called the **Use of Fenitrothion Order, 2007**.

(2) It shall come into force on the date of their publication in the Gazette of India.

2. (1) The use of Fenitrothion shall be banned in agriculture except for locust control in scheduled desert area and public health.

(2) The Certificates of Registration granted for Fenitrothion shall be called back by the Registration Committee from all registrants including new registrants for incorporation of the requirement of the warning in bold letters "Banned for use on Agriculture" on labels and leaflets.

(3) In respect of those registrations who do not return the registration certificate, as per this order within a period of six months from the date of publication of the final notification, the licence granted to all the registrants under Section 13 of the Insecticides Act shall not be renewed or action under Section 14 of the said Act will be taken.

3. Every State Government shall take all such steps under the relevant provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this order in the State.

## (14)

*Ministry of Agriculture (Deptt. of Agriculture and Cooperation),*

*Noti. No. S.O. 1472(E), dated August 29, 2007*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 2 of the Insecticides Act, 1968 (46 of 1968), published a draft Order to prohibit the import, manufacture and use of Lindane (Gama BHC) except for termite control in buildings including wood, termite control in agriculture as per the approved label claims by the Registration Committee and for export vide notification of the Government of India in the Ministry of Agriculture (Department

of Agriculture and Cooperation) Number S.O. 1532(E) dated the 25th October, 2005 for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And, whereas, copies of the said Gazette were made available to the public on the 25th day of October, 2005;

And, whereas, the objections and suggestions received from the public in respect of the said draft Order were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

**1. (1) This Order may be called the *Restriction of Import, Manufacture and Use of Lindane (Gamma B.H.C.) Order, 2007.***

**(2) It shall come into force on the date of its publication in the Official Gazette.**

**2. No person shall import, manufacture or use Lindane except —**

- (i) for termite control in building including wood;**
- (ii) for termite control in agriculture as per the approved label claims by the Registration Committee; and**
- (iii) for exports.**

**3. (1) All Certificates of registration granted for Lindane shall be called back by the Registration Committee from all registrants including new registrants for incorporation of the requirement of the warning in bold letters “only for use in terminate control in buildings including wood, termite control in agriculture as per approved label claims by the Registration Committee and for exports” on labels and leaflets.**

**(2) If any person fails to return the certificate of registration, as per this order within a period of six months from the date of publication of this notification, the license granted to him under Section 13 of the said Act shall not be renewed and action under Section 14 of the said Act shall be taken.**

**4. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this Order in the State.**

**(15)**

*Ministry of Agriculture, Noti. No. S.O. 45(E), dated January 8, 2008*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), published a draft Order to ban the use of Diazinon in Agriculture except for house hold use vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), Number S.O. 1687(E), dated the 1st October, 2007 for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 1st day of October, 2007;

And whereas, no objections and suggestions were received from the public in respect of the said draft order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

1. (1) This order may be called the **Restriction on Use of Diazinon Order, 2007.**

(2) It shall come into force on the date of its publication in the Official Gazette.

2. (1) No person shall use Diazinon in agriculture except for household use.

(2) All the holders of certificate of registration shall return the certificate of registration to the Registration Committee for incorporation of the warning in bold letters "Banned for use on Agriculture" on labels and leaflets.

(3) If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (2), within a period of six months, the certificate of registration granted to them shall not be renewed or action shall be taken under Section 14 of the said Act.

3. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this order in the State.

(16)

*Ministry of Agriculture, Noti. No. S.O. 46(E), dated January 8, 2008*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), published a draft order to withdraw the use of Fenthion in Agriculture except for locust control, household and public health vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), Number S.O. 1688(E), dated the 1st October, 2007 for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 1st day of October, 2007;

And whereas, no objections and suggestions were received from the public in respect of the said draft order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

1. (1) This order may be called the **Restriction on Use of Fenthion Order, 2007.**

(2) It shall come into force on the date of its publication in the Official Gazette.

2. (1) No person shall use Fenthion in agriculture except for locust control, household and public health.

(2) All the holders of certificate of registration shall return the certificate of registration to the Registration Committee for incorporation of the warning in bold letters "Banned for use on Agriculture" on labels and leaflets.

(3) If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (2), within a period of six months, the certificate of registration granted to them shall not be renewed or action shall be taken under Section 14 of the said Act.

3. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this order in the State.

(17)

*Ministry of Agriculture, Noti. No. S.O. 47(E), dated January 8, 2008*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), published a draft order to withdraw the use of Metoxuron vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), Number S.O. 1689(E), dated the 1st October, 2007 for inviting objections and suggestions from all persons likely to be affected thereby before the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 1st day of October, 2007;

And whereas, no objections and suggestions were received from the public in respect of the said draft order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely:—

1. (1) This order may be called the **Withdrawal of Metoxuron Order, 2007**.

(2) It shall come into force on the date of its publication in the Official Gazette.

(3) The Registration Committee shall call back the certificates of registration granted for Metoxuron from all registrants including new registrants.

(4) If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (3), within a period of six months action shall be taken under Section 14 of the said Act.

2. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this order in the State.

(18)

*Ministry of Agriculture (Deptt. of Agriculture and Co-operation),  
Noti. No. S.O. 3006(E), dated December 31, 2008*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968) published a draft Order for declaring its intention to prohibit the use of Dazomet in tea vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation) number S.O. 1792(E) dated the 23rd October, 2007, and invited objections and suggestions from all persons likely to be affected thereby, till the expiry of a period of forty-five days from the date on which copies of the Official Gazette in which the said notification was published were made available to the public;



And whereas, copies of the said Gazette were made available to the public on the 26th day of October, 2007;

And whereas, the objection received in respect of the said draft order was duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following Order, namely:—

1. This Order may be called the **Restriction on Use of Dazomet Order, 2008**.
2. Use of Dazomet is not permitted on tea.
3. All the holders of certificate of registration shall return the certificates of registration to the Registration Committee for incorporation of the warning in bold letters "Not Permitted for Use in Tea" on labels and leaflets.
4. If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (3), within a period of six months, the certificate of registration granted to them shall not be renewed or action shall be taken under Section 14 of the said Act.
5. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this Order in the State.

(19)

*Ministry of Agriculture (Deptt. of Agriculture and Co-operation),  
Noti. No. S.O. 3007(E), dated December 31, 2008*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968) published a draft Order for declaring its intention to prohibit the manufacture, import and use of Chlorofenvinphos vide notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation) number S.O. 1793(E), dated the 23rd October, 2007 and invited objections and suggestions from all persons likely to be affected thereby, till the expiry of a period of forty-five days from the date on which copies of the Official Gazette in which the said notification was published were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 26th day of October, 2007;

As whereas, no objections and suggestions were received from the public in respect of the said Draft Order;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following Order, namely:—

1. This Order may be called the **Banning of Chlorofenvinphos Order, 2008**.
2. No person shall manufacture, import and use Chlorofenvinphos.
3. The Registration Committee shall call back the certificates of registration granted for Chlorofenvinphos from all registrants including new registrants.
4. If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (3), within a period of six months, action shall be taken under Section 14 of the said Act.

5. Every State Government shall take all such steps under the provisions of the said Act and the rules made thereunder, as it considers necessary for the execution of this Order in the State.

(20)

*Ministry of Agriculture (Deptt. of Agriculture and Co-operation),*

*Noti. No. S.O. 166(E), dated January 22, 2010*

Whereas, the Registration Committee constituted under Section 5 of the **Insecticides Act, 1968** decided in its 261st meeting held on 15-2-2006 that the guidelines for minimum infrastructural facilities to be created by the manufacturers as suggested by the Expert Group shall be enclosed with all Certificates of Registration of chemical pesticides for guidance to licensing authorities of the State Department to issue manufacturing licenses;

And whereas, the joint team constituted to inspect and check the insecticides manufacturing premises in the State of Haryana with respect to the fulfilment of minimum infrastructure facilities necessary for manufacturing of pesticides found that certain manufacturers were not maintaining the minimum infrastructure facilities required for the manufacture of insecticides in their premises;

And whereas, show cause notices were issued to such manufacturers as to why the various Certificates of Registration granted to them should not be cancelled;

And whereas, the Registration Committee in its 293rd meeting held on 26-9-2008 decided that the Certificates of Registration of manufactures who have not complied with the minimum infrastructure facilities for pesticides, may be withdrawn;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the **Insecticides Act, 1968** (46 of 1968), the Central Government, after considering the recommendation of the Registration Committee and on being satisfied that the manufacturers specified in this order have not complied with the minimum infrastructural facilities for pesticides and thereby endangered public safety, hereby makes the following order, namely—

1. (1) This order may be called the **Cancellation of Certificate of Registration Order, 2010**.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. The Certificates of Registration issued by the Registration Committee to the following manufacturers shall stand cancelled—

- (1) M/s Jyoti Insecticides, Ishwar Industries Building, Charkhi Dadri, Bhiwani (Haryana).
- (2) M/s Mahamaya Life Sciences (P) Ltd., 1360, MIE, Bahadurgarh (Haryana).

3. The State Government of Haryana shall take all such steps in its jurisdiction as it may deem fit for carrying out execution of this order as per the provisions contained in the **Insecticides Act, 1968** (46 of 1968) and the rules framed thereunder.

(21)

*Ministry of Agriculture (Deptt. of Agriculture and Co-operation),*

*Noti. No. S.O. 637(E), dated March 25, 2011*

Whereas, the Central Government, in exercise of the powers conferred by sub-section (2) of Section 27 of the **Insecticides Act, 1968** (46 of 1968) published a draft Order for Banning of Lindane

*vide* notification of the Government of India in the Ministry of Agriculture (Department of Agriculture and Cooperation), number S.O. 2088(E), dated the 26th August, 2010, and invited objections and suggestions from all persons likely to be affected thereby, till the expiry of a period of forty-five days from the date on which copies of the Official Gazette containing the draft order were made available to the public;

And whereas, copies of the said Gazette were made available to the public on the 20th day of September, 2010;

And whereas, the objections received in respect of the said draft order were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely—

1. (1) This order may be called the **Banning of Lindane Order, 2011**.
- (2) It shall come into force on the date of publication of this order in the Official Gazette.
2. No person shall manufacture, import or formulate Lindane from the date of publication of this order in the Official Gazette.
3. No person shall use Lindane after the period of two years from the date of publication of this order in the Official Gazette.
4. The certificates of registration for Lindane granted under the Section 9 of the said Act shall be deemed to have been cancelled.
5. Every State Government shall take all such steps under the provisions of the said Act and the rules framed thereunder, as it considers necessary for the execution of this order in the State.

(22)

*Ministry of Agriculture (Deptt. of Agriculture and Co-operation),  
Noti. No. G.S.R. 166(E), dated March 12, 2013*

In exercise of the powers conferred by proviso to Section 16 of the **Insecticides Act, 1968** (46 of 1968), read with Rule 5 of the Insecticides Rules, 1971, the Central Government hereby directs that the following functions of the Central Insecticides Laboratory in respect of bio-pesticides shall be carried out by National Institute of Plant Health Management, Hyderabad, namely—

- (a) to analyse such samples of Bio pesticides sent to it under the Act by any officer or authority authorized by the Central or State Governments and submission of certificates of analysis to the concerned authority;
- (b) to analyse samples of Bio pesticides for chemical substance under the provisions of the Act;
- (c) to carry out such post registration investigations as may be necessary for the purpose of ensuring the conditions of Registration of Pesticides;
- (d) to determine the efficacy and toxicity of registered Bio pesticides.

(23)

*Ministry of Agriculture, Noti. No. S.O. 910(E), dated March 27, 2014*

Whereas, the Stockholm Convention on Persistent Organic Pollutants (hereinafter referred to as said Convention) came into force from 17th May, 2004 and India ratified the said convention in the year 2006;

And whereas, Mirex has been listed as Persistent Organic Pollutants (POP) in Annex A of the Convention;

And whereas, Mirex has not registered as an insecticide under the provision of the Insecticides Act, 1968;

And whereas, the Registration Committee in its 342nd meeting held on 27-9-2013 has recommended in its minutes dated 27-9-2013 for banning the Mirex;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of Section 18 read with sub-section (2) of Section 27 and Section 28 of the **Insecticides Act, 1968** (46 of 1968), the Central Government on being satisfied that the use of Mirex involves health hazards to human beings or animals, hereby makes the following order, namely—

1. (1) This order may be called the **Banning of Mirex Order, 2014**.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. No person, by himself or by any person on his behalf, shall manufacture, formulate, distribute, stock, sell, import, export, transport or use or caused to be used by any worker, Mirex in any form.

3. Every State Government shall take necessary steps, under the Insecticides Act, 1968 or rules made thereunder, to prevent the use of Mirex in any form, as it considers necessary for enforcing this Order. Any violation of this Order may be dealt with in accordance with the provision of the Insecticides Act, 1968 or rules made thereunder.

4. Notwithstanding anything contained in the foregoing paragraphs, Mirex may be imported and used in the quantities required for research and development activities with the prior approval of the Central Insecticides Board and Registration Committee constituted under the Insecticide Act, 1968.

(24)

*Ministry of Agriculture, Noti. No. S.O. 911(E), dated March 27, 2014*

Whereas, the Stockholm Convention on Persistent Organic Pollutants (hereinafter referred to as the said Convention) came into force from 17th May, 2004 and India ratified the said convention in the year 2006;

And whereas, Hexachlorobenzene has been listed as Persistent Organic Pollutants (POP) in Annex A of the said Convention;

And whereas, the Registration Committee in its 342nd meeting held on 27-9-2013 has recommended in its minutes dated 27-9-2013 for banning the Hexachlorobenzene;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 read with Section 28 of the **Insecticides Act, 1968** (46 of 1968), the Central Government on being satisfied that the use of Hexachlorobenzene involves health hazards to human beings or animals, hereby makes the following order, namely—



1. (1) This order may be called the **Banning of Hexachlorobenzene Order, 2014**.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. No person, by himself or by any person on his behalf, shall manufacture, formulate, distribute, stock, sell, import, export, transport or use or caused to be used by any worker, Hexachlorobenzene in any form.

3. Every State Government shall take necessary steps, under the Insecticides Act, 1968 or rules made thereunder, to prevent the use of Hexachlorobenzene in any form, as it considers necessary for enforcing this order. Any violation of this order may be dealt with in accordance with the provision of the Insecticides Act, 1968 or rules made thereunder.

4. Notwithstanding anything contained in the foregoing paragraphs, Hexachlorobenzene may be imported and used in the quantities required for research and development activities with the prior approval of the Central Insecticides Board and Registration Committee constituted under the Insecticide Act, 1968.

(25)

*Ministry of Agriculture, Noti. No. S.O. 2486(E), dated September 24, 2014*

Whereas, manufacturers of insecticides were advised from time to time to generate and submit data for fixation of Maximum Residue Limits (MRLs) in respect of insecticides whose MRLs are not fixed but are available in the market for use;

And whereas, Registration Committee after examination of information available on the subject of fixation of MRLs of insecticides recommended deletion of crops from the label and leaflets of insecticides for which MRLs have not been fixed;

And whereas, the Central Government, after consultation with the Registration Committee has decided for deletion of crops as mentioned in column (3) of the Table below from the label and leaflets of the following insecticides mentioned in column (2) of the Table below for which MRLs have not been fixed;

Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 27 of the Insecticides Act, 1968 (46 of 1968), the Central Government hereby makes the following order, namely—

ORDER

(A) Label claim of the following insecticides for the crops mentioned against each insecticides shall be deleted from approved use with effect from the date of publication of this order—

TABLE

Sl. No.	Name of the insecticide	Names of crops to be deleted from approved usage
(1)	(2)	(3)

1.	2,4-Dichlorophenoxy acetic acid	Tea
2.	Anilophos	Soyabean
3.	Bitertanol	Apple, Tea
4.	Carbaryl	Red gram
5.	Carbofuran	Cotton, Sweet pepper
6.	Chlorothalonil	Apple, Grapes, Chilli
7.	Chlorpyrifos	Moong, Mustard, Sugarcane
8.	703[* * *]	
9.	Cypermethrin	Sugarcane
10.	Deltamethrin (Decamethrin)	Chick pea
11.	Dichlorvos (DDVP)	Sugarcane
12.	Difenoconazole	Groundnut
13.	Diffubenzuron	Groundnut
14.	Dimethoate	Redgram, Cotton, Groundnut
15.	Dinocap	Apple, Grapes, Beans, Okra, Peaches, Ber, Pea, Poppy, Chilli, Cumin, Fenugreek
16.	Endosulfan	Sorghum, Maize
17.	Fenarimol	Chilli, Pea
18.	Flusilazole	Grapes, Apple
19.	Malathion	Cotton, Groundnut, Mustard
20.	Mancozeb	Sugarbeat (potato), Ginger
21.	Methyl parathion	Soyabean, groundnut
22.	Monocrotophos	Bengalgram, castor, mustard
23.	Oxydemeton-methyl	Citrus (acid lime)
24.	Permethrin	Okra, Cauliflower, Citrus
25.	Phenthoate	Green gram, Black gram, Cotton, Cardamom
26.	Phosalone	Paddy, cotton, groundnut, cardamom, Bhindi, Chilli
27.	Phosphamidon	Mustard
28.	Profenophos	Tea

29.	Propiconazole	Banana, Coffee
30.	Quinalphos	Sugarcane, brinjal, onion, mango, coffee, cabbage
31.	Thiophanate-methyl	Wheat, Cucurbit, Pigeonpea
32.	Triadimefon	Coffee, mango, Chilli, Soyabean
33.	Triazophos	Brinjal
34.	Tridemorph	Peas, Cluster bean, Cucurbits, Ber, tea, Citrus
35.	Trifluralin	Cotton, Soyabean
36.	Aureofungin	Paddy, Grapes, Cumin, Apple, Potato
37.	704[* * *]	
38.	Streptomycin + Tetracycline	Chilli, cotton
39.	705[* * *]	
40.	Flufenoxuron	Cabbage
41.	Oxycarboxin	Coffee
42.	Thiobencarb (Benthiocarb)	Rice

- (B) All registrants granted certificate of registration in respect of the abovementioned insecticides shall submit their certificate of registration along with label/leaflets for deletion of label claims on the abovementioned crops to the Secretary, Central Insecticides Board and Registration Committee, NH-IV, Faridabad, within six months from the date of publication of this order, failing which action to revoke licenses under Section 14 of the Insecticides Act, 1968 shall be initiated.
- (C) Non-endorsement or correction in the certificate of registration will not to be taken as permission or approval to operate upon such certificates of registration in contravention of the provisions of this order.
- (D) Certificate of registration not submitted by the due date shall be deemed to have been cancelled.
- (E) Every State Government shall take such steps in their respective States as they may deem fit for carrying out the provisions of this order.
- (F) The Central Government shall consider revival of such label claims as deleted pursuant to this order after fixation of MRLs by competent authority of Food Safety and Standards Authority of India.

704. Omitted by S.O. 799(E), dt. 9-3-2017.

705. Omitted by S.O. 799(E), dt. 9-3-2017.

(26)

*Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Co-operation and Farmers Welfare), Noti.*

*No. S.O. 93(E), dated January 3, 2020*

In exercise of the powers conferred by sub-section (2) of Section 38 of the **Insecticides Act, 1968** (46 of 1968), and in supersession of the notification of the Government of India in the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) number S.O. 1370(E), dated 6th March, 2018 (2018-CCL-III-213[163]), published in Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), dated the 26th March, 2018, except as respects things done or omitted to be done before such supersession, the Central Government hereby exempts the following from the provisions of Section 9 and the rules made thereunder, namely—

- (a) the laboratories of the following organisations accredited by the National Accreditation Board for Accredited Laboratories or having Good Laboratory Practices certification with pesticides in their scope, namely—
  - (i) Indian Council for Agricultural Research;
  - (ii) State Agriculture Universities;
  - (iii) Institutions of Department of Agriculture, Cooperation and Farmers Welfare;
  - (iv) Department of Science and Technology; and
  - (v) Department of Scientific and Industrial Research;
- (b) any other Government or private laboratory or pesticide industry recognised by the Department of Scientific and Industrial Research or the Department of Science and Technology, Ministry of Science and Technology and accredited by the National Accreditation Board for Accredited Laboratories or having Good Laboratory Practices certification with pesticides in their scope.

2. The above exemption referred to in Paragraph 1 shall be for the purpose of importing sample quantity of—

- (i) insecticide or pesticide formulation to the tune of up to ten kilograms in a calendar year;
- (ii) technical or active ingredients of insecticides or pesticides to the tune of two kilograms in a calendar year;
- (iii) plant growth regulators, household pesticides and other products for use on pre-harvest or post-harvest treatment of crop produce to the tune of five hundred grams in a calendar year,

for research and developmental activities, registration related data generation and for carrying out experiments with the insecticides only, subject to following conditions, namely—

- (a) There shall be no import of banned pesticides, micro-organisms, coded and red triangle pesticides;



- (b) an application as in Annexure I shall be made by interested laboratories or organization, either in person or through online system, for seeking exemption;
  - (c) an undertaking as specified in Annexure I for not diverting the imported quantity for any commercial purpose shall be furnished alongwith valid accreditation certificate;
  - (d) the National Accreditation Board for Accredited Laboratories or Good Laboratory Practices accredited laboratories shall be exempted after verifying their accreditation;
  - (e) only such pesticides industries recognised by the Department of Scientific and Industrial Research and having National Accreditation Board for Accredited Laboratories or Good Laboratory Practices accreditation shall be considered for exemption;
  - (f) the laboratories enlisted for the exemption and published on the website of Department of Agriculture, Cooperation and Farmers Welfare and the Directorate of Plant Protection, Quarantine and Storage shall be required to provide annual report to the Secretariat of Central Insecticide Board and Registration Committee and the Directorate of Plant Protection, Quarantine and Storage giving details of the research and development work carried out by them, in the form specified in Annexure-II in person or through online system.
  - (g) the laboratory shall give an undertaking on non-judicial stamp paper that the imported quantity of insecticides or pesticides shall be used only for research and development activities, registration related data generation and for carrying out experiments with the insecticides only and shall not be used in any manner for commercial activities;
3. Any laboratory contravening the provision of this notification or of any condition of exemption shall be liable to be prosecuted under the provisions of the Insecticides Act, 1968 and the Insecticides Rule, 1971.
4. This notification shall come into force on the date of their publication in the Official Gazette.

#### ANNEXURE I

##### FORM FOR SEEKING EXEMPTION UNDER SECTION 38(2) OF THE INSECTICIDES ACT, 1968 FOR THE ORGANISATION ENGAGED IN CARRYING OUT EXPERIMENTS WITH INSECTICIDES OR PESTICIDES

1. Name and address of the importer:
2. Name and address of the overseas manufacturer and supplier:
3. Accreditation status, number and scope of laboratory (enclose valid certificate copy):
4. Name and address of the laboratory where the experiments with insecticides is proposed to be conducted:
5. Name and contact details of the person under whose supervision the experiments are proposed to be conducted:

Signature of the in-charge of laboratory

Name and Designation contact details, and email- id of the applicant

*Undertaking*

I..... Son or Daughter/of Resident of.....  
do hereby verify in my capacity as ..... authorised signatory of .....  
that the particulars given above are true and correct and that I am competent to sign and verify the  
above application and also give an undertaking for not diverting the imported quantity of insecticides  
for any commercial purpose and the entire quantity shall be used only for research and development  
activities, registration related data generation and carrying out experiments with insecticides only. In  
case the information is found to be false, incorrect or misleading, I shall be held responsible under  
relevant provisions of the Insecticides Act 1968/Rules 1971.

Place:

Date:

Signature.....

Name.....

## ANNEXURE II

ANNUAL REPORT FORM FOR SUBMISSION OF THE RESEARCH  
AND DEVELOPMENT WORK AND EXPERIMENTS CARRIED  
OUT WITH IMPORTED INSECTICIDES OR PESTICIDES,  
TO THE SECRETARIAT OF CENTRAL INSECTICIDE  
BOARD AND REGISTRATION COMMITTEE,  
DIRECTORATE OF PLANT PROTECTION  
QUARANTINE AND STORAGE

1. Name of the importer—

2. Name of overseas manufacturer and the supplier

3. Accreditation status, number and scope of the laboratory—

4. Name of the chemical

i. Common International accepted name

ii. Chemical name, batch number, manufacturing and expiry date.

iii. Whether included in the schedule to the Insecticide Act, 1968.

5. (a) Toxicity (LD<sub>50</sub> value)i. Oral LD<sub>50</sub> (Rat).....mg/kg b.w.ii. Acute Dermal LD<sub>50</sub> (Rat).....mg/kg b.w.iii. Acute inhalation LC<sub>50</sub> (Rat).....mg/L1

(b) Whether manufacture, sale, distribution or use is prohibited/not allowed in the country of  
its origin or manufacture or any other restriction(s) has been imposed thereon. If so, please give full  
details.

6. Main active group to which the chemical belongs—

7. Specific purpose for which the chemical required for import—

8. Crops or pests against which this is to be tested in vitro and in vivo—

9. (a) Name of the institute where it is to be tested in the country;

(b) Name, designation of the person under whose supervision tests are to be conducted;

10. Quantity imported—

11. Type of Research and development/Experiments carried:

i.

ii.

iii.

12. Quantity left:

13. Type of packing—

14. Port of entry—

15. Value in rupees of the imported insecticide or pesticide—

16. Whether any examination, analysis, tests or trials are already being carried out in the country of origin or in the importing country, if so, please give details.

Signature of the applicant:

Name of the applicant:

*Verification*

I..... Son or Daughter/of..... Resident of  
..... do hereby verify in my capacity as ..... authorised  
signatory of ..... that the particulars given above are true and correct and that I am  
competent to sign and verify the above application and also give an undertaking for not diverting the  
imported quantity of insecticides for any commercial purpose and the entire quantity is used only for  
research and development activities, registration related data generation and carrying out experiments  
with insecticides only. In case the information is found to be false, incorrect or misleading, I shall be  
held responsible under relevant provisions of the Insecticides Act, 1968/Rules, 1971.

Signature.....

Name.....

Place.....

Date.....

Seal of the institution/Organization/laboratory.

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# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22082022-238249  
CG-DL-E-22082022-238249

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 3734]  
No. 3734]

नई दिल्ली, सोमवार, अगस्त 22, 2022/श्रावण 31, 1944  
NEW DELHI, MONDAY, AUGUST 22, 2022/SHRAVANA 31, 1944

कृषि और किसान कल्याण मंत्रालय  
(कृषि और किसान कल्याण विभाग)

अधिसूचना

नई दिल्ली, 18 अगस्त, 2022

का.आ. 3908(अ).—केंद्रीय सरकार, कीटनाशी अधिनियम, 1968 (1968 का 46) की धारा 3 के खंड (ड) के उपखंड (ii) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय कीटनाशी बोर्ड के साथ परामर्श के पश्चात् उक्त अधिनियम की अनुसूची में निम्नलिखित पुनः संशोधन करती है, अर्थात्:-

उक्त अधिनियम की, अनुसूची में, “लेमीनेरिन” से संबन्धित प्रविष्टि के पश्चात्, निम्नलिखित प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात्:-

साधारण नाम	आईयूपीएसी/ रासायनिक संक्षिप्त नाम	सीएस/सीएसएस आरएन सं.
“फ्लूमेटीलसुलफोरिम	5-फ्लोरो-4-इमिनो-3-मिथाइल-1 [(4-मिथाइलफिनाइल)सुफोनाइल]-3, 4-डायहाइड्रोपाइरीमिडिन-2(1एच)-एक	1616664-98-2
प्रोफ्लुथ्रिन	2,3,5,6-टेट्राफ्लोरो- 4-मिथाइलबेंजाइल (1 आरएस )- सीस-ट्रांस-2,2-डाइमिथाइल-3- [[ईजेड]-प्रोप-1-एनिल] साइक्लोप्रोपेन कार्बोक्सिलेट	223419-20-3



क्युनोओक्सीफेन 5,7-डाइक्लोरो-4-क्विनोलिल -4-फ्लोरोफिनाइल ईथर 124495-18-7"

[फा. सं. 13029/01/2019-पीपी-1]

डॉ. प्रमोद कुमार मेहरदा, संयुक्त सचिव (पौध संरक्षण)

**टिप्पण :** मूल अधिसूचना भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (i) में सं. सा.का.नि. 9 (अ), तारीख 9 जनवरी, 1974 द्वारा प्रकाशित की गई थी और का. आ. 1890 (अ), तारीख 19 अप्रैल, 2022 द्वारा अंतिम बार संशोधित की गई थी।

## MINISTRY OF AGRICULTURE AND FARMERS WELFARE

(Department of Agriculture and Farmers Welfare)

### NOTIFICATION

New Delhi, the 18th August, 2022

**S.O. 3908(E).**—In exercise of the powers conferred by sub-clause (ii) of clause (e) of section 3 of the Insecticides Act, 1968 (46 of 1968), the Central Government, after consultation with the Central Insecticides Board, hereby makes the further amendments in the Schedule to the said Act, namely:-

In the said Act, in the Schedule, after the entry relating to "Laminarin", the following entries shall be inserted, namely:-

Common Name	IUPAC /Chemical Abstract Name	CAS/CAS RN No.
"Flumetylsulforim	5-fluoro-4-imino-3-methyl-1[(4-methylphenyl)sulfonyl]-3,4-dihydropyrimidin-2(1H)-one	1616664-98-2
Profluthrin	2,3,5,6-tetrafluoro- 4-methylbenzyl (1RS)-cis-trans-2,2-dimethyl-3-[(EZ)- prop-1- enyl] cyclopropane carboxylate	223419-20-3
Quinoxifen	5,7-dichloro-4-quinolyl -4-fluorophenyl ether	124495-18-7"

[F. No. 13029/01/2019-PP-I]

Dr. PRAMOD KUMAR MEHERDA, Jt. Secy. (Plant Protection)

**Note :** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R 9(E), dated the 9<sup>th</sup> January, 1974 and was last amended *vide* S.O. 1890 (E), dated the 19<sup>th</sup> April, 2022.